

**ANTI-DUMPING DUTY ON BARIUM CARBONATE ORIGINATING IN OR EXPORTED FROM CHINA PR:
[Notfn. No. 66/00-Cus. dt. 15.5.2000]**

WHEREAS in the matter of import of barium carbonate, falling under Chapter 28 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from, China PR, the Designated Authority vide its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 4th October, 1999 had come to the conclusion that -

- (a) barium carbonate, originating in or exported from, China PR has been exported to India below normal value, resulting in dumping;
- (b) the Indian industry has suffered material injury; and
- (c) the injury has been caused cumulatively by the imports from the subject country;

AND WHEREAS on the basis of the aforesaid findings of the Designated Authority, the Central Government had imposed an anti-dumping duty vide notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 126/99-Customs, dated the 17th November, 1999 published in Part II, Section 3 Sub-section (i) of the Gazette of India, Extraordinary, dated the 17th November, 1999;

AND WHEREAS the Designated Authority vide its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 23rd March, 2000 has come to the conclusion that -

- (a) barium carbonate, originating in or exported from, China PR has been exported to India, below normal value, resulting in dumping;
- (b) the Indian industry has suffered material injury; and
- (c) the injury has been caused by the imports from the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (1) of the section 9A of the said Customs Tariff Act read with sub-section (5) thereof and rule 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the Designated Authority, hereby imposes on barium carbonate, falling under Chapter 28 of the First Schedule to the said Customs Tariff Act, originating in, or exported from China PR, and when exported by exporters mentioned in the corresponding entry in column (2) of the Table annexed hereto, and imported into India, an anti-dumping duty at the rate which is to be calculated as the difference between the amount mentioned in the corresponding entry in column (3) of the said Table and the landed value of such imported barium carbonate per metric tonne.

TABLE

S.No.	Name of the Company	Amount (US\$ per Metric tonne)
(1)	(2)	(3)
1.	Qingdao Red Sam Chemical Group Co. Ltd., China (former name Qingdao Red Sam Chemical Factory)	423.03
2.	Any other exporter	423.03

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty i.e. the 17th November, 1999 and shall be payable in Indian Currency.

Explanation I : For the purposes of this notification, "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of Customs except duties levied under section 3, 3A, 8B and 9A of the said Customs Tariff Act.

Explanation II : for the purposes of conversion of the amount specified in column (3) of the Table above into Indian currency, the "rate of exchange" applicable shall be the rate notified by the Central Government under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act and in force on the date on which the bill of entry is presented under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON DISODIUM CARBONATE ORIGINATING IN OR EXPORTED FROM PEOPLE'S REPUBLIC OF CHINA:

[Notfn. No. 107/00-Cus. dt. 4.8.2000]

WHEREAS in the matter of import of Disodium Carbonate, falling under sub-heading No. 2836.20 of the First Schedule to the Customs Tariff. Act, 1975 (51 of 1975), originating in or exported from, the People's Republic of China, the Designated Authority *vide* its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 18th November, 1999 had come to the conclusion that -

- (a) Disodium Carbonate originating in, or exported from, the People's Republic of China, has been exported to India below normal value, resulting in dumping;
- (b) the Indian industry has suffered material injury;
- (c) the injury has been caused cumulatively by imports from the subject country;

AND WHEREAS on the basis of the aforesaid findings of the Designated Authority, the Central Government had imposed anti-dumping duty *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 4/2000-Customs, dated the 13th January, 2000 published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 13th January, 2000 *vide* G.S.R.39 (E), dated the 13th January, 2000;

AND WHEREAS the Designated Authority *vide* its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 11th July, 2000 has come to the conclusion that -

- (a) Soda ash (Disodium Carbonate) originating in, or exported from, People's Republic of China, has been exported to India below normal value;
- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused to domestic industry by dumping of the subject goods originating in or exported from, the People's Republic of China;

Now, therefore, in exercise of the powers conferred by sub-section (1) of the section 9A of the said Customs Tariff Act, read with sub-section (5) thereof and rule 18 and 20 of Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on Disodium Carbonate, falling under sub-heading No. 2836.20 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, the People's Republic of China, and when exported by exporters mentioned in column (2) of the Table below, and imported into India, an anti-dumping duty at the rate which is to be calculated as the difference between the amount mentioned in the corresponding entry in column (3) of the said Table and the landed value of such imported Disodium Carbonate per metric tonne.

Table

S.No.	Name of the Company	Amount (US\$ per Metric tonne)
(1)	(2)	(3)
1.	M/s Qingdao Soda Ash Co. Ltd.	197.10
2.	M/s Tianjin Bohai Chemical Industry (Group) Corp. Ltd.	197.10
3.	M/s Dahuachem International Economic & Trade Corp.	193.10

(1)	(2)	(3)
4.	M/s Jiangsu Yongli Chemical & Technology Imports & Export Corp.	194.50
5.	Any other exporter	197.10

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 13th January, 2000; and be paid in Indian currency.

3. The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the 21st day of May, 2006.

Explanation : For the purposes of this notification, -

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of Customs except duties levied under section 3, 3A, 8B and 9A of the said Customs Tariff Act.

(b) "rate of exchange" applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the "rate of exchange" shall be the date of presentation of the "bill of entry" under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON SODIUM CYANIDE ORIGINATING IN OR EXPORTED FROM THE UNITED STATES OF AMERICA, CZECH REPUBLIC, THE EUROPEAN UNION AND KOREA RP:

[Notfn. No. 10/01-Cus. dt. 31.1.2001 as amended by 3/05-Cus., dt. 19.1.2005, 56/05-Cus., dt.23.6.2005].

WHEREAS in the matter of import of Sodium Cyanide, falling under Chapter 28 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from, the United States of America, Czech Republic, the European Union and Korea RP, the Designated Authority *vide* its final findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 18th October, 1999, had come to the conclusion that-

- (a) Sodium Cyanide, originating in, or exported from, the United States of America Czech Republic, the European Union and Korea RP has been exported to India below normal value, resulting in dumping;
- (b) the Indian industry has suffered material injury;
- (c) the injury has been caused cumulatively by imports from the subject countries/territory;

AND WHEREAS on the basis of the aforesaid findings of the Designated Authority, the Central Government has imposed anti-dumping duty *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 134/99-Customs, dated the 27th December, 1999, [G.S.R. 824 (E), dated the 27th December, 1999] published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 27th December, 1999;

AND WHEREAS the Designated Authority *vide* its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 7th March, 2000 has come to the conclusion that-

- (a) Sodium Cyanide, originating in, or exported from the United States of America, Czech Republic, the European Union and Korea RP has been exported to India below normal value, resulting in dumping;
- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused to the domestic industry by the dumping of Sodium Cyanide originating in, or exported from the subject countries/territory;

AND WHEREAS on the basis of the aforesaid final findings of the Designated Authority, the Central Government has imposed anti-dumping duty *vide* notification of the Government of India in the Ministry of

Finance (Department of Revenue), No. 83/2000-Customs, dated the 6th June, 2000, [G.S.R. 522 (E), dated the 6th June, 2000] published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 6th June, 2000;

AND WHEREAS the Customs, Excise and Gold (Control) Appellate Tribunal in its final order No.35/2000 AD dated 22nd August, 2000 in Appeal No. C/213/2000-AD in the matter of M/s. Cycinides & Chemcials Company Vs The designated authority, has modified the said Notification No. 83/2000-Customs, dated 6th June, 2000 to prescribe the anti-dumping duty in US dollar terms.

AND WHEREAS the Designated Authority has accepted the above order of Customs, Excise and Gold (Control) Appellate Tribunal, dated the 22nd August, 2000;

Now, therefore, in exercise of the powers conferred by sub-section (1) and (8) of section 9A read with rule 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 83/2000-Customs dated the 6th June, 2000, [G.S.R. 522 (E), dated the 6th June, 2000], except as respects things done or omitted to be done before such supersession, the Central Government hereby imposes on Sodium Cyanide, falling under sub-heading No. 2837.11 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, the countries or territory mentioned in column (2) of the Table annexed hereto, and when exported by exporters mentioned in the corresponding entry in column (3) of the said Table, and imported into India, an anti-dumping duty at the rate which is to be calculated as the difference between the amount mentioned in the corresponding entry in column (4) of the said Table and the landed value of such imported Sodium Cyanide per metric tonne.

TABLE

S.No.	Name of the Country/Territory	Name of the Exporter/Producer	Amount (in US \$ per metric tonne)
(1)	(2)	(3)	(4)
1.	United States of America	All exporter	1608.16
2.	European Union	(i) M/s Degussa Huls (ii) All other exporters	1608.16 1608.16
3.	Czech Republic	All exporters	1608.16
4.	Korea RP	All exporters	1608.16

2. Nothing contained in this notification shall apply to Sodium Cyanide manufactured by M/s Tong Suh Petrochemicals Corp. Ltd., Korea RP and exported by M/s Hanwha Corporation, Korea RP, if the Jurisdictional Deputy Commissioner of Customs or Assistant Commissioner of Customs, as the case may be, is satisfied that such Sodium Cyanide has been manufactured by the said M/s Tong Suh Petrochemicals Corp. Ltd.

3. The anti-dumping duty shall be paid in Indian currency.

4. The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the 26th day of December, 2005.

Explanation : For the purposes of this notification, -

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and

includes all duties of Customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act.

(b) "rate of exchange" applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the "rate of exchange" shall be the date of presentation of the "bill of entry" under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON SODIUM FERROCYANIDE ORIGINATING IN, OR EXPORTED FROM THE EUROPEAN UNION:

Notfn. No. 50/01-Cus. dt. 10.5.2001]

WHEREAS in the matter of import of Sodium Ferrocyanide, falling under sub-heading No. 2837.20 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from the European Union, the designated authority *vide* its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 2nd January, 2001 had come to the conclusion that -

- (a) Sodium Ferrocyanide, originating in, or exported from the European Union, has been exported to India below its normal value;
- (b) the Indian industry has suffered material injury;
- (c) the injury has been caused by the imports from the European Union;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 8/2001–Customs, dated the 31st January, 2001, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 31st January, 2001 *vide* G.S.R. 45(E), dated the 31st January, 2001;

AND WHEREAS the designated authority *vide* its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 16th April, 2001 has come to the conclusion that -

- (a) Sodium Ferrocyanide of the European Union origin has been exported to India below its normal value;
- (b) the Indian industry has suffered material injury;
- (c) the injury has been caused by imports from the European Union;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act, read with sub-section (5) of the said section 9A and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on Sodium Ferrocyanide, falling under sub-heading No. 2837.20 of the First Schedule to the said Customs Tariff Act, originating in or exported from the European Union, and when imported into India, an anti-dumping duty at the rate which is to be calculated as the difference between US \$ 1535 per metric tonne and the landed value of such imported Sodium Ferrocyanide per metric tonne.

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 31st January, 2001, and shall be paid in Indian currency.

Explanation. - For the purposes of this notification, -

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of Customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(b) "rate of exchange" applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the "rate of

exchange” shall be the date of presentation of the “bill of entry” under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON SODIUM FERROCYANIDE, ORIGINATING IN, OR EXPORTED FROM PEOPLE'S REPUBLIC OF CHINA:

[Notfn. No. 88/01-Cus. dt. 4.9.2001]

WHEREAS the designated authority *vide* notification published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 17th April, 2001, had initiated review in the matter of continuation of final anti-dumping duty on sodium ferrocyanide originating in, or exported from, the People's Republic of China, imposed *vide* notification No.113/2000-Customs, dated the 31st August, 2000 [G.S.R. 696 (E), dated the 31st August, 2000]

AND WHEREAS the designated authority *vide* notification published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 23rd August, 2001 has concluded that –

- (a) Sodium ferrocyanide originating in, or exported from, the People's Republic of China, has been exported below its normal value;
- (b) The domestic industry would suffer material injury in case the anti-dumping duty in force is removed;
- (c) The injury to the domestic industry would be caused by imports from the People's Republic of China, in case the anti-dumping duty in force is removed;
- (d) Cessation of existing anti-dumping duty on imports of sodium ferrocyanide from the People's Republic of China is likely to lead to continuation or recurrence of injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid findings of the designated authority, hereby imposes on sodium ferrocyanide falling under Chapter 28 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, the People's Republic of China, and imported into India, an anti-dumping duty at a rate which is to be calculated as the difference between US \$ 1556.87 per MT and the landed value of such imported sodium ferrocyanide per MT, in US\$.

2. The anti dumping duty imposed under this notification shall be paid in Indian currency.

Explanation. - For the purposes of this notification,-

- (a) “landed value of imports” shall be the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;
- (b) the rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON PHOSPHORIC ACID ORIGINATING IN, OR EXPORTED FROM PEOPLE'S REPUBLIC OF CHINA:
[Notfn. No. 94/01-Cus. dt. 12.9.2001]

WHEREAS in the matter of import of Phosphoric acid (Technical grade), falling under sub-heading No. 2809.20 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported

from, the People's Republic of China, the designated authority *vide* its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 9th April, 2001 had come to the conclusion that -

- (a) Phosphoric acid (Technical grade) has been exported to India from the People's Republic of China below its normal value;
- (b) the Indian industry has suffered material injury;
- (c) the injury has been caused by dumped imports from the People's Republic of China;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 47/2001–Customs, dated the 10th May 2001, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 10th May 2001 *vide* G.S.R. 331(E), dated the 10th May 2001;

AND WHEREAS the designated authority *vide* its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 10th August, 2001 has come to the conclusion that -

- (a) Phosphoric acid (Technical grade) has been exported to India from the People's Republic of China below its normal value;
- (b) the Indian industry has suffered material injury;
- (c) the injury has been caused by dumped imports from the People's Republic of China;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on Phosphoric acid (Technical grade), that is Phosphoric acid having purity level of 85 per cent or above by mass and arsenic content not exceeding 15 parts per million, falling under sub-heading No. 2809.20 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, the People's Republic of China, and when imported into India, an anti-dumping duty at the rate of US \$ 121 per metric tonne.

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 10th May, 2001, and shall be paid in Indian currency.

Explanation - For the purposes of this notification, the rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON ZINC OXIDE ORIGINATING IN, OR EXPORTED FROM PEOPLE'S REPUBLIC OF CHINA.
[Notfn. No. 115/01-Cus. dt. 2.11.2001 as amended by 51/06]**

WHEREAS in the matter of import of Zinc Oxide falling under heading No.28.17 or sub-heading No. 3812.30 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of China, the designated authority *vide* its preliminary findings, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 7th March, 2001, had come to the conclusion that -

- (a) Zinc Oxide, in all forms, originating in, or exported from, the People's Republic of China, has been exported to India below its normal value;
- (b) the domestic industry has suffered material injury by way of depressed net sales realization on account

of price suppression caused by low landed prices of dumped subject goods from the People's Republic of China leading to financial losses;

(c) the injury has been caused to the domestic industry by dumping of subject goods, originating in, or exported from the People's Republic of China;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 40/2001–Customs, dated the 9th April, 2001, [G.S.R. 253(E), dated the 9th April, 2001] published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 9th April, 2001;

AND WHEREAS the designated authority *vide* its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 6th October, 2001 has come to the conclusion that -

(a) Zinc Oxide, in all forms, originating in, or exported from, the People's Republic of China, has been exported to India below its normal value;

(b) the domestic industry has suffered material injury by way of depressed net sales realization on account of price suppression caused by low landed prices of dumped subject goods from the People's Republic of China leading to financial losses;

(c) the injury has been caused to the domestic industry by dumping of subject goods, originating in, or exported from the People's Republic of China;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the said Zinc Oxide of all grades of 99.5% purity, falling under heading No.28.17 or sub-heading No. 3812.30 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, the People's Republic of China, and imported into India, an anti-dumping duty at the rate of US \$ 289.90 per metric tonne.

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 9th April, 2001, and shall be paid in Indian currency.

3. The rate of anti-dumping duty for Zinc Oxide of all grades of purity other than 99.5% shall be worked out on pro rata basis.

4. The anti-dumping duty imposed under this notification shall be effective up to and inclusive of the 8th day of April, 2007.

Explanation - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON ZINC OXIDE, ORIGINATING IN OR EXPORTED FROM NEPAL:

[Notfn. No. 58/02-Cus. dt. 5.6.2002 as amended by Notfn. No. 127/02-Cus. dt. 15.11.2002].

WHEREAS in the matter of import of Zinc Oxide, falling under heading 28.17 or sub-heading 3812.30 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Nepal, the designated authority *vide* its preliminary findings, published in the Gazette of India, Extraordinary,

Part I, Section 1, dated the 7th August, 2001 had come to the conclusion that -

- (a) Zinc Oxide, in all forms, originating in, or exported from, Nepal, had been exported to India below its normal value;
- (b) the domestic industry had suffered material injury by way of depressed net sales realization on account of price suppression caused by low landed prices of dumped zinc oxide, in all forms, from Nepal leading to financial losses;
- (c) the injury had been caused to the domestic industry by dumping of zinc oxide, in all forms, originating in, or exported from Nepal;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 93/2001–Customs, dated the 12th September, 2001, [G.S.R. 656(E), dated the 12th September, 2001] published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 12th September, 2001;

AND WHEREAS the designated authority, *vide* its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 18th March, 2002 has come to the conclusion that -

- (a) Zinc Oxide, in all forms, originating in, or exported from, Nepal, have been exported to India below its normal value;
- (b) the domestic industry has suffered material injury by way of depressed net sales realization on account of price suppression caused by low landed prices of dumped zinc oxide, in all forms, from Nepal leading to financial losses;
- (c) the injury has been caused to the domestic industry by dumping of zinc oxide, in all forms, originating in, or exported from Nepal;

AND WHEREAS the designated authority has recommended that anti-dumping duty be imposed on all grades of Zinc Oxide originating in, or exported from, Nepal;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on Zinc Oxide, of all grades, falling under heading 28.17 or sub-heading 3812.30 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, Nepal, by exporters/producers mentioned in column (2) of the Table given below, and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between the amount mentioned in the corresponding entry in column (3) of the said Table and the landed value of such imported Zinc Oxide per metric tonne.

Table

S.No.	Name of the exporter/producer	Amount (US \$ per metric tonne)
(1)	(2)	(3)
1	M/s Pashupati Oxide Udyog Limited, Sonapur, Nepal	1377.25
2	M/s Asian Metals, Birganj, Nepal	1372.11
3	M/s Shree Pashupati Rasayanik Udyog (P) Ltd. Kathmandu	1413.60
4	M/s Unnat Industries (P) Ltd. Duhabi	1413.60

5	M/s Swastic Metal Industries, Birat Nagar	1385.94
6	M/s Pashupati Metal Industries, Birat Nagar , Nepal	1390.42
7	Other exporters/producers	1413.60

Provided that nothing contained in this notification shall apply to such Zinc Oxide, in import of which the exemption under notification No.40/2002-Customs dated the 12th April, 2002 [G.S.R.281(E), dated the 12th April, 2002] is availed of:

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 12th September, 2001, and shall be paid in Indian currency.

Explanation. - For the purposes of this notification, -

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act; and

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON SODIUM HYDROXIDE ORIGINATING IN, OR EXPORTED FROM QATAR:
[Notfn. No. 121/02-Cus. dt. 31.10.2002 as amended by 43/07]**

WHEREAS in the matter of import of Sodium Hydroxide, commonly known as Caustic Soda, falling under sub-heading 2815.11 or 2815.12 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Qatar, the designated authority *vide* its preliminary findings notification No.55/1/2001-DGAD dated the 18th January, 2002, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 18th January, 2002, had come to the conclusion that -

- (a) Sodium Hydroxide, in all forms, originating in, or exported from, Qatar, had been exported to India below its normal value;
- (b) the significant capacity for export purposes available with the exporter since there is very low home consumption demand in Qatar and the recent dumped imports have caused price depression and was an imminent threat to the domestic producers of Sodium Hydroxide in India;
- (c) the domestic industry had suffered material injury by way of financial losses due to depressed net sales realization on account of price depression caused by low landed prices of the dumped Sodium Hydroxide; and
- (d) the injury had been caused to the domestic industry by the dumping of Sodium Hydroxide, originating in, or exported from, Qatar;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on Sodium Hydroxide *vide* notification of the Government of India in the erstwhile Ministry of Finance (Department of Revenue), No. 32/2002-Customs, dated the 27th March, 2002, [G.S.R. 229(E), dated the 27th March, 2002], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 27th March, 2002;

AND WHEREAS the designated authority, *vide* its final findings notification No.55/1/2001-DGAD dated the 7th October, 2002, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 7th October, 2002 has come to the conclusion that -

- (a) Sodium Hydroxide, in all forms, originating in, or exported from, Qatar, has been exported to India below its normal value;
- (b) the significant capacity for export purposes available with the exporter since there is very low home consumption demand in Qatar and the recent dumped imports have caused price depression, is an imminent threat to the domestic producers of Sodium Hydroxide in India in view of recent increased imports;
- (c) the domestic industry has suffered material injury by way of financial losses due to depressed net sales realization on account of price depression caused by low landed prices of the dumped Sodium Hydroxide;
- (d) the injury has been caused to the domestic industry by dumping of Sodium Hydroxide, originating in, or exported from, Qatar;

and has recommended the imposition of definitive anti-dumping duty on all imports of the said Sodium Hydroxide originating in, or exported from, Qatar;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on all imports of Sodium Hydroxide, falling under sub-heading 2815.11 or 2815.12 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, Qatar, when exported by the exporter or producer specified in the corresponding entry in column (2) of the said Table and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between the amount specified in the corresponding entry in column (3) of the said Table and the landed value, in US \$ per metric tonne, of such imported Sodium Hydroxide.

Table

S.No.	Name of the exporter/producer	Amount(US\$ per metric tonne)
(1)	(2)	(3)
1.	M/s Qatar Vinyl Company (QVC) Ltd.	267.82
2.	Other than that specified against S.No.1	271.10

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 27th March, 2002, and shall be paid in Indian currency.

3. This notification shall remain in force upto and inclusive of the 26th March 2008, unless the notification is revoked earlier.

Explanation. - For the purposes of this notification, -

- (a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act; and
- (b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance and Company Affairs (Department of Revenue), issued from time to time, in exercise

of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON HYDROFLUORIC ACID ORIGINATING IN OR EXPORTED FROM PEOPLE'S REPUBLIC OF CHINA:
[Notfn. No. 10/03-Cus. dt. 15.1.2003 as amended by 45/07]**

WHEREAS in the matter of import of Hydrofluoric acid, falling under sub-heading 2811.11 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of China, the designated authority *vide* its preliminary findings notification No.62/1/2001-DGAD dated the 15th February, 2002, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 19th February, 2002, had come to the conclusion that -

- (a) Hydrofluoric acid of all concentration other than 70% in all forms, originating in, or exported from the People's Republic of China had been exported to India, below its normal value;
- (b) Hydrofluoric acid in 70% concentration had not been exported below normal value.
- (c) The significant capacity for export purposes available with the producers/exporters in the People's Republic of China and the recent dumped imports of concentration other than 70% had caused price depression and there was an imminent threat to the domestic producers of the said Hydrofluoric acid in India;
- (d) the domestic industry had suffered material injury by way of financial losses due to depressed net sales realization on account of price depression caused by low landed prices of the dumped Hydrofluoric acid;
- (e) the injury had been caused to the domestic industry by dumping of the Hydrofluoric acid of all concentration other than 70%, originating in or exported from the People's Republic of China;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on Hydrofluoric acid *vide* notification of the Government of India in the erstwhile Ministry of Finance (Department of Revenue), No. 35/2002-Customs, dated the 28th March, 2002, [G.S.R. 233 (E), dated the 28th March, 2002], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 28th March, 2002;

AND WHEREAS the designated authority, *vide* its final findings notification No.62/1/2001-DGAD, dated the 26th November, 2002 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 28th November, 2002 has come to the conclusion that -

- (a) Hydrofluoric acid of concentration other than 70% in all forms, originating in, or exported from, the People's Republic of China has been exported to India, below its normal value;
- (b) Hydrofluoric acid in 70% concentration has not been exported below normal value;
- (c) The significant capacity for export purposes available with the producers/exporters in the People's Republic of China and the recent dumped imports of concentration other than 70% have caused price depression and there is an imminent threat to the domestic producers of the said Hydrofluoric acid in India;
- (d) the domestic industry has suffered material injury by way of financial losses due to depressed net sales realization on account of price depression caused by low landed prices of the dumped Hydrofluoric acid;
- (e) the injury has been caused to the domestic industry by dumping of the Hydrofluoric acid of all concentration other than 70%, originating in, or exported from, the People's Republic of China;

and has recommended the imposition of definitive anti-dumping duty on all imports of the said Hydrofluoric acid of all concentration other than 70%, originating in, or exported from, the People's Republic of China;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in the corresponding entry in column (4), originating in the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the countries as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between, the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

Table

S. No.	Sub-heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	2811.11	Hydrofluoric acid	of 100% concentration, in all forms (loose/unpacked)	People's Republic of China	Any country	Any producer	Any exporter	797.6	Metric tonne	US Dollar
2.	2811.11	Hydrofluoric acid	of 100% concentration, in all forms (packed)	People's Republic of China	Any country	Any producer	Any exporter	871.8	Metric tonne	US Dollar
3.	2811.11	Hydrofluoric acid	of any concentration other than 70%, in all forms (loose/unpacked)	People's Republic of China	Any country	Any producer	Any exporter	7.976 Multiplied by concentration in percent)	Metric tonne	US Dollar
4.	2811.11	Hydrofluoric acid	of any concentration other than 70%, in all forms (packed)	People's Republic of China	Any Country	Any producer	Any exporter	74.22+ (7.976 Multiplied by concentration in percent)	Metric tonne	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
5.	2811.11	Hydro-fluoric acid	of 100% concentration, in all forms (loose/unpacked)	Any Country	Preople's Republic of China	Any producer	Any exporter	797.6	Metric tonne	US Dollar
6.	2811.11	Hydro-fluoric acid	of 100% concentration, in all forms (packed)	Any Country	Preople's Republic of China	Any producer	Any exporter	871.8	Metric tonne	US Dollar
7.	2811.11	Hydro-fluoric acid	of any concentration other than 70%, in all forms (loose/unpacked)	Any Country	People's Republic of China	Any producer	Any exporter	7.976 Multiplied by concentration in percent)	Metric tonne	US Dollar
8.	2811.11	Hydro-fluoric acid	of any concentration other than 70%, in all forms (packed)	Any Country	People's Republic of China	Any producer	Any exporter	74.22+ (7.976 Multiplied by concentration in percent)	Metric tonne	US Dollar

Illustration.- For Hydrofluoric acid of 50% concentration, in all forms, (loose/unpacked), the amount for the purposes of the entry in column (9) will be equal to 7.976 multiplied by 50, i.e. 398.8 and for Hydrofluoric acid of 50% concentration, in all forms, (packed) the said amount will be equal to 74.22 + (7.976 multiplied by 50) i.e.473.02

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 28th March, 2002, and shall be paid in Indian currency.

3. This notification shall remain in force upto and inclusive of the 27th day of March 2008, unless the notification is revoked earlier.

Explanation. - For the purposes of this notification, -

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON SODIUM TRIPOLYPHOSPHATE ORIGINATING IN OR EXPORTED FROM ANY COUNTRY:
[Notfn. No. 60/03-Cus. dt. 1.4.2003]**

WHEREAS in the matter of import of Sodium tripolyphosphate, falling under tariff item 2835 31 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of China and Chinese Taipei (Taiwan), the designated authority *vide* its preliminary findings notification No.14/1/2000-DGAD dated the 9th May, 2002, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 9th May, 2002, had come to the conclusion that-

- (a) Sodium tripolyphosphate, in all forms, originating in, or exported from, People's Republic of China and Chinese Taipei (Taiwan), had been exported to India below its normal value;
- (b) the domestic industry had also suffered material injury by way of financial losses due to depressed net sales realization on account of price depression caused by low landed prices of dumped Sodium tripolyphosphate, in all forms;
- (c) the injury had been caused to the domestic industry by dumping of Sodium tripolyphosphate, in all forms, originating in, or exported from, People's Republic of China and Chinese Taipei (Taiwan);

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on Sodium tripolyphosphate *vide* notification of the Government of India in the erstwhile Ministry of Finance (Department of Revenue), No. 62/2002-Customs, dated the 17th June, 2002, [G.S.R. 432 (E), dated the 17th June, 2002], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 17th June, 2002;

AND WHEREAS the designated authority, *vide* its final findings notification No.14/1/2003-DGAD, dated the 11th February, 2003 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 11th February, 2003 has come to the conclusion that -

- (a) Sodium tripolyphosphate, in all forms, originating in, or exported from, People's Republic of China, has been exported to India below its normal value resulting in dumping;
 - (b) the domestic industry has suffered material injury by way of financial losses due to depressed net sales realization on account of price depression caused by low landed prices of dumped sodium tripolyphosphate, in all forms;
 - (c) the injury has been caused to the domestic industry by dumping of Sodium tripolyphosphate, in all forms, originating in, or exported from, People's Republic of China;
- and has recommended the imposition of definitive anti-dumping duty on all imports of the said Sodium tripolyphosphate, originating in, or exported from, the People's Republic of China;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in the corresponding entry in column (4), originating in the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the countries as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between, the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry

in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

Table

S. No.	Tariff item	Des-cription of goods	Specifi-cation	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measure-ment	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	2835 31 00	Sodium Tripoly-phosphate	Any specifi-cation	People's Republic of China	Any country	Any producer	Any exporter	661.84	Metric tonne	US Dollar
2.	2835 31 00	Sodium Tripoly-phosphate	Any specifi-cation	Any country	People's Republic of China	Any producer	Any exporter	661.84	Metric tonne	US Dollar

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 17th June, 2002, and shall be paid in Indian currency.

Explanation. - For the purposes of this notification, -

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance and Company Affairs (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON SODIUM HYDROXIDE CAUSTIC SODA, ORIGINATING IN OR EXPORTED FROM REPUBLIC OF KOREA AND PEOPLE'S REPUBLIC OF CHINA:

[Notfn. No. 142/03-Cus. dt. 23.9.2003 as amended by 121/07]

WHEREAS in the matter of import of Sodium Hydroxide, commonly known as Caustic Soda (hereinafter referred to as "the subject goods"), falling under sub-heading 2815 11 or 2815 12 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Republic of Korea, the People's Republic of China (hereinafter referred to as "the subject countries"), and imported into India, the designated authority (DA) vide its preliminary findings No.14/10/2002-DGAD dated the 21st September, 2002, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 25th September, 2002, had come to the conclusion that:

(a) Sodium Hydroxide, in all forms originating in, or exported from, the subject countries had been exported to India below its normal value except M/s. Hanwha Chemical Corporation, Republic of Korea;

(b) the Indian industry had also suffered material injury by way of financial losses due to depressed net sales realization on account of price depression caused by low landed prices of the dumped Sodium Hydrox-

CHAPTER 28

2225 ANTI-DUMPING DUTY NOTIFICATIONS

1.	2815 11 2815 12	Caustic Soda	Caustic Soda lye and Caustic Soda solid/ flakes	Korea RP	All	M/s Hanwha Chemical Corpora- tion	M/s Tricon Energy Limited USA	Not Appli- cable	Not Appli- cable	Not Appli- cable
2.	2815 11 2815 12	Caustic Soda	Caustic Soda lye and Caustic Soda solid/ flakes	Korea RP	All	M/s Hanwha Chemical Corpora- tion	Any	Not Appli- cable	Not Appli- cable	Not Appli- cable
3.	2815 11 2815 12	Caustic Soda	Caustic Soda lye and Caustic Soda solid/ flakes	Korea RP	All	Any producer except M/s. Hanwha Chemical Corpora- tion	Any	295.27	Dry Metric tonne	USD
4.	2815 11 2815 12	Caustic Soda	Caustic Soda lye and Caustic Soda solid/ flakes	Any Country except China PR	Korea RP	Any	Any	295.27	Dry Metric tonne	USD
5.	2815 11 2815 12	Caustic Soda	Caustic Soda lye and Caustic Soda solid/ flakes	China PR	All	Sanghai Chlor Alkali Chemical Company Ltd.	Any	295.27	Dry Metric tonne	USD
6.	2815 11 2815 12	Caustic Soda	Caustic Soda lye and Caustic Soda solid/ flakes	China PR	All	Any producer except M/s. Sanghai Chlor Alkali Chemical Company Ltd.	Any	295.27	Dry Metric tonne	USD tonne
7.	2815 11 2815 12	Caustic Soda	Caustic Soda lye and Caustic Soda solid/ flakes	Any Country except Korea RP	China PR	Any producer	Any	295.27	Dry Metric tonne	USD

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
flakes										

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of provisional anti-dumping duty i.e. the 26th December, 2002, and shall be paid in Indian currency.

3. This notification shall remain in force upto and inclusive of the 25th December 2008, unless the notification is revoked earlier.

Explanation. - For the purposes of this notification, -

(a) "landed value" shall be the assessable value as determined under the Customs Act, 1962 and includes all duties of customs except duties under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975;

(b) the "rate of exchange" applicable for the purposes of calculation of the anti-dumping duty under this notification shall be the exchange rate specified in the notification issued from time to time, in exercise of the powers conferred by sub-clause (3) of section 14 of the said Customs Act 1962, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON SODIUM HYDROXIDE (CAUSTIC SODA) ORIGINATING IN OR EXPORTED FROM EUROPEAN UNION (EXCEPT FRANCE), INDONESIA AND CHINESE TAIPEI :
[Notfn. No. 168/03-Cus. dt. 14.11.2003 as amended by 39/08]

WHEREAS in the matter of import of Sodium Hydroxide, commonly known as Caustic Soda, falling under sub-heading 2815 11 or tariff item 2815 12 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, European Union (excluding France), Indonesia and Chinese Taipei (herein after referred to as the subject countries), the designated authority *vide* its preliminary findings in notification No.14/39/2002-DGAD, dated the 8th January, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 13th January, 2003 had come to the conclusion that –

(a) Sodium Hydroxide, in all forms originating in, or exported, from the subject countries has been exported to India below its normal value;

(b) the domestic industry has also suffered material injury;

(c) the injury has been caused to the domestic industry by dumping of Sodium Hydroxide originating in or exported from the subject countries;

and had recommended imposition of provisional anti-dumping duty, pending final determination, on imports of Sodium Hydroxide, originating in, or exported from, the subject countries;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on Sodium Hydroxide *vide* notification of the Government of India in the erstwhile Ministry of Finance and Company Affairs (Department of Revenue), No . 48/2003–Customs, dated the 27th March, 2003, [G.S.R. 247(E), dated the 27th March, 2003], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 27th March, 2003;

AND WHEREAS the designated authority, *vide* its final findings in notification No.14/39/2002-DGAD, dated the 1st October, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated

the 1st October, 2003, has come to the conclusion that –

- (a) Sodium Hydroxide has been exported to India from the subject countries below its normal value;
- (b) the domestic industry has suffered material injury and facing threat of further injury;
- (c) the injury has been caused cumulatively by the imports from the subject countries,

and has recommended the imposition of definitive anti-dumping duty on all imports of Sodium Hydroxide falling under sub-heading 2815 11 or tariff item 2815 12 00 of the First Schedule to the said Customs Tariff Act and originating in, or exported from the European Union (excluding France), Indonesia and Chinese Taipei.

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading or tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4), of the said Table, originating in the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the countries as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8) of the said Table and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between, the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11), and per unit of measurement as specified in the corresponding entry in column (10), of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

Table

S. No.	Sub-heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measure-	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	2815 11 and 2815 12 00	Sodium Hydroxide commonly known as Caustic Soda	Any Specification	Chinese Taipei	Any country	Any producer	Any exporter	271.46	Metric tonne	US Dollar
2.	2815 11 and 2815 12 00	Sodium Hydroxide commonly known as Caustic Soda	Any Specification	Any country except Indonesia and EU (excluding France)	Chinese Taipei	Any producer	Any exporter	271.46	Metric tonne	US Dollar
3.	2815 11 and	Sodium Hydroxide	Any Specifi-	Indonesia country	Any producer	Any exporter	Any	271.46	Metric tonne	US Dollar

	2815 12 00	commonly known as Caustic Soda	cation							
4.	2815 11 and 2815 12 00	Sodium Hydroxide commonly known as Caustic Soda	Any Specification	Any country except Chinese Taipei and EU (excluding France)	Indonesia	Any producer	Any exporter	271.46	Metric tonne	US Dollar
5.	2815 11 and 2815 12 00	Sodium Hydroxide commonly known as Caustic Soda	Any Specification	EU (excluding France)	Any country	Any producer	Any exporter	258.46	Metric tonne	US Dollar
6.	2815 11 and 2815 12 00	Sodium Hydroxide commonly known as Caustic Soda	Any Specification	Any country except Chinese Taipei and Indonesia	EU (excluding France)	Any producer	Any exporter	258.46	Metric tonne	US Dollar

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 27th March, 2003, and shall be paid in Indian currency.

3. This notification shall remain in force upto and inclusive of the 26th March 2009, unless the notification is revoked earlier.

Explanation. - For the purposes of this notification, -

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is determined by the Central Government from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON SODIUM HYDROSULPHITE ORIGINATING IN OR EXPORTED FROM GERMANY AND REPUBLIC OF KOREA :

[Notfn. No. 173/03-Cus. dt. 3.12.2003 as amended by 44/08]

Whereas, in the matter of import of Sodium hydrosulphite, falling under tariff item 2832 10 20 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Germany and Republic of Korea, the designated authority, *vide* its preliminary findings notification No.14/34/2002-DGAD, dated the 25th February, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the

26th February, 2003, had come to the conclusion that –

(a) Sodium hydrosulphite , in all forms, originating in, or exported from, Germany and Republic of Korea has been exported to India below its normal value;

(b) the domestic industry has also suffered material injury by way of financial loss due to depressed net sales realization on account of price depression caused by low landed prices of the dumped Sodium hydrosulphite ;

(c) the injury has been caused cumulatively to the domestic industry by dumping of Sodium hydrosulphite, originating in, or exported from, Germany and Republic of Korea ;

and had recommended imposition of provisional anti-dumping duty, pending final determination, on imports of Sodium Hydrosulphite, originating in, or exported from, Germany and Republic of Korea;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on Sodium Hydrosulphite *vide* notification of the Government of India in the erstwhile Ministry of Finance and Company Affairs (Department of Revenue), No . 61/2003–Customs, dated the 1st April, 2003, [G.S.R. 287(E), dated the 1st April, 2003], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 1st April, 2003;

And whereas, the designated authority, *vide* its final findings notification No.14/34/2002-DGAD, dated the 20th October, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 22nd October, 2003, has come to the conclusion that –

(a) Sodium hydrosulphite has been exported to India from Germany and Republic of Korea below its normal value;

(b) the domestic industry has suffered material injury;

(c) the injury has been caused cumulatively by the imports from Germany and Republic of Korea;

and has recommended the imposition of definitive anti-dumping duty on all imports of Sodium hydrosulphite originating in, or exported from Germany and Republic of Korea.

Now, therefore , in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5) , and produced by the producers as specified in the corresponding entry in column (7), when exported from the countries as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between, the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

Table

S. Tariff	Des-	Specifi-	Country	Country	Producer	Exporter	Amount	Unit of	Currency
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CHAPTER 28

2230 ANTI-DUMPING DUTY NOTIFICATIONS

No.	item	description of goods	country of Origin	country of Export				Measurement		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	2832 10 20	Sodium hydro-sulphite	Any	Germany	Any country other than Korea, RP	M/s. BASF, Germany	M/s. BASF, Germany	1034.76	Metric tonne	US Dollar
2.	2832 10 20	Sodium hydro-sulphite	Any	Germany	Any country other than Korea, RP	M/s. BASF, Germany	Any exporter	1034.76	Metric tonne	US Dollar
3.	2832 10 20	Sodium hydro-sulphite	Any	Germany	Any country other than Korea, RP	Any producer	M/s. BASF, Germany	1034.76	Metric tonne	US Dollar
4.	2832 10 20	Sodium hydro-sulphite	Any	Any country other than Germany	Germany	Any producer other than M/s. BASF, Germany	Any exporter other than M/s. BASF, Germany	1034.76	Metric tonne	US Dollar
5.	2832 10 20	Sodium hydro-sulphite	Any	Germany	Any country other than Korea, RP	Any producer other than M/s. BASF, Germany	Any exporter other than M/s. BASF, Germany	1034.76	Metric tonne	US Dollar
6.	2832 10 20	Sodium hydro-sulphite	Any	Korea, RP	Any country other than Korea, RP	Any producer	Any exporter	1034.76	Metric tonne	US Dollar
7.	2832 10 20	Sodium hydro-sulphite	Any	Any country other than Korea, RP	Korea, RP	Any producer	Any exporter	1034.76	Metric tonne	US Dollar

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 1st April, 2003, and shall be paid in Indian currency.

3. This notification shall remain in force till the 31st day of March 2009, unless revoked earlier.

Explanation. - For the purposes of this notification, -

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
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(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON BORAX DECAHYDRATE ORIGINATING IN OR EXPORTED FROM TURKEY AND PEOPLE'S REPUBLIC OF CHINA:

[Notfn. No. 2/04-Cus. dt. 7.1.2004]

Whereas, in the matter of import of Borax decahydrate, falling under heading 2840 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from; Turkey and the People's Republic of China, the designated authority, *vide* its preliminary findings notification No.14/40/2002-DGAD, dated the 26th March, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 27th March, 2003, had come to the conclusion that-

- (a) Borax decahydrate has been exported to India from Turkey and the People's Republic of China, below normal value;
- (b) the Indian industry has suffered material injury;
- (c) the injury has been caused cumulatively by the imports of Borax decahydrate from Turkey and the People's Republic of China

and had recommended imposition of provisional anti-dumping duty, pending final determination, on imports of Borax decahydrate, originating in, or exported from, Turkey and the People's Republic of China;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed anti-dumping duty on Borax decahydrate *vide* notification of the Government of India in the erstwhile Ministry of Finance and Company Affairs (Department of Revenue), No. 90/2003-Customs, dated the 10th June, 2003, [G.S.R. 469(E), dated the 10th June, 2003], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 10th June, 2003;

And whereas, the designated authority, *vide* its final findings notification No.14/40/2002-DGAD, dated the 21st November, 2003, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 21st November, 2003, has come to the conclusion that - ,

- (a) Borax decahydrate has been exported to India from Turkey and the People's Republic of China, below its normal value;
- (b) the domestic industry has suffered material injury;
- (c) the material injury to the domestic industry has been caused cumulatively by the dumped imports of Borax decahydrate from Turkey and the People's Republic of China;

and has recommended the imposition of definitive anti-dumping duty on all imports of Borax decahydrate,

originating in, or exported from, Turkey and the People's Republic of China, in order to remove the injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported, from the countries as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between, the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

TABLE

S. No.	Heading	Des-cription of goods	Specifi-cation	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measure-ment	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	2840	Borax decahydrate	Any Specifi-cation	Turkey	Any Country	Any Producer	Any Exporter	423.10	Metric Tonne	US Dollar
2.	2840	Borax decahydrate	Any Specifi-cation	Any Country other than People's Republic of China	Turkey	Any producer	Any exporter	423.10	Metric Tonne	US Dollar
3.	2840	Borax decahydrate	Any Specifi-cation	China PR	Any country	Dashiqiao Huaxin Chemicals Ltd.	Dalian Chem Import and Export Group Co. Ltd.	410.86	Metric Tonne	US Dollar
4.	2840	Borax decahydrate	Any Specifi-cation	China PR	Any country	Any producer except Dashiqiao Huaxin Chemicals Ltd.	Any.	484.10	Metric Tonne	US Dollar
5.	2840	Boraxe	Any	Any	China PR	Any	Any.	484.10	Metric	US Dollar

decahydrate	Specifi- cation	Country except Turkey	Tonne
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2. The anti-dumping duty imposed under this notification shall levied with effect from the date of imposition of the provisional anti-dumping duty i.e. the 10th June, 2003, and shall be paid in Indian currency.

Explanation . - For the purposes of this notification, -

(a) 'landed value' means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON POTASSIUM CARBONATE ORIGINATING IN OR EXPORTED FROM THE EUROPEAN UNION, PEOPLE'S REPUBLIC OF CHINA, REPUBLIC OF KOREA AND TAIWAN:
[Notfn. No. 37/04-Cus. dt. 20.2.2004 as amended by 65/07, 106/07, 76/08]**

Whereas, in the matter of import of Potassium Carbonate, falling under tariff item 2836 40 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the European Union, People's Republic of China, Republic of Korea and Taiwan (hereinafter referred to as the subject countries), the designated authority, *vide* its preliminary findings notification No. 14/42/2002-DGAD, dated the 30th April, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 1st May, 2003, had come to the conclusion that –

(a) Potassium Carbonate has been exported to India from the subject countries below normal value resulting in dumping;

(b) the Indian industry has suffered material injury from exports of Potassium carbonate from the subject countries;

(c) the injury has been caused cumulatively by the imports of Potassium Carbonate from the subject countries;

and had recommended imposition of provisional anti-dumping duty, pending final determination, on imports of Potassium Carbonate, originating in, or exported from the subject countries;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on Potassium Carbonate *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No 91/2003-Customs, dated the 10th June, 2003, [G.S.R. 470(E), dated the 10th June, 2003], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 10th June, 2003;

And whereas, the designated authority, *vide* its final findings notification No.14/42/2002-DGAD, dated the 16th January, 2004, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 19th January, 2004, has come to the conclusion that –

(a) Potassium Carbonate has been exported to India from the subject countries below its normal value, resulting in dumping;

(b) the Indian industry has suffered material injury from exports of Potassium carbonate from the subject countries;

(c) the injury to the domestic industry has been caused cumulatively by the dumped imports of Potassium Carbonate from the subject countries;

and the designated authority has recommended the imposition of definitive anti-dumping duty on all imports of Potassium Carbonate, originating in, or exported from the subject countries, in order to remove the injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the countries as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table.

TABLE

S. No.	Tariff item	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	2836 40 00	Potassium carbonate	Any specification	Taiwan	Any country	Any producer	Any exporter	123.58	Metric tonne	US Dollar
2.	2836 40 00	Potassium carbonate	Any specification	Any country except Korea RP China PR and European Union	Twaiwan	Any producer	Any exporter	123.58	Metric tonne	US Dollar
3.	2836 40 00	Potassium carbonate	Any specification	Korea RP	Any country	M/s.UNIDM/s. OCI Co. Ltd.	M/s. OCI Corporation/ M/s. UNID Co. Ltd.	9.45	Metric tonne	US Dollar
						M/s. UNID Co. Ltd.	Itochu, Japan	M/s.	11.03 tonne	Metric

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4.	2836 40 00	Potassium carbonate	Any specification	Korea RP	Any country	Any producer except M/s. UNID Co. Ltd. exports through OCI Corporation, Korea or Itochu, Japan	Any exporter	123.86	Metric tonne	US Dollar
5.	2836 40 00	Potassium carbonate	Any specification	Any country except Taiwan, China PR and European Union	Korea RP	Any producer except M/s. UNID Co. Ltd. exports through OCI Corporation, Korea or Itochu, Japan	Any exporter	123.86	Metric tonne	US Dollar
6.	2836 40 00	Potassium carbonate	Any specification	China PR	Any country	M/s. Jiande Dayang Chemical Manufacture Ltd, China	Any exporter	49.58	Metric tonne	US Dollar
7.	2836 40 00	Potassium carbonate	Any specification	China PR	Any country	Any producer except M/s. Jiande Dayang Chemical Manufacture Ltd. China	Any exporter	90.03	Metric tonne	US Dollar
8.	2836 40 00	Potassium carbonate	Any specification	Any country except Taiwan, Korea RP and European Union	China PR	Any producer except M/s Jiande Dayang Chemical Manufacture Ltd, China	Any exporter	90.03	Metric tonne	US Dollar
9.	2836 40 00	Potassium carbonate	Any specification	European Union	Any country	M/S Degussa AG, Germany	Any exporter	17.18	Metric tonne	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
10.	2836 40 00	Potassium carbonate	Any specification	European Union	Any country	Any producer except M/s Degussa AG, Germany	Any exporter	69.92	Metric tonne	US Dollar
11.	2836 40 00	Potassium carbonate	Any specification	Any country except Taiwan, Korea RP and China PR	European Union	Any producer except M/s Degussa AG, Germany	Any exporter	69.92	Metric tonne	US Dollar

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 10th June, 2003, and shall be paid in Indian currency.

3. The anti-dumping duty imposed under this notification on imports of all types of Potassium Carbonate, produced or exported by M/s Taiwan Pulp and Paper Corporation, Taiwan, and imported into India, shall be levied with effect from the 9th May, 2007, and shall be paid in Indian currency.

4. This notification shall remain in force upto and inclusive of the 9th June, 2009, unless the notification is revoked earlier.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON TITANIUM DIOXIDE ORIGINATING IN OR EXPORTED FROM PEOPLE'S REPUBLIC OF CHINA : [Notfn. No. 54/04-Cus. dt. 19.4.2004 as amended by 85/08]

Whereas, in the matter of import of Titanium dioxide anatase grade (hereinafter referred to as the subject goods), falling under tariff item 2823 00 10 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from the People's Republic of China, the designated authority, *vide* its preliminary findings notification No.14/51/2002-DGAD, dated the 6th June, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 6th June, 2003, had come to the conclusion that –

- (a) the subject goods have been exported to India from the People's Republic of China below normal value ;
- (b) the domestic industry has suffered material injury;
- (c) the material injury has been caused by the dumped imports of the subject goods from the People's Republic of China ;

and had recommended imposition of provisional anti-dumping duty, pending final determination, on imports of the subject goods, originating in, or exported from the People's Republic of China;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on the subject goods *vide* notification of the Government of India in the

Ministry of Finance (Department of Revenue), No . 107/2003-Customs, dated the 11th July, 2003, [G.S.R. 543(E), dated the 11th July, 2003], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 11th July, 2003;

And whereas, the designated authority, *vide* its final findings notification No.14/51/2002-DGAD, dated the 15th March, 2004, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 16th March, 2004, has come to the conclusion that –

- (a) the subject goods have been exported to India from the People's Republic of China below its normal value;
- (b) the Indian industry has suffered material injury;
- (c) the injury to the domestic industry has been caused cumulatively by the dumped imports of the subject goods from the People's Republic of China;

and has recommended the imposition of definitive anti-dumping duty on all imports of the subject goods, originating in, or exported from the People's Republic of China, in order to remove the injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff item or heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the countries as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between, the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

TABLE

S. No.	Tariff item	Des-cription of goods	Specifi-cation	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measure-ment	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	282300 10 or 3206	Titanium Dioxide	Anatase	China PR	Any country	M/s Guangxi Dahua Chemical Factory, China PR	Any exporter	1227.00	Metric tonne	US Dollar
2.	282300 10 or 3206	Titanium Dioxide	Anatase	China PR	Any country	M/s Cang Wu Shun Feng Titanium Dioxide Co. Ltd., China PR	M/s ZheJiang Provincial Light and Textile Industry, Haungzhou,	1227.00	Metric tonne	US Dollar

3.	282300 10 or 3206	Titanium Dioxide	Anatase	Any country except China PR	China PR	Any producer except M/s Guangxi Dahua Chemical Factory, China PR and M/s Cang Wu Shun Feng Titanium Dioxide Co. Ltd., China PR	China PR Any exporter	1227.00	Metric tonne	US Dollar
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2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 11th July, 2003, and shall be paid in Indian currency.

3. This notification, shall remain in force upto and inclusive of the 10th July, 2009, unless the notification is revoked earlier.

Explanation. - For the purposes of this notification, -

(a) “landed value” means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON SODIUM NITRITE ORIGINATING IN OR EXPORTED FROM TERRITORY OF EUROPEAN UNION: [Notifn. No.51/05-Cus., dt.27.5.2005 as amended by 44/07] .

Whereas in the matter of import of Sodium Nitrite, falling under sub-heading 2834 10 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, European Union and Taiwan, the designated authority vide its preliminary findings notification No.54/1/2001-DGAD dated the 1st February, 2002, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 1st February, 2002, had come to the conclusion that the said Sodium Nitrite had been exported to India below normal value, resulting in dumping and that the domestic industry had suffered material injury;

And whereas on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on Sodium Nitrite vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 34/2002–Customs, dated the 28th March, 2002, [G.S.R. 232 (E), dated the 28th March, 2002], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 28th March, 2002;

And whereas the designated authority, vide its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 28th October, 2002 had come to the conclusion that –

(a) Sodium Nitrite, originating in, or exported from, European Union and Taiwan, has been exported to India below normal value, resulting in dumping;

- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused cumulatively by the dumped imports of Sodium Nitrite from European Union and Taiwan;

And whereas on the basis of the aforesaid final findings of the designated authority, the Central Government had imposed anti-dumping duty vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No.132/2002-Customs dated the 29th November, 2002, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 29th November, 2002 vide G.S.R.786 (E), dated the 29th November, 2002;

And whereas the designated authority vide its amendment notification No.54/1/2001-DGAD, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 24th March, 2005 has come to the conclusion that –

- (a) Sodium Nitrite originating in or exported from European Union has been exported to India below normal value resulting in dumping;
- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused by the dumped import of Sodium Nitrite from European Union;

and has recommended the continued imposition of definitive anti-dumping duty on all imports of Sodium Nitrite from European Union;

Now, therefore, in exercise of the powers conferred by sub sections (1) and (5) of section 9A of the said Customs Tariff Act read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.132/2002-Customs dated the 29th November, 2002 published vide G.S.R.786 (E), dated the 29th November, 2002, except as respects things done or omitted to be done before such supersession, the Central Government, on the basis of finding of the designated authority in the aforesaid amendment notification, hereby imposes on all imports of Sodium Nitrite, falling under sub-heading 2834 10 of the First Schedule to the said Customs Tariff Act, originating in, or exported from, the country or territory specified in column (1) of the Table below, when exported by exporters as specified in column (2) of the said Table, and imported into India, an anti-dumping duty at a rate which is specified in the corresponding entry in column (3) of the said Table.

Table

Country/Territory	Exporters	Rate of anti-dumping duty (US \$ per metric tonne)
(1)	(2)	(3)
Territory of European Union	All exporters	51.83

2. The anti-dumping duty imposed under this notification will be effective for a period of five years from the date of imposition of provisional duty, i.e. from 28th March, 2002 (unless revoked, modified or superseded earlier) and shall be paid in Indian currency.

3. This notification shall remain in force upto and inclusive of the 27th day of March 2008, unless the notification is revoked earlier.

Explanation - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON POTASSIUM PERMANGANATE ORIGINATING OR EXPORTED FROM PR OF CHINA, CHINESE TAIPEI AND HONG KONG:

[Notfn. No. 82/05-Cus. dated 14.9.2005 as amended by 26/06]

Whereas, in the matter of import of Potassium Permanganate, falling under sub heading No. 2841 61 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from People's Republic of China, (hereinafter referred to as "P.R. of China") Chinese Taipei and Hong Kong, the designated authority, vide its final findings published in the Gazette of India, Extraordinary I, Section 1, dated the 10th September, 2001 had come to the conclusion that –

- (a) Potassium Permanganate, originating in or exported from People's Republic of China, Chinese Taipei and Hong Kong, have been exported to India below normal value, resulting in dumping;
- (b) the Indian industry has suffered material injury;
- (c) the injury has been caused cumulatively by the dumped imports from the subject countries;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on Potassium Permanganate vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 113/2001 dated 1st November, 2001, [G.S.R. 815(E), dated the 1st November, 2001], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 1st November, 2001. Subsequently, in view of the erstwhile Customs, Excise and Gold (Control) Appellate Tribunal's order No.03/2002-AD, dated the 28th October, 2002, Notification No.113/2001-Customs dated the 1st November, 2001, was superseded by Notification No. 85/2003-Customs dated the 27th May, 2003, [G.S.R. 436(E), dated the 27th May, 2003], published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 27th May, 2003;

And whereas, the designated authority, vide its final findings in mid-term review notification No.15/2/2004-DGAD, dated the 3rd June, 2005, has come to the conclusion that –

- 1 The subject goods have entered from the People's Republic of China at less than its fair value and the dumping margins of the subject goods imported from the People's Republic of China are substantial and above de minimis level;
- 2 There is also a likelihood of dumping to continue or recur from the People's Republic of China if the duties are revoked;
- 3 The domestic industry continues to suffer marginal material injury at present and the cause of the current injury is due to the volume as well as price effect of the dumped imports from the Republic of China;
- 4 Injury to domestic industry is likely to continue if the duties are revoked in respect of imports from People's Republic of China;
- 5 Therefore, continued imposition of the antidumping duty is warranted against goods originating in or exported from the People's Republic of China to offset dumping;

- 6 There is no imports and therefore, dumping from Chinese Taipei, and Hong Kong, during the injury investigation period. There is also no production of the subject goods in these two countries. Therefore, there is no likelihood of dumping to continue and/or recur from Chinese Taipei, if the duties are revoked. However, re-export or transshipment of goods of Chinese origin, if any will be adequately covered under the duty imposed against the People's Republic of China. Therefore continued imposition of duty against these two countries is not warranted,

and recommended

“Continued imposition of definitive anti-dumping duty on imports of the subject goods originating in or exported from People's Republic of China, equal to lower of margin of dumping and the margin of injury, so as to offset dumping and remove the injury to the domestic industry”.

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act, read with sub-sections (5) and (6) of the said section 9A and rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, and in supersession of the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No.85/2003-Customs dated the 27th May, 2003 [G.S.R.436(E), dated the 27th May, 2003], except as respects things done or omitted to be done before such supersession, Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading or tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the countries as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table.

Table

S. No.	Tariff item or Heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	284161	Potassium Permanganate Kmn 04	All grades	P.R. of China	Any	M/s. Groupstar Yannan, LLC, China	Any	285	MT	US\$
2	284161	Potassium Permanganate Kmn 04	All grades	P.R. of China	Any	Any (other than above)	Any	352	MT	US\$
3	284161	Potassium Permanganate	All grades	P.R. of China	Any	Any	Any	352	MT	US\$

Kmn 04

2. The anti-dumping duty imposed under this notification shall be effective up to and inclusive of the 11th day of March, 2007, and shall be paid in Indian currency.

Explanation. - For the purposes of this notification, -

(a) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON SODIUM FORMALDEHYDE SULPHOXYLATE ORIGINATING IN OR EXPORTED FROM ANY COUNTRY:

[Notifn. No.95/05-Cus., dt.11.11.2005]

Whereas, in the matter of import of Sodium Formaldehyde Sulphoxylate (SFS) (hereinafter also referred to as the subject goods), falling under tariff item number 283110 20 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of China (hereinafter referred to as the subject country), the designated authority in its preliminary findings vide notification No. 14/25/2004 -DGAD, dated the 26th August,2005, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 29th August,2005, has come to the conclusion that –

- (a) the subject goods have been exported to India from the subject country below its normal value;
- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused by the dumped imports from the subject country; and has recommended imposition of provisional anti-dumping duty on import of the subject goods, originating in or exported from the subject country.

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under the tariff item of the First Schedule to the said Customs Tariff Act, 1975, as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), and produced by the producer as specified in the corresponding entry in column (6), when exported from the country as specified in the corresponding entry in column (5), by the exporter as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at a rate which is equivalent to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9), of the said Table.

Table

S. No.	Tariff item or Heading	Des-cription of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measure-ment	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

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1	28311020	Sodium Formaldehyde Sulphoxylate (SFS)	People's Republic of China	People's Republic of China	Wuxi City Dongtai Fine Chemical Co. Ltd.	Wuxi Greenapple Chemical Industry Company Ltd.	469.17	Metric Tonne.	Dollar of United States of America
2	28311020	Sodium Formaldehyde Sulphoxylate (SFS)	People's Republic of China	People's Republic of China	Wuxi City Dongtai Fine Chemical Co. Ltd.	Any	469.17	Metric Tonne.	Dollar of United States of America
3	28311020	Sodium Formaldehyde Sulphoxylate (SFS)	People's Republic of China	People's Republic of China	Any (other than Wuxi City Dongtai Fine Chemical Co.Ltd.)	Any	655.13	Metric Tonne.	Dollar of United States of America
4	28311020	Sodium Formaldehyde Sulphoxylate (SFS)	People's Republic of China	Any country except People's Republic of China.	Any (other than Wuxi City Dongtai Fine Chemical Co.Ltd.)	Any	655.13	Metric Tonne.	Dollar of United States of America
5	28311020	Sodium Formaldehyde Sulphoxylate (SFS)	People's Republic of China	People's Republic of China	Any	Any	655.13	Metric Tonne.	Dollar of United States of America

2. The anti-dumping duty imposed under this notification shall be effective up to and inclusive of the 10th day of May, 2006, and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON SODIUM CYANIDE, ORIGINATING IN, OR EXPORTED FROM THE UNITED STATES OF AMERICA, EUROPEAN UNION, CZECH REPUBLIC AND KOREA RP:
[Notfn. No. 102/2005-Cus, dt. 19.12.2005]**

Whereas the designated authority vide notification No.15/9/2003-DGAD dated the 29th March, 2004, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 29th March, 2004, had initiated review in the matter of continuation of final anti-dumping duty on Sodium Cyanide (hereinafter referred to as the subject goods), falling under Sub-heading 2837 11 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from the United

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
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States of America, European Union, Czech Republic and Korea RP, imposed vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 83/2000–CUSTOMS, dated the 6th June, 2000, G.S.R. 522 (E), dated the 6th June, 2000, superseded by notification No. 10/2001–CUSTOMS dated 31st January 2001, G.S.R. 47(E), dated the 31st January, 2001 and extended by notification No.56/2005–CUSTOMS, dated 23rd June 2005, G.S.R. 420(E), dated the 23rd June, 2005;

And Whereas, the designated authority in notification No. 15/9/2003–DGAD, dated the 27th September, 2005, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 27th September, 2005, after conducting Sunset Review has come to the conclusion that-

(a) the subject goods continue to be dumped from the Korea RP and United States of America, and dumping margins of the subject goods imported from these countries are significant and above de minimis;

(b) there is no likelihood of dumping to continue or recur from the European Union, if the duties are revoked. However, dumping is likely to continue from the Korea RP and United States of America if the duties are revoked;

(c) the domestic industry continues to suffer material injury on account of the dumped imports from Korea RP and United States of America;

(d) injury to domestic industry is likely to continue or recur if the duties are revoked in respect of imports from Korea RP and United States of America. However, injury to the domestic industry is not likely to recur if the duties are revoked in respect of imports from the European Union;

and has recommended the continued imposition of definitive anti-dumping duty on all imports of Sodium Cyanide, originating in, or exported from United States of America, and Korea RP;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under Sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in the corresponding entry in column (4), originating in the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the countries as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table.

Table

S. No.	Sub-heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measure-	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	2837 11	Sodium Cyanide	Any	Korea RP	Any except United States of America	M/s Tong Shuh Petro chemicals Corporation	M/s. Hanwah Corporation	29.62	Metric Tonne	Dollar of United States of America
2.	2837 11	Sodium Cyanide	Any	Korea RP	Any except United	Any except M/s. Tong	Any except	250.88	Metric Tonne	Dollar of United

				States of America	Shuh Petro-chemicals Corporation	M/s. Hanwah Corporation				States of America
3.	2837 11	Sodium Cyanide	Any	Any except Korea RP and United State of America	Korea RP	Any except M/s. Tong Shuh Petro-chemicals Corporation	250.88	Metric Tonne	Dollar of United States of America	
4.	2837 11	Sodium Cyanide	Any	United State of America	Any	Any	268.27	Metric Tonne	Dollar of United States of America	
5.	2837 11	Sodium Cyanide	Any	Any except United State of America	United State of America	Any	268.27	Metric Tonne	Dollar of United States of America	

2. This notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) and the anti-dumping duty shall be paid in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification, issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON SODIUM CYANIDE, ORIGINATING OR EXPORTED FROM THE CHINESE TAIPEI; [Notifn. No. 103/2005-Cus., dt. 19.12.2005]

Whereas in the matter of import of Sodium Cyanide (hereinafter referred to as the subject goods), falling under sub heading number 2837 11 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the Chinese Taipei (hereinafter referred to as the subject country), the designated authority in its final findings vide notification No.14/14/2004 -DGAD, dated the 24th October, 2005, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 24th October, 2005, has come to the conclusion that –

- (a) the imports of the subject goods from the subject country have entered Indian market at less than its normal value in the subject country;
- (b) the domestic Industry has suffered material injury;
- (c) the injury has been caused to the domestic Industry by volume and price effect of the dumped imports of the subject goods from the subject country;

and has recommended imposition of final anti-dumping duty on import of subject goods, originating in or exported from the subject country;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-

heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the countries as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equal to the amount specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table.

Table

S. No.	Sub-heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measure-	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	2837 11	Sodium Cyanide	Any	Chiene Taipei	Any country other than United State of America	Any	Any	91.70	Metric Tonne	Dollar of United States of America
2.	2837 11	Sodium Cyanide	Any	Any country other than United State of America and Korea RP	Chinese Taipei	Any	Any	91.70	Metric Tonne	Dollar of United States of America

2. The anti-dumping duty imposed under this notification shall be paid in Indian currency.
 Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification, issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON SODIUM NITRITE ORIGINATING IN OR EXPORTED FROM CHINA P.R.
[Notfn. No.03/06-Cus., dt. 17.1.2006]

Whereas, the designated authority vide notification No.39/1/1999-DGAD, dated the 2nd December, 2004, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 2nd December, 2004, had initiated review in the matter of continuation of final anti-dumping duty on Sodium Nitrite (herein after referred to as the subject goods), falling under Sub-heading 2834 10 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from China PR (herein after referred to as the subject country), imposed vide notification of Government of India in the Ministry of Finance (Department of Revenue), No. 147/2000-Customs, dated the 19th December, 2000, G.S.R. 919 (E), dated the 19th December, 2000, and extended by Notification No. 60/2005-Customs dated 4th July, 2005, G.S.R. 452 (E), dated the 4th

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
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July, 2005.

And whereas, the designated authority vide notification No. 39/1/1999-DGAD, dated the 1st December, 2005, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 1st December, 2005, after conducting Sunset Review has come to the conclusion that-

- (a) the subject goods have entered from subject country at less than its normal value and the dumping margin of the subject goods imported from subject country are substantial and above de minimis level;
- (b) there is likelihood of dumping to continue or recur from the subject country, if the duties are revoked.
- (c) the domestic industry continues to suffer material injury at present and the cause of the current injury is due to the volume as well as price effect of the dumped imports from the subject country;
- (d) injury to domestic industry is likely to continue if the duties are revoked in respect of imports from subject country;
- (e) however, re-export or trans-shipment of goods of Chinese origin, if any, will be adequately covered under the duty imposed against subject country.

and has recommended the continued imposition of definitive anti-dumping duty on all imports of the subject goods, originating in, or exported from the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act, and rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in the corresponding entry in column (4), originating in the country as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between, the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table, and the landed value of such imported goods in like currency per like unit of measurement;

Table

S. No.	Sub-heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measure-	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	2834 10	Sodium Nitrite	All grades	China PR	Any	Any	Any	481	Metric Tonne	US \$
2	2834 10	Sodium	All	Any other	China PR	Any	Any	481	Metric	US \$

Nitrite	grades	than China PR	Tonne
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2. This notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) and the anti-dumping duty shall be paid in Indian currency.

Explanation. - For the purposes of this notification, -

(a) “landed value” means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(b) “rate of exchange” applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification, issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the “rate of exchange” shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON SODIUM FORMALDEHYDE SULPHOXYLATE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

Notification No. 23/2006-Customs, dt. 6.3.2006 as amended by 114/10

Whereas, in the matter of import of Sodium Formaldehyde Sulphoxylate (hereinafter referred to as the subject goods), falling under Tariff item No. 2831 10 20 of the First Schedule to the Customs Tariff Act, 1975 (51. of 1975), originating in, or exported from, the People’s Republic of China (hereinafter referred to as the subject country), the designated authority in preliminary findings, vide notification No. 14/25/2004 - DGAD, dated the 26th August, 2005, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 29th August, 2005, had come to the conclusion that-

- (a) the subject goods had been exported to India from the subject country below its normal value;
- (b) the domestic industry had suffered material injury;
- (c) the injury had been caused by the dumped imports from the subject country;

and had recommended imposition of provisional anti-dumping duty on import of the subject goods, originating in, or exported from, the subject country.

And whereas on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on imports of the subject goods, falling under tariff item No. 2831. 10 20 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the subject country, vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 95/2005-CUSTOMS, dated the 11th November, 2005, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 11th November, 2005 vide G.S.R. 660(E), dated 11th November, 2005.

And whereas the designated authority in its final findings, vide notification No. 14/25/2004 -DGAD, dated the 25th January, 2006, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 25th January, 2006, has come to the conclusion that-

- (a) subject goods have been exported to India from the subject country below its normal value;
 (b) the domestic Industry has suffered material injury;
 (c) the injury has been caused by the dumped imports from the subject country;

and has recommended imposition of definitive anti-dumping duty on all imports of subject goods;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the said goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and produced by the producers as specified in the corresponding entry in column (6), when exported from the countries as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7) and imported into India, an anti-dumping duty at the rate specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9), of the said Table.

Table

S. No.	Tariff item No	Description	Country of Origin of goods	Country of Export	Producer	Exporter Measurement	Amount	Unit of	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	28311020	Sodium Formaldehyde Sulphoxylate (SFS)	People's Republic of China	People's Republic of China	Wuxi City Dongtai Fine Chemical Co. Ltd.	Wuxi Greenapple Chemical Industry Company Ltd.	471.91	Metric Tonne.	Dollar of United States of America
2	28311020	Sodium Formaldehyde Sulphoxylate (SFS)	People's Republic of China	People's Republic of China	Wuxi City Dongtai Fine Chemical Co. Ltd.	Any	471.91	Metric Tonne.	Dollar of United States of America
3	28311020	Sodium Formaldehyde Sulphoxylate (SFS)	People's Republic of China	People's Republic of China	Any (other than Wuxi City Dongtai Fine Chemical Co. Ltd.)	Any	657.87	Metric Tonne.	Dollar of United States of America
4	28311020	Sodium Formaldehyde Sulphoxylate	People's Republic of China	Any country except People's	Any (other than Wuxi City	Any	657.87	Metric Tonne.	Dollar of United States of America

		late (SFS)		Republic of China.	Dongtai Fine Chemical Co. Ltd.)				
5	28311020	Sodium Formaldehyde Sulphoxylate (SFS)	Any country except People's Republic of China	People's Republic of China	Any	Any	657.87	Metric Tonne.	Dollar of United States of America

2. The anti-dumping duty imposed under this notification shall be effective up to and inclusive of the 21st day of June, 2011, and shall be payable in Indian currency.

Explanation. -For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the "rate of exchange" shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON BORAX DECAHYDRATE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.
[Notification No. 36/2006-Customs, dt. 20.4.2006]**

Whereas in the matter of import of Borax Decahydrate (hereinafter referred to as the subject goods), falling under the heading 2840 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from the Turkey and the People's Republic of China (hereinafter referred to as the subject countries), the designated authority in its preliminary findings vide notification No. 14/40/2002-DGAD dated the 26th March, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 27th March, 2003, had come to the conclusion that –

- (a) the subject goods had been exported to India from the subject countries, below its normal value;
- (b) the Indian industry had suffered material injury ;
- (c) the injury had been caused cumulatively by imports of the subject goods from the subject countries.

And Whereas on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on the subject goods vide notification of the Government of India in the erstwhile Ministry of Finance (Department of Revenue), No. 90/2003–Customs, dated the 10th June, 2003, G.S.R 469(E), dated the 10th June, 2003, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 10th June, 2003.

And Whereas the designated authority, in its final findings vide notification No. 14/40/2002-DGAD, dated the 21st November, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 21st November, 2003, had come to the conclusion that -

- (a) the subject goods had been exported to India from the subject countries, below its normal value;

- (b) the domestic industry had suffered material injury ;
 (c) the material injury to the domestic industry had been caused cumulatively by the dumped imports of the subject goods from the subject countries.

And Whereas on the basis of the aforesaid final findings of the designated authority, the Central Government had imposed final anti-dumping duty on the subject goods vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 2/2004-Customs, dated the 7th January, 2004, G.S.R 14 (E), dated the 7th January, 2004, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 7th January, 2004.

And Whereas the designated authority, in its final findings in mid-term review, vide notification No. 15/1/2005-DGAD dated the 3rd February, 2006, published in the Gazette of India, Extraordinary, Part I, section 1, dated the 3rd February, 2006, has come to the conclusion that-

- (i) No dumping margin for the subject goods has been established with regard to imports from Turkey and there is no likelihood of continued dumping of subject goods from Turkey;
 (ii) In view of the above, the continued imposition of antidumping duty on the subject goods from the Turkey is not necessary to offset dumping and injury to domestic industry;

and has recommended discontinuation of the anti-dumping duty imposed on imports of subject goods, originating in, or exported from, the Turkey.

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act, 1975, read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government hereby makes the following amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 2/2004-Customs, dated the 7th January, 2004, G.S.R 14 (E), dated the 7th January, 2004, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 7th January, 2004, namely:-

In the said notification, for the "Table" the following "Table" shall be substituted, namely; -
 "TABLE"

S. No.	Heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	2840	Borax decahydrate	Any specification	People's Republic of China.	Any country	Dashiqiao Huaxin Chemicals Ltd.	Dalian Chem Import and Export Group Co. Ltd.	410.86	Metric Tonne	US Dollar
2.	2840	Borax decahydrate	Any specification	People's Republic of China.	Any country	Any producer except Dashiqiao	Any	484.10	Metric Tonne	US Dollar

					Huaxin Chemicals Ltd.					
3.	2840	Borax decahydrate	Any specifi cation	Any country except People's Republic of China	People's Republic of China	Any	Any	484.10	Metric Tonne	US Dollar

**ANTI-DUMPING DUTY ON COUSTIC SODA ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notification No. 72/2006-Cus., dt. 10.7.2006.]**

Whereas in the matter of import of Caustic Soda (hereinafter referred to as the subject goods), falling under the sub-heading 2815 11 and 2815 12 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from European Union (excluding France), Indonesia and Chinese Taipei (hereinafter referred to as the subject countries), the designated authority in its preliminary findings vide notification No. 14/39/2002-DGAD dated the 8th January, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 13th January, 2003 had come to the conclusion that –

- (a) subject goods, in all forms originating in, or exported, from the subject countries has been exported to India below its normal value;
- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused to the domestic industry by dumping of subject goods originating in or exported from the subject countries,

and had recommended imposition of provisional anti-dumping duty, pending final determination, on imports of subject goods, originating in, or exported from, the subject countries;

And whereas on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty on the subject goods *vide* notification of the Government of India in the erstwhile Ministry of Finance and Company Affairs (Department of Revenue), No. 48/2003–Customs, dated the 27th March, 2003, G.S.R. 247(E), dated the 27th March, 2003.

And whereas the designated authority, in its final findings *vide* notification No.14/39/2002-DGAD, dated the 1st October, 2003, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 1st October, 2003, had come to the conclusion that –

- (a) subject goods have been exported to India from the subject countries below its normal value;
- (b) the domestic industry has suffered material injury and facing threat of further injury;
- (c) the injury has been caused cumulatively by the imports from the subject countries,

and had recommended the imposition of definitive anti-dumping duty on all imports of subject goods originating in, or exported from the subject countries.

And whereas on the basis of the aforesaid final findings of the designated authority, the Central Government had imposed final anti-dumping duty on the subject goods *vide* notification of the Government of

India in the erstwhile Ministry of Finance and Company Affairs (Department of Revenue), No 168 /2003-CUSTOMS , dated the 14th November, 2003, G.S.R 891(E), dated the 14th November, 2003.

And whereas the designated authority, in its final findings in mid-term review, *vide* notification No. 15/5/2005-DGAD, dated the 2nd June, 2006, published in the Gazette of India, Extraordinary, Part I, section 1, dated the 2nd June, 2006, has come to the conclusion that-

(i) The subject goods are entering the Indian market at dumped prices and dumping margins of the subject goods imported from the subject countries are substantial and above de-minimis and that the subject goods are likely to enter Indian market at dumped prices, should the present measures be withdrawn and thus, it has not been established that the continued imposition of the duty to offset dumping is unwarranted;

(ii) Even though the domestic industry has improved its performance over the injury period, the situation of domestic industry continues to be fragile and further, should the present anti-dumping duties be withdrawn, injury to the domestic industry is likely to continue or recur and thus, it has not been established that injury to the domestic industry is unlikely to continue or recur should the present measures be withdrawn, and has recommended imposition of definitive anti-dumping duty on all imports of the subject goods originating in or exported from the subject countries.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, 1975, read with rule 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government hereby makes the following amendments in the notification of the Government of India in the erstwhile Ministry of Finance and Company Affairs (Department of Revenue), No. 168/2003-CUSTOMS, dated the 14th November, 2003, G.S.R 891(E), dated the 14th November, 2003, namely:-

Table

S. No.	Sub heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	2815 11 and 2815 12	Caustic Soda	Any grade	Chinese Taipei	Chiene Taipei	Any producer	Any exporter	281.27	Dry MTUS tonne (DMT)	Dollar
2	2815 11 and 2815 12	Caustic Soda	Any grade	Any Country other than Indonesia and European Union (excluding Fance)	Chiene Taipei	Any producer	Any exporter	281.27	Dry MTUS tonne (DMT)	Dollar
3	815 11 and 2815 12	Caustic Soda	Any grade	Chinese Taipei	Any Country other than	Any producer	Any exporter	281.27	Dry MTUS tonne	Dollar

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					Indonesia and European Union (excluding France)					
4	2815 11 and 2815 12	Caustic Soda	Any grade	Indonesia	Indonesia	Any producer	Any exporter	256.88	Dry MTUS Dollar tonne (DMT)	
5	2815 11 and 2815 12	Caustic Soda	Any grade	Any country other than Chinese Taipei and European Union (excluding France)	Indonesia	Any Producer	Any Exporter	256.88	Dry US Dollar Metric Tonne (DMT)	
6	2815 11 and 2815 12	Caustic Soda	Any grade	Indonesia	Any country other than Chinese Taipei and European Union (excluding France)	Any Producer	Any Exporter	256.88	Dry US Dollar Metric Tonne (DMT)	
7	2815 11 and 2815 12	Caustic Soda	Any grade	European Union (excluding France)	European Union (excluding France)	Any Producer	Any Exporter	295.46	Dry US Dollar Metric Tonne (DMT)	
8	2815 11 and 2815 12	Caustic Soda	Any grade	Any country other than Chinese Taipei and Indonesia	European Union (excluding France)	Any Producer	Any Exporter	295.46	Dry US Dollar Metric Tonne (DMT)	
9	2815 11 and 2815 12	Caustic Soda	Any grade	European Union (excluding France)	Any country other than Chinese Taipei and Indonesia	Any Producer	Any Exporter	295.46	Dry US Dollar Metric Tonne (DMT)	

**ANTI-DUMPING DUTY ON CAUSTIC SODA ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES
[Notification No. 98/2006 - Customs, dated. 13.9.2006 as amended by 1/12]**

Whereas, the designated authority, *vide* its notification No. 15/29/2004-DGAD, dated the 2nd May, 2005, published in Part I, Section I of the Gazette of India, Extraordinary, dated the 2nd May, 2005, had initiated a sunset review in the matter of continuation of anti-dumping on imports of Sodium Hydroxide

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
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commonly know as Caustic Soda, falling under sub-headings 2815 11 and 2815 12 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) [hereinafter referred to as subject goods], originating in, or exported from Saudi Arabia, Iran, Japan, USA and France (hereinafter referred to as subject countries), imposed *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No.69/2001- Customs, dated the 26th June, 2001 [GSR 461 (E) dated the 26th June, 2001];

And whereas, the Central Government has extended the anti-dumping duty on the subject goods originating in, or exported from the subject countries *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 39/2006 -Customs dated the 28th April, 2006, [G.S.R. 258(E), dated the 28th April, 2006,] up to and inclusive of 25th day of September, 2006;

And whereas, in the matter of sunset review of anti-dumping on import of the subject goods, originating in, or exported from the subject countries, the designated authority *vide* its findings, No. 15/29/2004-DGAD dated the 1st August, 2006, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 1st August, 2006, has come to the conclusion that –

- (a) the subject goods are continuing to enter the Indian market from the subject countries at dumping prices;
- (b) the domestic industry is suffering material injury and likely to recur injury due to the dumped imports;
- (c) dumping of the subject goods from the subject countries and injury to the domestic industry is likely to continue if the duties are withdrawn;

and has recommended continuation of anti-dumping duty, at specified rates in respect of imports of the subject goods, originating in, or exported from the subject countries in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6), and produced by the producers as specified in the corresponding entry in column (7), and exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equal to difference between the amount mentioned in the corresponding entry in column (9) in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10), of the said Table and the landed value of imported goods in like currency as per like unit of measurement

S.	Sub-	Descri-	Specifi-	Country	Country	Producer Ex--	Amount	Unit
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Currency No.	Heading No.	Description of goods	Classification	Country of Origin	Country of Export	Exporter	(US \$)	Unit of Measure	Rate of Duty	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	2815 11 and 2815 12	Caustic soda	Any Grade	Saudi Arabia	Saudi Arabia	M/s Saudi Petro- chemical Company (SADAF)	M/s Saudi Basic Industries Corporation (SABIC)	258.97	M T	USD
2.	2815 11 and 2815 12	Caustic soda	Any Grade	Saudi Arabia	Saudi Arabia	M/s Saudi Petro- chemical Company (SADAF)	M/s Shell Trading (M.E.) Pvt. Ltd. (STME) and M/s Amgulf Polymers and Chemicals Ltd. (AMGULF)	243.90	M T	USD
3.	2815 11 and 2815 12	Caustic soda	Any Grade	Saudi Arabia	Saudi Arabia	M/s Saudi Petro- chemical Company (SADAF)	M/s Shell Trading (M.E.) Pvt. Ltd. (STME) and M/s TRICON International Ltd. (TRICON)	250.41	M T	USD
4.	2815 11 and 2815 12	Caustic soda	Any Grade	Saudi Arabia	Saudi Arabia	Any producer other than M/s Saudi Petro- chemical Company (SADAF)	Any Exporter	258.97	M T	USD
5.	2815 11 and 2815 12	Caustic soda	Any Grade	Any country other than Iran, USA Japan France and Saudi Arabia	Saudi Arabia	Any producer	Any Exporter	258.97	M T	USD

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
6.	2815 11 and 2815 12	Caustic soda	Any Grade	Saudi Arabia	Any country other than Iran, USA Japan France and Saudi Arabia	Any producer	Any Exporter	258.97	M T	USD
7.	2815 11 and 2815 12	Caustic soda	Any Grade	Iran	Iran	Any producer	Any Exporter	274.48	M T	USD
8.	2815 11 and 2815 12	Caustic soda	Any Grade	Any country other than Saudi Arabia, USA, Japan, France and Iran	Iran	Any producer	Any Exporter	274.48	M T	USD
9.	2815 11 and 2815 12	Caustic soda	Any Grade	Iran	Any country other than Saudi Arabia, USA, Japan, France and Iran	Any producer	Any Exporter	274.48	M T	USD
10.	2815 11 and 2815 12	Caustic soda	Any Grade	Japan	Japan	Any producer	Any Exporter	282.64	M T	USD
11.	2815 11 and 2815 12	Caustic soda	Any Grade	Any country other than Saudi Arabia, USA, Iran, France and Japan	Japan	Any producer	Any Exporter	282.64	M T	USD
12.	2815 11 and 2815 12	Caustic soda	Any Grade	Japan	Any country other than Saudi	Any producer	Any Exporter	282.64	M T	USD

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2258 ANTI-DUMPING DUTY NOTIFICATIONS

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
					Arabia, USA, Iran, France and Japan					
13.	2815 11 and 2815 12	Caustic soda	Any Grade	France	France	Any producer	Any Exporter	296.94	M T	USD
14.	2815 11 and 2815 12	Caustic soda	Any Grade	Any country other than Saudi Arabia, USA, Iran, Japan and France	France	Any producer	Any Exporter	296.94	M T	USD
15.	2815 11 and 2815 12	Caustic soda	Any Grade	France	Any country other than Saudi Arabia, USA, Iran, Japan and France	Any producer	Any Exporter	296.94	M T	USD
16.	2815 11 and 2815 12	Caustic soda	Any Grade	USA	USA	Any producer	Any Exporter	296.94	DMT	USD
17.	2815 11 and 2815 12	Caustic soda	Any Grade	Any country other than Saudi Arabia, France, Iran, Japan and USA	USA	Any producer	Any Exporter	296.94	M T	USD
18.	2815 11 and 2815 12	Caustic soda	Any Grade	USA	Any country other than Saudi Arabia, France, Iran,	Any producer	Any Exporter	296.94	M T	USD

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
					Japan and USA					

2. This notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) and the anti-dumping duty shall be paid in Indian Currency.

This notification shall remain in force up to and inclusive of the 1st September, 2012, unless the notification is revoked earlier.

Explanation. - For the purposes of this notification, -

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification, issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON SODIUM - HYDROSULPHITE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES
[Notification No. 108 /2006-Customs, dt. 16.10.2006.]**

Whereas, the designated authority, *vide* its notification No. 15/16/2005-DGAD, dated the 5th October, 2005, published in Part I, Section I of the Gazette of India, Extraordinary, dated the 5th October, 2005, had initiated a sunset review in the matter of continuation of anti-dumping on imports of Sodium Hydrosulphite falling under headings 2831 and 2832 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) [hereinafter referred to as the subject goods], originating in, or exported from the People's Republic of China (hereinafter referred to as the subject country), imposed *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No.114/2001- Customs, dated the 2nd November, 2001 [GSR 820 (E), dated the 2nd November, 2001] and had requested for continuation of anti-dumping duty, for an additional period of one year, pending the completion of the review;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods originating in, or exported from the subject country *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 25/2006 -Customs dated the 10th March, 2006, [G.S.R. 153(E), dated the 10th March, 2006,] up to and inclusive of 11th day of March, 2007;

And whereas, in the matter of sunset review of anti-dumping on imports of the subject goods, originating in, or exported from the subject country, the designated authority *vide* its findings, No. 15/16/2005-DGAD dated the 6th September, 2006, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 7th September, 2006, has come to the conclusion that –

- (a) the subject goods have been exported to India from the subject country below its normal value resulting into dumping and there is likelihood of continued dumping of the subject goods, if anti- dumping from subject country is withdrawn;
- (b) the domestic industry continues to suffer material injury on account of the dumped imports of

- the subject goods from the subject country; and
- (c) the authority considers it appropriate that anti-dumping duties is required to be imposed as modified in respect of imports from the subject country, as withdrawal thereof would lead to continuation of dumping and injury;

and has recommended continuation of anti-dumping duty, at specified rates in respect of imports of the subject goods, originating in, or exported from the subject country in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and exported from the country as specified in the corresponding entry in column (6), and produced by the producers as specified in the corresponding entry in column (7), and exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equal to difference between the amount mentioned in the corresponding entry in column (9) in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10), of the said Table and the landed value of imported goods in like currency as per like unit of measurement.

Table

S. No.	Heading Currency	Description of goods	Specification	Country of Origin	Country of Export	Producer	Ex--porter	Amount (US \$)	Unit of Measurement	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	2831 and 2832	Sodium Hydrosulphite	All grades	People's Republic of China	Any Country	Any Producer	Any Exporter	1063.11	MT	US\$
2.	2831 and 2832	Sodium Hydrosulphite	All grades	Any Country	People's Republic of China	Any Producer	Any Exporter	1063.11	MT	US\$

2. This notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) and the anti-dumping duty shall be paid in Indian Currency.

Explanation. - For the purposes of this notification, -

- (a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said

Customs Tariff Act;

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification, issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the said Customs Act, and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON POTTASSIUM PERMANGANATE (KMN 04) ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notifn. No.50/2007 - Cus, dt. 29.3.2007].

Whereas, the designated authority, *vide* its notification No. 15/5/2006-DGAD, published in Part I, Section I of the Gazette of India, Extraordinary, dated the 3rd March, 2006, had initiated a review in the matter of continuation of anti-dumping on imports of Potassium Permanganate (hereinafter referred to as the subject goods) falling under tariff heading 2841 61 00 of the First Schedule to the Customs tariff Act 1975, (51 of 1975), originating in, or exported from, the Peoples Republic of China, imposed *vide* notification No. 113/2001 dated 1st November, 2001, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 1st November, 2001 *vide* G.S.R. No. 815(E), dated the 1st November, 2001, superseded by Notification No. 85/2003-Customs dated the 27th May, 2003, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 27th May, 2003 *vide* G.S.R. No. 436(E), dated the 27th May, 2003, subsequently superseded by Notification No. 82/2005-Customs dated the 14th September, 2005, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 14th September, 2005 *vide* G.S.R. No. 585(E), dated the 14th September, 2005;

And whereas, the Central Government has extended the anti-dumping duty on the subject goods, originating in, or exported from, the Peoples Republic of China up to and inclusive of the 11th day of March, 2007 *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 26/2006 -Customs dated the 10th March, 2006, G.S.R No. 154(E), dated the 10th March, 2006, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 10th March, 2006;

And whereas, in the matter of review of anti-dumping on import of the subject goods, originating in, or exported from the Peoples Republic of China, the designated authority *vide* its final findings, No. 15/5/2006-DGAD dated the 1st March, 2007, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 1st March, 2007, as amended *vide* Notification No.15/5/2006-DGAD, dated 5th March, 2007 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 5th March, 2007, has come to the conclusion that –

- (i) the subject goods have entered from the Republic of China at less than its normal value and the dumping margins of the subject goods imported from China are substantial and above de minimis;
- (ii) there is also a likelihood of dumping to continue from China, if the duties are revoked;
- (iii) the domestic industry continues to suffer marginal material injury at present and the cause of the current injury is overwhelmingly due to the volume as well as price effect of the dumped imports from the Republic of China;
- (iv) injury to domestic industry is likely to continue, if the duties are revoked;

and has recommended continued imposition of the antidumping duty against the subject goods originating in or

exported from the Peoples Republic of China in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6), and produced by the producers as specified in the corresponding entry in column (7), and exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

S. No.	Tariff heading	Description of goods	Specification of goods	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	2841 61 00	Potassium nate (KmnO4)	All Permanga-	People's Grades of China	Any Republic	M/s (Yunnan). Chemicals LLC, People's Republic of China	M/s Groupstar (Yannan), Chemicals LLC, People's Republic of China	123.51 Groupstar	MT	US\$
2.	2841 61 00 US\$	Potassium nate (KmnO4)	All	People's Permanga- of China	Any Grades	Any other combination Republic (other than above)		513 of producer & Exporter,	MT	
3.	2841 61 00	Potassium nate (KmnO4)	All Permanga-	Any Grades People's Republic of China	People's other than of China	Any Republic	Any	513	MT	US\$

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of

1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

Anti-dumping duty on Zinc Oxide all grades 99.5% purity originating in or exported from specified countries:

[Notifn. No.64/2007 - Cus, dt. 7.5.2007 as amended by 27/12].

Whereas, the designated authority, vide its notification No. 15/4/2005-DGAD, published in Part I, Section I of the Gazette of India, Extraordinary, dated the 7th April, 2006, had initiated a review in the matter of continuation of anti-dumping on imports of Zinc Oxide (hereinafter referred to as the subject goods) falling under heading 2817 or subheading 3812 30 of the First Schedule to the Customs Tariff Act 1975, (51 of 1975), originating in, or exported from, the Peoples Republic of China (hereinafter referred to as the subject country), imposed vide notification No. 115/2001 dated the 2nd November, 2001, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 2nd November, 2001 vide G.S.R. No. 821(E), dated the 2nd November, 2001;

And whereas, the Central Government has extended the anti-dumping duty on the subject goods, originating in, or exported from, the Peoples Republic of China up to and inclusive of the 8th day of April, 2007 vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 51/2006 -Customs dated the 29th May, 2006, G.S.R No. 321(E), dated the 29th May, 2006, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 29th May, 2006;

And whereas, in the matter of review of anti-dumping on import of the subject goods, originating in, or exported from the Peoples Republic of China, the designated authority vide its final findings, No. 15/4/2005-DGAD dated the 4th April, 2007, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 5th April, 2007, has come to the conclusion that –

(i) the subject goods are entering the Indian market at dumped prices and dumping margin from subject country is significant and above de minimis. The subject goods are likely to enter the Indian market at dumped prices, should the present measures be withdrawn;

(ii) even though the domestic industry has improved its performance over the injury period, the injury to domestic industry may occur, should the present anti-dumping duties are withdrawn, injury to the domestic industry is likely to continue or recur;

(iii) continuation of the antidumping duty is necessary against subject goods originating in or exported from China ;

and has recommended continued imposition of the anti-dumping duty against the subject goods, originating in, or exported from, the Peoples Republic of China in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff heading of the First Schedule to the said Customs Tariff Act as specified in the

corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), and exported from the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (6), and exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at a rate which is equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

S. No.	Tariff item	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	2817 00 10 or 3812 30 30	Zinc Oxide all Grades 99.5% purity	People's Republic of China	People's Republic of China	Any	Any	430.93	MT	USD
2.	2817 00 10 or 3812 30 30	Zinc Oxide 99.5% purity	People's or of China	Any all Grades other than People's Republic of China	Any Republic	Any country	430.93	MT	USD
3.	2817 00 10 or 3812 30 30	Zinc Oxide all Grades 99.5% purity	Any country other than People's Republic of China	People's Republic of China	Any	Any	430.93	MT	USD

2. The rate of anti-dumping duty for Zinc Oxide of all grades of purity other than 99.5% shall be worked out on pro-rata basis.

3. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette. The anti-dumping duty shall be paid in Indian currency.

4. Notwithstanding anything contained in para 3, this notification shall remain in force up to and inclusive of the 6th day of May, 2013, unless revoked earlier.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**Anti-dumping duty on Peroxosulphates originating in or exported from specified countries:
[Notifn. No. 96/2007 - Cus, dt. 29.8.2007].**

Whereas in the matter of import of Peroxosulphates also known as Persulphates (hereinafter referred to as the subject goods) falling under tariff item 2833 40 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of China and Japan (hereinafter referred to as the subject countries) and imported into India, the designated authority in its preliminary findings *vide* notification No. 14/1/2006-DGAD dated the 23rd February, 2007, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 23rd February, 2007, had come to the conclusion that-

- (a) the subject goods had entered the Indian market from the subject countries at prices less than their normal values in the domestic markets of the exporting countries;
- (b) the dumping margins of the subject goods imported from the subject countries or territories were substantial and above de minimis;
- (c) the domestic industry had suffered material injury and the injury had been caused to the domestic industry, both by volume and price effect of dumped imports of the subject goods originating in or exported from the subject countries;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in or exported from the subject countries.

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods, *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No.40/2007-CUSTOMS, dated the 19th March, 2007, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 19th March, 2007 [*vide* number G.S.R. No. 206(E), dated the 19th March, 2007];

And whereas, the designated authority in its final findings *vide* notification No.14/1/2006 -DGAD, dated the 20th July, 2007, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 20th July, 2007, has come to the conclusion that-

- (a) the subject goods have entered the Indian market from the subject countries at prices less than their normal values in the domestic markets of the exporting countries;
- (b) the dumping margins of the subject goods imported from the subject countries or territories are substantial and above de minimis;
- (c) the domestic industry has suffered suffers material injury and the injury has been caused to the cosmetic industry, both by volume and price effect of dumped imports of the subject goods originating in or exported from the subject countries;

and has recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in or exported from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), read with sub-section (5) of the said section 9A and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff items of the First Schedule to the said Customs Tariff Act as specified in the

corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries specified in the corresponding entry in column (5), and exported from the countries specified in the corresponding entry in column (6) and produced by the producers specified in the corresponding entry in column (7) and exported by the exporters specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

S. No.	Tariff item	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	2833 40 00	Peroxo-sulphates or Persulphates	Ammonium Persulphates, Potassium Persulphates or Sodium Persulphates	People's Republic of China	Any	Any	Any	34.91	Kg	Rs
2	2833 40 00	Peroxo-sulphates or Persulphates	Ammonium Persulphates, potassium Persulphates or Sodium Persulphates	Any country, other than Japan	People's Republic of China	Any	Any	34.91	Kg	Rs
3	2833 40 00	Peroxo-sulphates or Persulphates	Ammonium Persulphates, potassium Persulphates or Sodium Persulphates	Japan	Any	Any	Any	38.52	Kg	Rs
4	2833 40 00	Peroxo-sulphates or Persulphates	Ammonium Persulphates, potassium Persulphates or Sodium Persulphates	Any country, other than People's Republic of China	Japan	Any	Any	38.52	Kg	Rs

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, that is, the 19th March, 2007.

**Anti-dumping duty on Phosphoric Acid originating in or exported from specified goods:
[Notfn. No.17/08- Cus., dt. 19.2.2008 as amended by45/12]**

Whereas in the matter of import of phosphoric acid, technical grade or food grade including industrial grade (hereinafter referred to as the subject goods), falling under sub-heading 2809 20 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People' Republic of China (hereinafter referred to as the subject country) and imported into India, the designated authority in its preliminary findings vide notification No. 14/7/2006-DGAD dated the 22nd August, 2007, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 23rd August, 2007, had come to the conclusion that-

- (a) the subject goods had been exported to India from the subject country below its normal value;
- (b) the domestic industry has suffered material injury;
- (c) the injury had been caused by the dumped imports from subject country;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject country.

And whereas, on the basis of the aforesaid findings of the designated authority, the Central government had imposed provisional anti-dumping duty on the subject goods vide notification of the Government of India in the Ministry of finance (Department of Revenue), No.104/2007- Customs, dated the 14th September, 2007, published in the Gazette of India vide number G.S.R 600(E), dated the 14th September, 2007;

And whereas, the designated authority in its final findings vide notification No..14/7/2006-DGAD, dated the 3rd January, 2008, published in the Gezette of India, Extraordinary, Part I, Section 1, dated the 3rd January, 2008, has come to the conclusion that-

- (a) the subject goods have been exported to India from the subject country below its normal value;
- (b) the domestic industry has suffered material injury;
- (c) the injury had been caused by the dumped imports from subject country;

and has recommended the imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from, the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (1) and (5) of Section 9A of the Customs Tariff Act, 1975 (51 of 1975), read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding

entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the country specified in the corresponding entry in column (5), and exported from the country specified in the corresponding entry in column (6) and produced by the producer specified in the corresponding entry in column (7) and exported by the exporter specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

S. No.	Tariff item	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	2809 20	Phosphoric Acid	Technical, Industrial or Food Grade (including industrial grade)	People's Republic of China	People's Republic of China	Any	M/s Yunnan Chemphos Corp	205.28	MT	US\$
2	2809 20	Phosphoric Acid	Technical, Industrial or Food Grade (including industrial grade)	People's Republic of China	People's Republic of China	Any	Any other than above	242.77	MT	US\$
3	2809 20	Phosphoric Acid	Technical, Industrial or Food Grade (including industrial grade)	People's Republic of China	Any other than above	Any	Any	242.77	MT	US\$
4	2809 20	Phosphoric Acid	Technical, Industrial or Food Grade (including industrial grade)	Any other than above	People's Republic of China	Any	Any	242.77	MT	US\$

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, that is, the 14th September, 2007, and shall be payable in Indian currency.

3. Notwithstanding anything contained herein above, this notification shall remain in force up to and inclusive of the 12th September, 2013, unless revoked earlier”.

Explanation: - For the purposes of this notification, “rate of exchange” applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by Section 14 of the Customs Act 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under Section 46 of the Said Customs Act.

**Anti-dumping duty on Sodium Hydroxide Originating in or exported from specified countries:
[Notfn. No.40/08- Cus., dt. 27.3.2008]**

Whereas, the designated authority vide notification No. 15/03/2007-DGAD, dated the 9th March, 2007, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 9th March, 2007, had initiated review, in the matter of continuation of anti-dumping on imports of Sodium Hydroxide commonly known as Caustic Soda (hereinafter referred to as the subject goods), falling under sub-heading 2815 11 or 2815 12 of the First Schedule to the Customs Tariff Act 1975 (51 of 1975), originating in, or exported from, Qatar (hereinafter referred to as the subject country), imposed *vide* notification of the Government of India (Department of Revenue), No.121/2002-Customs, dated the 31st October, 2002, published in the Gazette of India *vide* number G.S.R.745(E), dated the 31st October, 2002;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, the subject country upto and inclusive of the 26th March, 2008 *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 43/2007 -Customs dated the 21st March, 2007, *vide* number G.S.R. 215(E), dated the 21st March, 2007 published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 21st March, 2007;

And whereas, in the matter of review of anti-dumping on import of the subject goods, originating in, or exported from, the subject country, the designated authority *vide* its final findings No. 15/3/2007-DGAD dated the 7th March, 2008 published in the Gazette of India, Extraordinary, Part I, Section 1, dated 7th March, 2008, has come to the conclusion that-

- (i) the subject goods have entered from Qatar at less than its normal value and the dumping margins of the subject goods imported from Qatar are substantial and above de minimis;
- (ii) there is also a likelihood of dumping to continue from Qatar, if the duties are revoked;
- (iii) the domestic industry does not suffer marginal material injury at present;
- (iv) injury to domestic industry is likely to recur, if the duties on imported subject goods from Qatar are revoked; and
- (v) therefore, continued imposition of the anti-dumping duty is warranted against subject goods originating in or exported from Qatar, to offset continuation of dumping and recurrence of injury to the domestic industry;

and has recommended continued imposition of definitive anti-dumping duty against the subject goods, originating in, or exported from, the subject country in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6), and produced by the producers as specified in the corresponding entry in column (7), and exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between, the reference price as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

Table

S. No.	Sub-heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Reference price	Unit of measure	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	2815 11 or 2815 12	Sodium Hydroxide (Caustic Soda)	Any	Qatar	Any	M/s Qatar Vinyl Corporation	Any	349.69	MT	US\$
2	2815 11 or 2815 12	Sodium Hydroxide (Caustic Soda)	Any	Any other than Qatar	Qatar	Any	Any	349.69	MT	US\$

Provided that this notification shall not apply to the imports of subject goods exported from Qatar and originating from any country which is subject to levy of anti-dumping duty under a notification of the Government of India in the Ministry of Finance (Department of Revenue).

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Gazette of India.

Explanation. - For the purposes of this notification, -

(a) "landed value" means the assessable value which shall be calculated by adding 1% handling charge and applicable basic customs duty to the cost insurance and freight value of the imports;

(b) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**Anti-dumping duty on Sodium Nitrite originating in or exported from specified countries:
[Notfn. No.49/08- Cus., dt. 11.4. 2008 as amended by 4/13]**

Whereas, the designated authority vide notification No. 15/6/2006(SSR)-DGAD, dated the 6th March, 2007, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 6th March, 2007, had initiated review, in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said Rules), in the matter of continuation of anti-dumping duty on Sodium Nitrite (hereinafter referred to as the subject goods), falling under sub-heading 2834 10 of the First Schedule to the Customs Tariff Act 1975 (51 of 1975), originating in, or exported from, the European Union (hereinafter referred to as the subject country), levied *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 51/2005-Customs, dated the 27th May, 2005, published in the Gazette of India Part II, Section 3, Sub-section (i) *vide* number G.S.R.341(E), dated the 27th May, 2005;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, the subject country upto and inclusive of the 27th March, 2008 *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 44/2007 -Customs dated the 21st March, 2007, *vide* number G.S.R. 216(E), dated the 21st March, 2007 published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 21st March, 2007;

And whereas, in the matter of review of anti-dumping on import of the subject goods, originating in, or exported from, the subject country, the designated authority *vide* its final findings No. 15/6/2006(SSR) dated the 3rd March, 2008 published in the Gazette of India, Extraordinary, Part I, Section 1, dated 5th March, 2008, has come to the conclusion that-

- (i) the subject goods originating in or exported from subject country or territory have been exported to India below their normal value, resulting in dumping;
- (ii) the domestic industry has suffered material injury due to dumped imports; and
- (iii) discontinuation of antidumping duties on the subject goods from subject country or territory may result in continuance of dumping and continuance or intensification of injury to the domestic industry;

and has recommended continued imposition of definitive anti-dumping duty against the subject goods, originating in, or exported from, the subject country in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the correspond-

ing entry in column (2), originating in the country as specified in the corresponding entry in column (4), and exported from the country as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (6), and exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between, the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9), of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

Table

S. No.	Sub-heading	Des-cription of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measure-ment	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	2834 10	Sodium Nitrite	European Union	European Union	Any	Any	25235	M T	Rupees
2	2834 10	Sodium Nitrite	European Union	Any other than subject country	Any	Any	25235	M T	Rupees
3	2834 10	Sodium Nitrite	Any other than subject country	European Union	Any	Any	25235	M T	Rupees

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Gazette of India.

3. Notwithstanding anything contained herein above, this notification shall remain in force up to and inclusive of the 10 th day of April, 2014, unless revoked earlier

Explanation. - For the purposes of this notification, "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act.

Anti-dumping duty on Hydrogen Peroxide originating in or exported from specified countries: [Notifn. No.102 /2008-Cus. dt. 4.9.2008].

Whereas, in the matter of import of Hydrogen Peroxide (hereinafter referred to as the subject goods), falling under the tariff item 2847 00 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported from, the People's Republic of China, European Union, Indonesia, Korea ROK and Turkey (hereinafter referred to as the subject countries), the designated authority in its final findings *vide* notification No. 14/17/2006-DGAD, dated 18th July, 2008 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 18th July, 2008 has come to the conclusion that—

- (a) the subject goods have been exported to India from the subject countries below its normal value;
- (b) the domestic industry has suffered material injury; and
- (c) the injury has been caused by the dumped imports from subject countries.

and has recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in, or exported, from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A, read with sub-section (5) of the said section 9A of the said Customs Tariff Act and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), and produced by the producers as specified in the corresponding entry in column (6), when exported from the country as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at a rate which is equivalent to difference between the reference price mentioned in the corresponding entry in column (8) in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9), of the said Table and the landed value of imported goods in like currency as per like unit of measurement.

Table

S. No.	Tariff Item	Des-cription of goods	Country of Origin	Country of Export	Producer	Exporter	Reference price	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	2847 00 00	Hydrogen Peroxide	People's Republic of China	People's Republic of China	Any	Any	22,100	M T	Rupee
2.	284700 00	Hydrogen Peroxide	People's Republic of China	Any country other than People's Republic of China	Any	Any	22,100	M T	Rupee
3.	284700 00	Hydrogen Peroxide	Any country other than subject countries	People's Republic of China	Any	Any	22,100	M T	Rupee
4.	284700 00	Hydrogen Peroxide	Indonesia	Indonesia	Any	Any	22,337	M T	Rupee
5.	284700 00	Hydrogen Peroxide	Indonesia	Any country other than Indonesia	Any	Any	22,337	M T	Rupee

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6.	284700 00	Hydrogen Peroxide	Any country other than subject countries	Indonesia	Any	Any	22,337	M T	Rupee
7.	284700 00	Hydrogen Peroxide	Korea ROK	Korea ROK	Any	Any	23,082	M T	Rupee
8.	284700 00	Hydrogen Peroxide	Korea ROK	Any country other than Korea ROK	Any	Any	23,082	M T	Rupee
9.	284700 00	Hydrogen Peroxide	Any country other than subject countries	Korea ROK	Any	Any	23,082	M T	Rupee
10.	284700 00	Hydrogen Peroxide	Turkey	Turkey	Any	Any	23,173	M T	Rupee
11.	284700 00	Hydrogen Peroxide	Turkey	Any country other than Turkey	Any	Any	23,173	M T	Rupee
12.	284700 00	Hydrogen Peroxide	Any country other than subject countries	Turkey	Any	Any	23,173	M T	Rupee
13.	284700 00	Hydrogen Peroxide	European Union	European Union	Any	Any	23,173	M T	Rupee
14.	284700 00	Hydrogen Peroxide	European Union	Any country other than European Union	Any	Any	23,173	M T	Rupee
15.	284700 00	Hydrogen Peroxide	Any country other than subject countries	European Union	Any	Any	23,173	M T	Rupee

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
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2. The anti-dumping duty imposed under this notification shall be effective from the date of publication of this notification in the Gazette of India. The anti-dumping duty shall be paid in Indian currency.

Explanation. - For the purposes of this notification, "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

**Anti-dumping duty on Caustic Soda originating in or exported from specified countries:
[Notifn. No.137 /2008-Cus., 26.12.2008 as amended by 94/11, 3/14].**

Whereas, the designated authority vide notification No. 15/11/2007-DGAD, dated the 22nd November, 2007, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 22nd November, 2007, had initiated review, in the matter of continuation of anti-dumping on imports of Sodium Hydroxide commonly known as Caustic Soda (hereinafter referred to as the subject goods), falling under sub-heading 2815 11 or 2815 12 of the First Schedule to the Customs Tariff Act 1975 (51 of 1975), originating in, or exported from, Korea ROK and the People's Republic of China (hereinafter referred to as the subject countries), imposed *vide* notification of the Government of India (Department of Revenue), No.142/2003-Customs, dated the 23rd September, 2003, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated 23rd September, 2003, *vide* number G.S.R.759(E), dated the 23rd September, 2003;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, the subject countries upto and inclusive of the 25th December, 2008 *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 121/ 2007-Customs, dated 20th December, 2007, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 20th December, 2007, *vide* number G.S.R. 784(E), dated the 20th December, 2007;

And whereas, in the matter of review of anti-dumping on import of the subject goods, originating in, or exported from, the subject countries, the designated authority *vide* its final findings No. 15/11/2007-DGAD dated the 21st November, 2008 published in the Gazette of India, Extraordinary, Part I, Section 1, dated 21st November, 2008, has come to the conclusion that-

- (a) subject goods originating in or exported from the People's Republic of China has been exported to India below their normal value, resulting in dumping;
- (b) the performance of domestic industry has improved during the continuation of anti-dumping duty on the subject goods; and
- (c) discontinuation of anti-dumping duties on the subject goods from subject countries likely to continue from the People's Republic of China and likely to recur from Korea ROK leading to the recurrence of injury to the domestic industry;

and has recommended continued imposition of definitive anti-dumping duty against the subject goods, originating in, or exported from, the subject countries in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below,

falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6), and produced by the producers as specified in the corresponding entry in column (7), and exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between, the reference price as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

Table

S1. Sub- No. heading	Description of goods	Specifi- cation	Country of origin	Country of Export	Producer	Exporter	Amount	Unit of Measur- ement	Currency	
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
1.	Omitted									
2.	Omitted									
3.	Omitted									
4.	Omitted									
5.	Omitted									
6.	2815 11 or 2815 12	Caustic soda	Caustic soda lye and caustic soda solid/ flakes	People's Republic of China	People's Republic of China	Any	M/s Tricon Energy Ltd.,United States of America (USA)	401.05	Dry Metric Tonne	US dollar
7.	2815 11 or 2815 12	Caustic soda	Caustic soda lye and caustic soda solid/ flakes	People's Republic of China	People's Republic of China	Any other than at S. No. 6 above		401.05	Dry Metric Tonne	US dollar
8.	2815 11 or 2815 12	Caustic soda	Caustic soda lye and caustic soda solid/ flakes	People's Republic of China	Any country other than People's Republic of China	Any	Any	401.05	Dry Metric Tonne	US dollar
9.	2815 11 or 2815 12	Caustic soda	Caustic soda lye and caustic soda solid/ flakes	Any country other than subject countries	People's Republic of China	Any	Any	401.05	Dry Metric Tonne	US dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Gazette of India.

3. Notwithstanding anything contained hereinabove, this notification shall remain in force up to and inclusive of the 25th day of December, 2014.

Explanation. - For the purposes of this notification, -

(a) “landed value” means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act;

(b) “rate of exchange” applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

Anti-dumping duty on Sodium Hydrosulphite originating in or exported from specified countries: [Notifn. No.35/09-Cus., dt. 13.4.2009].

Whereas, the designated authority vide notification No. 15/1/2008-DGAD, dated the 19th March, 2008, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 20th March, 2008, had initiated review, in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, in the matter of continuation of anti-dumping duty on Sodium hydrosulphite (hereinafter referred to as the subject goods), originating in, or exported from, Germany and Korea RP (hereinafter referred to as the subject countries), , imposed *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 173/2003-Customs, dated the 3rd December, 2003, published in the Gazette of India *vide* number G.S.R.921(E), dated the 3rd December, 2003 and had requested for extension of anti-dumping duty for a period of one year from the date of its expiry, in terms of sub-section (5) of section 9A of the said Act, pending the completion of the review;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, the subject countries upto and inclusive of the 31st March, 2009 *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 44/2008 - Customs dated the 7th April, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R.267(E), dated the 7th April, 2008;

And whereas, in the matter of review of anti-dumping on import of the subject goods, originating in, or exported from, the subject countries, the designated authority in its final findings issued *vide* notification No. 15/1/2008-DGAD, dated 17th March, 2009 published in the Gazette of India, Extraordinary, Part I, Section 1 dated the 17th March, 2009, had come to the conclusion that-

- (a) the subject goods were entering the Indian market at dumped prices and dumping margins of the subject goods imported from Germany was substantial and above de-minimis;
- (b) the subject goods were likely to enter the Indian market at dumped prices and the likely dumping margins in respect of imports from Korea RP was substantial and above de-minimis;
- (c) the subject goods were likely to enter the Indian market at dumped prices, should the present measure withdrawn; and

(d) even though the domestic industry had marginally improved its performance in terms of capacity, production and sales, its profitability deteriorated during the period of investigation and the situation of domestic industry to be fragile; the dumped imports from Germany continued to cause substantial injury to the domestic industry and the likelihood of dumping from Korea RP was lurking above the heads of the domestic industries threatening to cause substantial injury in the event of revocation of the anti-dumping duty; should the present anti-dumping duties be revoked, injury to the domestic industry was likely to continue and intensify;

and had recommended continued imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from, the subject countries and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the country as specified in the corresponding entry in column (5), and produced by the producer as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporter as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to difference between the amount mentioned in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10), of the said Table and the landed value of imported goods in like currency as per like unit of measurement.

Table

Sl. No.	Tariff item	Description of goods	Specification	Country of origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	2832 10 20	Sodium hydrosulphite	Any	Germany	Any country other than Korea RP	M/s. BASF, Germany	M/s. BASF, Germany	1034.76	Metric Tonne	US Dollar
2	2832 10 20	Sodium hydrosulphite	Any	Germany	Any country other than Korea RP	M/s. BASF, Germany	Any Exporter	1034.76	Metric Tonne	US Dollar
3	2832 10 20	Sodium hydrosulphite	Any	Germany	Any country other than Korea	Any Producer	M/s. BASF, Germany	1034.76	Metric Tonne	US Dollar

4	2832 10 20	Sodium hydrosulphite	Any	Any country other than Germany	RP Germany	Any Producer other than M/s.BASF, Germany	Any Exporter other than BASF, Germany	1034.76	Metric Tonne	US Dollar
5	2832 10 20	Sodium hydrosulphite	Any	Germany	Any country other than Korea RP	Any Producer other than M/s. BASF, Germany	Any Exporter other than M/s. BASF, Germany	1034.76	Metric Tonne	US Dollar
6	2832 10 20	Sodium hydrosulphite	Any	Korea , RP	Any country other than Germany	Any Producer	Any Exporter	1034.76	Metric Tonne	US Dollar
7	2832 10 20	Sodium hydrosulphite	Any	Any country other than Korea , RP	Korea , RP	Any Producer	Any Exporter	1034.76	Metric Tonne	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette. The anti-dumping duty shall be paid in Indian currency.

Explanation. - For the purposes of this notification,-

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 8B, 9 and 9A of the said Customs Tariff Act, 1975;

(b) rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**Anti-dumping duty on Thionyl Chloride originating in or exported from specified countries:
[Notifn. No.40/09-Cus., dt. 29.4.2009].**

Whereas, in the matter of imports of Thionyl Chloride (hereinafter referred to as the subject goods), falling under tariff item 2812 10 47 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from, the European Union (hereinafter referred to as the subject country) and imported into India, the designated authority in its preliminary findings *vide* notification No.14/1/2008-DGAD dated the 31st March, 2009 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 31st March, 2009, had come to the conclusion that –

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
(a)	the product under consideration had been exported to India from the European Union below its normal value;									
(b)	the domestic industry had suffered material injury; and									
(c)	the injury had been caused by the dumped imports from the European Union;									

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

S. No.	Tariff item	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	2812 10 47	Thionyl Chloride	European Union	European Union	Lanxess AG	Lanxess Deutschland GmbH	33	Per MT.	US dollar
2	2812 10 47	Thionyl Chloride	European Union	European Union	Any combination of producer and exporter other than the S No. 1		84	Per MT.	US dollar
3	2812 10 47	Thionyl Chloride	European Union	Any Country/territory other than European Union	Any	Any	84	Per MT.	US dollar
4	2812 10 47	Thionyl Chloride	Any Country/territory other than European Union	European Union	Any	Any	84	Per MT.	US dollar

2. The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the 28th October, 2009, and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**Anti-dumping duty on caustic soda originating in or exported from specified countries:
[Notifn. No.48/09-Cus., dt. 13.5.2009].**

Whereas, the designated authority vide notification No. 15/11/2008-DGAD, dated the 7th March, 2008, published in Part I, section 1 of the Gazette of India, Extraordinary, dated the 10th March, 2008, had initiated review, in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on Sodium Hydroxide, commonly known as Caustic Soda (hereinafter referred to as the subject goods), originating in, or exported from, the European Union (excluding France), Indonesia and Chinese Taipei (hereinafter referred to as the subject countries), imposed *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 168/2003-CUSTOMS dated the 14th November 2003, published in the Gazette of India Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R.891(E), dated the 14th November 2003;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, the subject countries upto and inclusive of the 26th March, 2009 *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 39/2008 - Customs dated the 26th March, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R.210 (E), dated the 26th March, 2008;

And whereas, in the matter of review of anti-dumping on import of the subject goods, originating in, or exported from, the subject countries, the designated authority in its final findings issued *vide* notification No. 15/11/2008-DGAD, dated 26th March, 2009 published in the Gazette of India, Extraordinary, Part I, Section 1 dated the 27th March, 2009, had come to the conclusion that-

- (a) the subject goods originating in or exported from Chinese Taipei had been exported to India above its normal value at un-dumped prices and there was no likelihood of recurrence of dumping and consequent injury to the domestic industry;
- (b) the subject goods originating in or exported from M/s. PT Asahimas, Indonesia had been exported to India at price above its normal value during period of investigation at un-dumped prices, however prices had been found to be unreliable and there was likelihood of dumping; the exports by other exporters had been found below its normal value resulting in dumping; the continuance or recurring of dumping was likely to cause injury to domestic industry; and
- (c) the subject goods originating or exported from the European Union (excluding France) had been exported to India below its normal value at dumped prices and continuance or recurring of dumping was likely to cause injury to the domestic industry;

and had recommended continued imposition of definitive anti-dumping duty on imports of the subject goods,

originating in, or exported from, Indonesia and the European Union (excluding France) and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act read with rules 18 and 23 of the said rules, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading or tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the country as specified in the corresponding entry in column (5), and produced by the producer as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporter as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to difference between the amount mentioned in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10), of the said Table and the landed value of imported goods in like currency as per like unit of measurement.

Table

Sl. No.	Sub-heading or tariff item	Description of goods	Specification	Country of origin	Country of export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	2815 11 or 2815 12 00	Caustic Soda	Any grade	Indonesia	Indonesia	M/s. P.T. Asahimas Chemical	M/s. Tricon Energy Ltd. USA	415.46	DMT	US dollar
2.	2815 11 or 2815 12 00	Caustic Soda	Any grade	Indonesia	Indonesia	Any other than at Sl.No.1 above		415.46	DMT	US dollar
3.	2815 11 or 2815 12 00	Caustic Soda	Any grade	Indonesia	Any	Any	Any	415.46	DMT	US dollar
4.	2815 11 00 or 2815 12 00	Caustic Soda	Any grade	Any country other than country (ies) attracting anti dumping duty	Indonesia	Any	Any	415.46	DMT	US dollar
5.	2815 11 or 2815 12 00	Caustic Soda	Any grade	European Union (excluding France)	European Union (excluding France)	Any	Any	415.46	DMT	US dollar
6.	2815 11 or 2815 12 00	Caustic Soda	Any grade	European Union (excluding France)	Any	Any	Any	415.46	DMT	US dollar

7.	2815 11 or 2815 12 00	Caustic Soda	Any grade	Any country other than country (ies) attracting anti dumping duty	European Union (excluding France)	Any	Any	415.46	DMT	US dollar
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2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette. The anti-dumping duty shall be paid in Indian currency.

Explanation. - For the purposes of this notification,-

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 8B, 9 and 9A of the said Customs Tariff Act; and

(b) rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

Anti-dumping duty on Potassium carbonate originating in or exported from specified countries: [Notifn. No.61/09-Cus., dt. 10.6.2009 as amended by 34/14].

Whereas, the designated authority vide notification No. 15/4/2008-DGAD, dated the 21st May, 2008, published in Part I, section 1 of the Gazette of India, Extraordinary, dated the 22nd May, 2008, had initiated review, in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on Potassium Carbonate (hereinafter referred as the subject goods, originating in, or exported from, the European Union, the People's Republic of China, Korea RP and Taiwan (hereinafter referred as the subject goods), imposed *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 37/2004- CUSTOMS dated the 20th February, 2004, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R.127(E), dated the 20th February, 2004, and had requested for extension of anti-dumping duty for a period of one year from the date of its expiry, in terms of sub-section (5) of section 9A of the said Customs Tariff Act, pending the completion of the review;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, the subject countries upto and inclusive of the 9th June, 2009 *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 76/ 2008-Customs, dated the 11th June, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R.450(E), dated the 11th June, 2008;

And whereas, in the matter of review of anti-dumping on import of the subject goods, originating in, or exported from, the subject countries, the designated authority in its final findings issued *vide* notification No.

(1) (2) (3) (4) (5) (6) (7) (8) (9) (10) (11)

15/4/2008-DGAD, dated the 20th May, 2008 published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 20th May, 2009, had come to the conclusion that-

(a) the subject goods were entering the Indian market at dumped prices and dumping margins of the subject goods imported from the subject countries, except European Union, were substantial and above de-minimis;

(b) the subject goods were likely to enter the Indian market at dumped prices and the likely dumping margins in respect of imports from subject countries was substantial and above de-minimis;

(c) the subject goods were likely to enter Indian market at dumped prices, should the present measures be withdrawn; and

(d) though the capacity of the domestic industry had remained more or less same throughout the injury period, its performance in terms of production, sales and profitability deteriorated during the same period and the situation of domestic industry continued to be fragile due to continuous dumping by the subject countries except the European Union; the dumped imports from the subject countries continued to cause substantial injury to the domestic industry and the likelihood of continuation and intensification of dumping from Korea RP, the People's Republic of China, and Taiwan (Chinese Taipei) and recurrence of dumping from the European Union was lurking above the heads of the domestic industry threatening to cause substantial injury in the event of revocation of the anti-dumping duty; should the present anti dumping duties be revoked, injury to the domestic industry was likely to continue, recur and intensify;

and had recommended continued imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from, the subject countries and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 23 of the said rules, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the country as specified in the corresponding entry in column (5), and produced by the producer as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporter as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10), of the said Table.

Table

S1. Tariff No.	Tariff item	Description of Goods	Specification	Country of origin	Country of export	Producer	Exporter	Amount	Unit measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	2836 40 00	Potassium carbonate	Any	Taiwan	Any	Any	Any	123.58	M T	US dollar
2.	2836 40 00	Potassium carbonate	Any	Any country	Taiwan	Any	Any	123.58	M T	US dollar

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3.	2836 40 00	Potassium carbonate	Any	except Korea RP, People's Republic of China and European Union	Korea RP	Korea RP	M/s UNID Co. Ltd.	M/s OCI Corp., or M/s UNID Co. Ltd.	9.45	MT	US dollar
4.	2836 40 00	Potassium carbonate	Any	Korea RP	Korea RP	Any combination other than S.No 3 above			123.86	MT	US dollar
5.	2836 40 00	Potassium carbonate	Any	Korea RP	Any other than Korea RP	Any	Any	Any	123.86	MT	US dollar
6.	2836 40 00	Potassium carbonate	Any	Any country except Taiwan People's Republic of China European Union and Korea RP	Any	Any	Any	Any	123.58	MT	US dollar
7.	2836 40 00	Potassium carbonate	Any	People's Republic of China	Any	Any	Any	Any	90.03	MT	US dollar
8.	2836 40 00	Potassium carbonate	Any	Any country except Taiwan Korea RP, and European Union	People's Republic of China	Any	Any	Any	90.03	MT	US dollar
9.	2836 40 00	Potassium carbonate	Any	European Union	European Union	M/s Degussa GmbH, Germany,	M/s Degussa GmbH, Germany	Any combination other than at 9 above	17.18	MT	US dollar
10.	2836 40 00	Potassium carbonate	Any	European Union	European Union	Any	Any	Any	69.92	MT	US dollar
11.	2836 40 00	Potassium carbonate	Any	European Union	Any other than European Union	Any	Any	Any	69.92	MT	US dollar
12.	2836 40 00	Potassium carbonate	Any	Any country except Taiwan	European Union	Any	Any	Any	69.92	MT	US dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
				Korea RP, People's Republic of China and European Union						

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette. The anti-dumping duty shall be paid in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification shall remain in force up to and inclusive of the 9th day of June, 2015, unless revoked earlier.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**Anti-dumping duty on Titanium dioxide originating in or exported from specified countries:
[Notifn. No. 85/09-Cus., dt. 4.8.2009].**

Whereas, the designated authority, *vide* its notification No. 15/5/2008-DGAD, dated 5th July, 2008 published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 7th July, 2008, had initiated a review in the matter of continuation of anti-dumping on imports of Titanium dioxide, Anatase grade (hereinafter referred to as the subject goods) falling under sub-heading 2823 or 3206 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of China (hereinafter referred to as the subject country), imposed *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 54/2004- Customs, dated the 19th April, 2004, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R.267(E), dated the 19th April, 2004;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, the subject country upto and inclusive of the 10th July, 2009 *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 85/2008- Customs, dated the 11th July, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R.516(E), dated the 11th July, 2008;

And whereas, in the matter of review of anti-dumping on import of the subject goods, originating in, or exported from, the subject country, the designated authority in its final findings issued *vide* notification No. 15/5/2008-DGAD, dated 3rd July, 2009 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd July, 2009, has come to the conclusion that-

- (a) the subject goods are entering the Indian market at dumped prices and dumping margins of

- the subject goods imported from the People's Republic of China is substantial and above de-minimis;
- (b) the subject goods are likely to enter the Indian market at dumped prices and the likely dumping margins in respect of imports from the People's Republic of China will be substantial and above de-minimis;
 - (c) the subject goods are likely to enter Indian market at dumped prices, should the present measures be withdrawn; and
 - (d) the situation of domestic industry continues to be fragile. Further, should the present anti dumping duties be revoked, injury to the domestic industry is likely to continue and intensify;

and has recommended continued imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from, the subject country and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the country as specified in the corresponding entry in column (5), and produced by the producer as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporter as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to difference between the amount mentioned in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10), of the said Table and the landed value of imported goods in like currency as per like unit of measurement.

Table

Sl. No.	Sub-heading	Description of Goods	Specification	Country of origin	Country of export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	2823 or 3206	Titanium dioxide	Anatase	China PR	China PR	Any	Any	1735.47	MT	US dollar
2	2823 or 3206	Titanium dioxide	Anatase	China PR	Any other than China PR	Any	Any	1735.47	MT	US dollar
3	2823 or 3206	Titanium dioxide	Anatase	Any other than China PR	China PR	Any	Any	1735.47	MT	US dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official

Gazette. The anti-dumping duty shall be paid in Indian currency.

Explanation. - For the purposes of this notification,-

(a) “landed value” means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 8B, 9 and 9A of the said Customs Tariff Act, 1975;

(b) rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

Anti-dumping duty on Phosphorus Pentachloride originating in or exported from specified countries:

[Notifn. No.119/09-Cus., dt. 16.10.2009].

Whereas, in the matter of import of Phosphorus Pentachloride (PCL5) (hereinafter referred to as the subject goods), falling under tariff item 2812 10 22 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported from, the People’s Republic of China (China PR) and European Union, and imported into India, the designated authority vide, its preliminary findings vide notification No. 14/3/2009-DGAD, dated the 18th August, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 18th August, 2009, had come to the conclusion that various parameters relating to domestic industry collectively and cumulatively establish that the domestic industry has suffered material injury in case of imports of PCL5, and has recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in or exported from, the People’s Republic of China (hereinafter referred to as the subject country).

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), and exported from the country as specified in the corresponding entry in column (5), and produced by the producer as specified in the corresponding entry in column (6), and exported by the exporter as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty equal to the amount mentioned in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

S. No.	Sub-heading	Description	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit	Currency
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of goods									
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	2812 10 22	Phosphorus Pentachloride (PCL5)	China PR	China PR	M/s Xuzhou Jianping Chemical Co. Ltd.	M/s China Haohua Chemical (Group) Corporation	0.326	Per KG	US Dollar
2.	2812 10 22	Phosphorus Pentachloride (PCL5)	China PR	China PR	M/s Xuzhou Jianping Chemical Co. Ltd.	M/s Sinochem International Corporation	0.436	Per KG	US Dollar
3.	2812 10 22	Phosphorus Pentachloride (PCL5)	China PR	China PR	Any combination of producer and exporter except at Sl. No. 1 and 2		0.638	Per KG	US Dollar
4.	2812 10 22	Phosphorus Pentachloride (PCL5)	China PR	Any	Any	Any	0.638	Per KG	US Dollar
5.	2812 10 22	Phosphorus Pentachloride (PCL5)	Any	China PR	Any	Any	0.638	Per KG	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective up to and inclusive of the 15th day of April, 2010 and shall be payable in Indian currency.

Explanation: For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

Anti-dumping duty on Sodium Hydrosulphite originating in or exported from specified countries:

[Notifn. No.133/09-Cus., dt. 9.12.2009 as amended by 111/11].

Whereas in the matter of import of Sodium Hydrosulphite (hereinafter referred to as the subject goods), falling under heading 2831 and 2832 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from the People's Republic of China (hereinafter referred to as the subject country), the designated authority in its preliminary findings vide notification No. 39/1/2000-DGAD dated the 2nd January, 2001, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 2nd January, 2001 had come to the conclusion that -

(a) Sodium Hydrosulphite originating in, or exported from, the People's Republic of China, had

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods, vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 28/2001-Customs, dated the 12th March, 2001, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide G.S.R. No. 173(E), dated the 12th March, 2001;

And whereas, the designated authority, in its final findings vide notification No. 39/1/2000-DGAD, dated the 12th September, 2001, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 13th September, 2001, had come to the conclusion that-

- (a) Sodium Hydrosulphite originating in, or exported from, the People's Republic of China, had been exported to India below its normal value, thereby resulting in dumping;
- (b) the domestic industry had suffered material injury;
- (c) the injury had been caused to the domestic industry by dumping of the subject goods originating in or exported from the People's Republic of China;
- (d) Even though one of the exporters, namely M/s Guangdong Zhongcheng Chemicals Co. Ltd. the People's Republic of China had expressed its willingness to give price undertaking, the designated authority could not explore the same as the exporter shown its unwillingness subsequently;

and had recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in or exported from the subject country;

And whereas, on the basis of the aforesaid final findings of the designated authority, the Central Government had imposed final anti-dumping duty on the subject goods *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 114/2001-CUSTOMS, dated the 2nd November, 2001 published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide G.S.R. No. 820(E), dated the 2nd November, 2001;

And whereas, the designated authority vide notification No. 15/16/2005-DGAD, dated the 5th October, 2005, has initiated Sunset review, in terms of sub-section (5) of section 9A of the Customs Tariff Act 1975 (51 of 1975), in the matter of continuation of anti-dumping duty on subject goods, originating in, or exported from, the subject country imposed vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 114/2001-CUSTOMS, dated the 2nd November, 2001 published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide G.S.R. No. 820(E), dated the 2nd November, 2001;

And whereas, the designated authority had requested for extension of anti-dumping duty on import of subject goods, originating in, or exported from, the subject country, in terms of sub-section (5) of section 9A

of the Customs Tariff (Amendment) Act, 1995, pending the completion of the Sunset review;

And whereas on the basis of the aforesaid request of the designated authority, the Central Government had extended anti-dumping duty on the subject goods up to and inclusive of 11th March, 2007, *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 25/2006-CUSTOMS, dated the 10th March, 2006 published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide G.S.R. No. 153(E), dated the 10th March, 2006;

And whereas, the designated authority, in its final findings in Sunset review vide notification No. 15/16/2005-DGAD, dated the 6th September, 2006, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 7th September, 2006, had come to the conclusion that-

- (a) the subject goods had been exported to India from the subject country below its normal value resulting into dumping and there was likelihood of continued dumping of the subject goods, if anti-dumping from subject country is withdrawn;
- (b) the domestic industry continued to suffer material injury on account of the dumped imports of the subject goods from the subject country; and
- (c) the authority considered it appropriate that anti-dumping duties were required to be imposed as modified in respect of imports from the subject country, as withdrawal thereof would lead to continuation of dumping and injury;

and had recommended continuation of anti-dumping duty, at specified rates in respect of imports of the subject goods, originating in, or exported from the subject country in order to remove injury to the domestic industry;

And whereas on the basis of the aforesaid final findings in Sunset review, of the designated authority, the Central Government had imposed final anti-dumping duty for a period of five years on the subject goods vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 108/2006-Customs, dated the 16th October, 2006 published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide G.S.R. No., 641(E), dated the 16th October, 2006;

And whereas, the designated authority vide notification No. 15/21/2008-DGAD, dated the 1st October, 2008, has initiated Mid term review, in terms of sub-section (5) of section 9A of the said (51 of 1975), and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 in the matter of continuation of anti-dumping duty on subject goods, originating in, or exported from, the subject country imposed vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 108/2006-CUSTOMS, dated the 16th October, 2006 published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide G.S.R. No. 641(E), dated the 16th October, 2006;

And whereas the designated authority, in its final findings in mid-term review, *vide* notification No. 15/21/2008-DGAD, dated the 31st August, 2009, published in the Gazette of India, Extraordinary, Part I, section 1, dated the 31st August, 2009, has come to the conclusion that-

- i. The subject goods are entering the Indian market at dumped prices and dumping margins of the subject goods imported from the subject country is substantial and above de-minimis.

- ii. The Authority notes that during the sunset review, the duty was recommended in the form of reference price. It has been the contention of the domestic industry that this product is landing in India almost at the reference price recommended during the sunset review and the duty should be in fixed form. In respect of export price, as noted at para 22/ 23 of the Disclosure statement, the petitioner has highlighted (based on the DGC&IS information and of China Customs data) that the prices at which the material has been reported for customs clearance (in India) are not the prices at which the goods have been exported from China. As per the DGC&IS data, the imports during POI were 2311 MT at CIF price of US Dollar 944.61 per MT whereas the China Customs shows FOB export price of US Dollar 755.37 per MT. After adjusting for ocean freight, insurance and other expenses, there still remains a gap of hundred plus US Dollar. Therefore, the domestic industry contended that the majority of the imports have landed at prices just to match the bench mark price. In view of this position, the DA notes that the duty in the form of reference price has not been able to provide the desired relief.
- iii. Although the production capacity, production, and sales of the domestic industry have gone up and the profitability has become less negative during the POI vis-a-vis the base year, significant increase in import volumes at dumped prices has resulted in substantial price undercutting and price suppression. The situation of domestic industry continues to be vulnerable and dumped imports from the subject country continue to cause a substantial injury to the domestic industry. Should the present anti dumping duties be revoked, injury to the domestic industry is likely to continue and intensify.

and has recommended continued imposition of definitive anti-dumping duty on modified rates on imports of the subject goods originating in, or exported from, the subject country;

Now, therefore, in exercise of the powers conferred by sub sections (1) and (5) of section 9A of the said Customs Tariff Act read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 108/2006-CUSTOMS, dated the 16th October, 2006, G.S.R, 641(E), dated the 16 October, 2006, except as respects things done or omitted to be done before such supersession, the Central Government, on the basis of aforesaid finding and recommendation of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item or sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4), originating in the country as specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6), and produced by the producers as specified in the corresponding entry in column (7), and exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

S1. Tariff No. Item	Description of goods	Specifi- cation	Country of origin	Country of export	Producer	Exporter	Amount (in USD)	Unit of measure- ment	Currency
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1. 2831	Sodium	All	Peoples	Any	Any	Any	372.19	Metric	US

and 2832	Hydro- sulphite	Grades	Republic of China					tonne	Dollar
2. 2831 and 2832	Sodium Hydro- sulphite	All Grades	Any Republic of China	Peoples	Any	Any	372.19	Metric tonne	US Dollar

2. This notification shall remain in force upto and inclusive of the 15th October, 2011 unless the notification is revoked earlier. The anti-dumping duty shall be paid in Indian currency.

Explanation. - For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

This notification shall remain in force up to and inclusive of the 13th October, 2012, unless the notification is revoked earlier.

Anti-dumping duty on Phosphoric Acid originating in or exported from specified countries:
[Notifn. No.140/09-Cus., dt.15.12.2009 as amended by 32/14].

Whereas, in the matter of import of Phosphoric Acid of all grades and all concentration (excluding Agriculture or Fertiliser grade) (hereinafter referred to as the subject goods), falling under sub heading 2809 2010 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported from, Korea RP (hereinafter referred to as the subject country) and imported into India, the designated authority in its preliminary findings vide notification No.14/07/2007-DGAD, dated the 24th April, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 24th April, 2009, had come to the conclusion that-

- (a) the subject goods had been exported to India from the subject country at prices less than their normal values in the domestic market of the exporting country;
- (b) the dumping margins of the subject goods imported from the subject country were substantial and above de minimis; and
- (c) the domestic industry had suffered material injury and the injury had been caused to the domestic industry mainly by price effect of dumped imports of the subject goods originating in or exported from the subject country;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject country;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 74/2009-Customs, dated 22nd June, 2009, published in the Gazette of India Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 438(E), dated the 22nd June, 2009;

And whereas, the designated authority in its final findings vide notification No. 14/07/2007-DGAD

dated the 11th November, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 11th November, 2009, had come to the conclusion that-

- a. The subject goods had been exported to India from the subject country at prices less than their normal values in the domestic market of the exporting country;
- b. The dumping margins of the subject goods imported from the subject country were substantial and above de minimis;
- c. The domestic industry had suffered material injury and the injury had been caused to the domestic industry, both by volume and price effect of dumped imports of the subject goods originating in or exported from the subject country.

and had recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in, or exported, from the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4), originating in the country as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table.

Table

Sl. No.	Sub-heading	Description of goods	Specification	Country of origin	Country of export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	2809 20 10	Phosphoric Acid	All grades and concentrations (excluding Agricultural or Fertiliser grade)	Korea RP	Any	Any	Any	221.64	MT	US dollar
2	2809 20 10	Phosphoric Acid	All grades and concentrations (excluding Agricultural or Fertiliser grade)	Any	Korea RP	Any	Any	221.64	MT	US dollar

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, 22nd June, 2009 and shall be payable in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification shall remain in force up to and inclusive of the 21st day of June, 2015, unless revoked earlier and shall be payable in Indian currency.

Explanation: For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**Anti-dumping duty on Sodium Nitrite originating in or exported from specified countries:
[Notifn. No.143/09-Cus., dt. 22.12.2009 as amended by 11/11].**

Whereas in the matter of import of Sodium Nitrite (hereinafter referred to as the subject goods), falling under sub-heading 2834 1010 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, People's Republic of China (hereinafter referred to as the subject country or China PR), the designated authority in its preliminary findings vide notification No. 39/1/99-DGAD dated the 6th April, 2000, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 6th April, 2000 had come to the conclusion that –

- (a) Sodium Nitrite, originating in, or exported from, China PR, had been exported to India below normal value, resulting in dumping;
- (b) the domestic industry had suffered material injury;
- (c) the injury had been caused cumulatively by the imports from the subject country;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in or exported from the subject country;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods, vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No.76/2000–CUSTOMS, dated the 23rd May, 2000, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 484(E), dated the 23rd May, 2000;

And whereas, the designated authority, in its final findings vide notification No. 39/1/99-DGAD, dated the 3rd November, 2000, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd November, 2000, had come to the conclusion that-

- (a) Sodium Nitrite, originating in, or exported from, People's Republic of China, had been exported to India below normal value resulting in dumping;
- (b) the domestic industry had suffered material injury;
- (c) the injury had been caused cumulatively by the imports from the subject country;

and had recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in or exported from the subject country;

And whereas, on the basis of the aforesaid final findings of the designated authority, the Central Government had imposed final anti-dumping duty on the subject goods vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No.147/2000-CUSTOMS, dated the 19 th December, 2000 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 919(E), dated the 19 th December, 2000;

And whereas, the designated authority vide notification No. 39/1/1999-DGAD, dated the 2 nd December, 2004, had initiated Sunset review, in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), in the matter of continuation of anti-dumping duty on subject goods, originating in, or exported from, the subject country imposed vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No 147/2000-CUSTOMS, dated the 19 th December, 2000 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 919 (E), dated the 19 th December, 2000;

And whereas, the designated authority had requested forextension of anti-dumping duty on import of subject goods, originating in, or exported from, the subject country, in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), pending the completion of the Sunset review;

And whereas on the basis of the aforesaid request of the designated authority, the Central Government had extended anti-dumping duty on the subject goods up to and inclusive of 21 st May,2006, vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No.60/2005-CUSTOMS, dated the 4 th July, 2005 published in Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 452(E), dated the 4 th July, 2005;

And whereas, the designated authority, in its final findings in Sunset review vide notification No. 39/1/1999-DGAD , dated the 1st December, 2005, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 1st December, 2005, had come to the conclusion that-

- (a) the subject goods had entered from subject country at less than its normal value and the dumping margin of the subject goods imported from subject country were substantial and above de minimis level;
- (b) there was likelihood of dumping to continue or recur from the China PR, if the duties were revoked.
- (c) the domestic industry continued to suffer material injury at present and the cause of the current injury was due to the volume as well as price effect of the dumped imports from China PR;
- (d) injury to domestic industry was likely to continue if the duties were revoked in respect of imports from China PR;
- (e) however , re-export or trans-shipment of goods of Chinese origin, if any, would be adequately covered under the duty imposed against China PR.

and had recommended continuation of anti-dumping duty, at specified rates in respect of imports of the subject goods, originating in, or exported from the subject country in order to remove injury to the domestic industry;

And whereas on the basis of the aforesaid final findings in Sunset review, of the designated authority, the Central Government had imposed final anti-dumping duty for a period of five years on the subject goods vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No.3/2006-Customs, dated the 17 th January, 2006 published in Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. No.18(E), dated the 17 th January, 2006;

And whereas, the designated authority vide notification No. 15/24/2008-DGAD, dated the 17 th November, 2008, has initiated Mid term review, in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 in the matter of continuation of anti-dumping duty on subject goods, originating in, or exported from, the subject country imposed vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 3/2006-Customs, dated the 17 th January, 2006 published in Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 18 (E), dated the 17 th January, 2006;

And whereas the designated authority, in its final findings in mid-term review, vide notification No. 15/24/2008-DGAD, dated the 13 th November, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 13 th November, 2009, has come to the conclusion that-

- (i) The subject goods are entering the Indian market at dumped prices and dumping margins of the subject goods imported from China PR is significant and above de- minimis limits prescribed. The subject goods continue to be exported to India at dumped prices inspite of existing anti dumping duties.
- (ii) Considering the facts available on record, the subject goods are likely to enter Indian market at dumped prices, should the present measures be withdrawn.
- (iii) The situation of domestic industry deteriorated further in spite of existing anti dumping duties. Further, should the present anti dumping duties be revoked, injury to the domestic industry is likely to continue and intensify.
- (iv) The deterioration in the performance of the domestic industry is because of dumped imports from China PR.
- (v) The current level of anti dumping duty is insufficient to address continued dumping and consequent injury to the domestic industry and thus the anti-dumping duty is required to be modified.

and has recommended continued imposition of definitive anti-dumping duty on modified rates on imports of the subject goods originating in, or exported from, the subject country;

Now, therefore, in exercise of the powers conferred by sub- sections (1) and (5) of section 9A of the said Customs Tariff Act, 1975 (51 of 1975), read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 3/2006-Customs, dated the 17 th January, 2006, vide number G.S.R 18(E) , dated the 17 th January, 2006, except as respects things done or omitted to be done before such supersession, the Central Government, on the basis of aforesaid finding and recommendation of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act, as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), and exported from the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (6), and exported by the exporters as specified in

the corresponding entry in column (7), and imported into India, an anti-dumping duty at a rate which is equivalent to difference between the amount mentioned in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9), of the said Table and the landed value of imported goods in like currency as per like unit of measurement.

Table

S. No.	Sub-Heading	Description of Goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	2834 10 10	Sodium Nitrite	People's Republic of China	People's Republic of China	Any	Any	617.42	Metric Tonne	US Dollar
2	2834 10 10	Sodium Nitrite	People's Republic of China	Any	Any	Any	617.42	Metric Tonne	US Dollar
3	2834 10 10	Sodium Nitrite	Any	People's Republic of China	Any	Any	617.42	Metric Tonne	US Dollar

2. This notification shall remain in force upto and inclusive of the 30th June, 2011, unless the notification is revoked earlier. The anti-dumping duty shall be paid in Indian currency.

Explanation . - For the purposes of this notification,-

- (a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 8B, 9 and 9A of the said Customs Tariff Act, 1975 (51 of 1975);
- (b) rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

Anti-dumping duty of Carbon Black used in rubber originating in or exported from specified countries:

[Notifn. No. 6/2010-Cus., dt. 28.1.2010].

Whereas, in the matter of import of Carbon Black used in rubber applications (hereinafter referred to as the subject goods), falling under sub heading 2803 00 10 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported from, Australia, China PR, Russia and Thailand (hereinafter referred to as the subject countries) and imported into India, the designated authority in its preliminary findings *vide* notification No. 14/21/2008-DGAD, dated the 25th May, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 25th May, 2009, had come to the conclusion that-

- (a) the subject goods had been exported to India from the subject countries below their normal

value;
 (b) the domestic industry had suffered material injury; and
 (c) the injury had been caused by the dumped imports from subject countries;
 and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in or exported from, the subject countries;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 83/2009-Customs, dated 30th July, 2009, published in the Gazette of India Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R.558 (E), dated the 30th July, 2009;

And whereas, the designated authority in its final findings vide notification No. 14/21/2008-DGAD dated 24th December 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 24th December 2009, had come to the conclusion that-

- (a) the subject goods had been exported to India from the subject countries below associated Normal values, thus resulting in dumping of the subject goods;
- (b) the domestic industry had suffered material injury in respect of the subject goods. Besides, there was a case of threat of material injury to the domestic industry as well; and
- (c) the material injury and threat thereof had been caused by the dumped imports from subject countries;

and had recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in, or exported, from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.83/2009-Customs, dated the 30th July, 2009, vide number G.S.R 558(E), dated the 30th July, 2009, except as respects things done or omitted to be done before such supersession, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), and produced by the producers as specified in the corresponding entry in column (6), when exported from the country as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9), of the said Table.

Table

S. No.	Heading/ Sub- heading	Des- cription of goods*	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit	Currency
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CHAPTER 28

2300 ANTI-DUMPING DUTY NOTIFICATIONS

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	
1	28030010	'Carbon Black used in rubber applications*	Australia	Australia	M/s Continental Australia Pty Ltd.	M/s Continental Australia Pty Ltd.	0.138	Per Kg	US Dollar	
2	28030010	'Carbon Black used in rubber applications*	Australia	Australia	Any combination other than at Serial number 1		0.330	Per Kg	US Dollar	
3	28030010	'Carbon Black used in rubber applications*	Australia	Any country other than	Any	Any	0.330	Per Kg	US Dollar	
4	28030010	'Carbon Black used in rubber applications*attracting Anti-dumping duty	Australia	Any country other than	Australia	Any	Any	0.330	Per Kg	US Dollar
5	28030010	'Carbon Black used in rubber applications*	China PR	China PR	M/s Ningbo Detai Chemical Co. Ltd	M/s Ningbo Detai Chemical Co. Ltd	0.143	Per Kg	US Dollar	
6	28030010	'Carbon Black used in rubber applications*	China PR	China PR	M/s Hebei Daguangming Juwuba Carbon Black Co., Ltd.	M/s Hebei Daguangming Juwuba Carbon Black Co., Ltd.	0.089	Per Kg	US Dollar	
7	28030010	'Carbon Black used in rubber applications*	China PR	China PR	M/s Longxing Chemical Stock Co., Ltd.	M/s Longxing Chemical Stock Co., Ltd.	0.168	Per Kg	US Dollar	
						M/s Ningbo Sheen All Chemical Co. Ltd through M/s Hhui Chemical Co., Ltd	0.101	Per Kg	US Dollar	
8	28030010	'Carbon Black used in rubber	China PR	China PR	M/s Jiangxi Black Cat	M/s Jiangxi Black Cat	0.121	Per Kg	US Dollar	

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2301 ANTI-DUMPING DUTY NOTIFICATIONS

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
		applications*		Carbon	Carbon				
9	28030010	'Carbon Black used in rubber applications*	China PR	China PR	Carbon Black Co., Ltd.	Black Co., Ltd.	0.423	Per Kg	US Dollar
					Any combination other than at Serial numbers 5, 6, 7 & 8.				
10	28030010	'Carbon Black used in rubber applications*	China PR	Any country other than	Any	Any	0.423	Per Kg	US Dollar
11	28030010	'Carbon Black used in rubber applications*	China PR	China PR	Any	Any	0.423	Per Kg	US Dollar
			Any country other than						
		applications*countries							
			attracting						
			Anti-						
			dumping						
			duty						
12	28030010	'Carbon Black used in rubber applications*	Russia	Russia	M/s Yarosl-Tekhnicheskij	M/s Trigon Gulf FZCO	0.136	Per Kg	US Dollar
13	28030010	'Carbon Black used in rubber applications*	Russia	Uglerod Russia	Any combination other than at Serial number 12.		0.391	Per Kg	US Dollar
14	28030010	'Carbon Black used in rubber applications*	Russia	Any country other than	Any	Any	0.391	Per Kg	US Dollar
15	28030010	'Carbon Black used in rubber applications*	Russia	Russia	Any	Any	0.391	Per Kg	US Dollar
			Any country other than						
		applications*countries							
			attracting						
			Anti-						
			dumping						
			duty						
16	28030010	'Carbon Black used in rubber applications*	Thailand	Thailand	M/s Thai Tokai Carbon	M/s Thai Tokai Carbon	0.084	Per Kg	US Dollar
				Product	Product				
					Company Ltd.	Company Ltd.			
17	28030010	'Carbon Black	Thailand	Thailand	Any combination other than at Serial number		0.186	Per Kg	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
		used in rubber applications*			16.				
18	28030010	'Carbon Black used in rubber applications*	Thailand	Any country other than	Any	Any	0.186	Per Kg	US Dollar
19	28030010	'Carbon Black used in rubber applications*countries attracting Anti-dumping duty	Thailand	Any country other than	Thailand	Any	0.186	Per Kg	US Dollar

*Note: - Thermal Black and Carbon black grades meant for semi conductive compound applications are excluded from the scope of the product under consideration.

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, 30th July, 2009 and shall be payable in Indian currency.

Explanation: For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by Section 14 of the Customs Act 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

Anti-dumping duty of Barium Carbonate used in rubber originating in or exported from China PR : [Notifn. No. 37/2010-Cus., dt. 23.3.2010].

Whereas in the matter of imports of Barium Carbonate (hereinafter referred to as the subject goods), falling under sub heading 2836 60 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported from, People's Republic of China (hereinafter referred to as the subject country or China PR) and imported into India, the designated authority in its preliminary findings *vide* notification No.14/18/2009-DGAD, dated the 7th January, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 8th January, 2010, had come to the conclusion that-

(a) the product under consideration had been exported to India from the subject country below its associated normal value, thus resulting in dumping of the product;

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
		(b)	the domestic industry had suffered material injury in respect of the subject goods;						
		(c)	the material injury had been caused by the dumped imports from the subject country;						
			and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject country;						

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

S. No.	Sub-heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	2836 60 00	Barium Carbonate	China PR	China PR	M/s Guizhou Redstar Developing Co. Ltd.	M/s Guizhou Redstar Developing Import & Export Co. Ltd	200.24	MT	US Dollar
2.	2836 60 00	Barium Carbonate	China PR	China PR	M/s Guizhou Redstar Developing Dalong Manganese Industry Co. Ltd.	M/s Guizhou Redstar Developing Import & Export Co. Ltd	206.26	MT	US Dollar
3.	2836 60 00	Barium Carbonate	China PR	China PR	M/s Guizhou Hongtai Chemical Co. Ltd.	M/s Anhui Garments Shoes & Caps Industrial (Group) Co.	122	MT	US Dollar
4.	2836 60 00	Barium Carbonate	China PR	China PR	M/s China Haohua Chemical Industry	M/s China Haohua Chemical Industry	147.88	MT	US Dollar

5.	2836 60 00	Barium Carbonate	China PR	China PR	Group, Tianzhu Chemical Industry Co. Ltd. (Tianzhu) M/s China Haohua Chemical Industry Group, Tianzhu Chemical Industry Co. Ltd. (Tianzhu)	Group, Tianzhu Chemical Industry Co. Ltd. (Tianzhu) M/s Guangzhou Chemicals import & Export Corporation	121.31	M T	US Dollar
6.	2836 60 00	Barium Carbonate	China PR	China PR	M/s Hubei Jingshan Chutian Barium Salt Corp. Ltd.	M/s Hubei Jingshan Chutian Barium Salt Corp. Ltd.	121.74	M T	US Dollar
7.	2836 60 00	Barium Carbonate	China PR	China PR	Any other than combination at Sr. No.1 to 6.		213.34	M T	US Dollar
8.	2836 60 00	Barium Carbonate	Any other than China PR	China PR	Any	Any	213.34	M T	US Dollar
9.	2836 60 00	Barium Carbonate	China PR	Any other than China PR	Any	Any	213.34	M T	US Dollar

3. The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the 22nd day of September, 2010 and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
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ANTI DUMPING DUTY ON SODIUM TRIPOLY PHOSPHATE (STPP) ORIGINATING IN OR IMPORTED FROM CHINA PR.
[NOTFN. NO. 96/10-CUS., DT. 21-9-2010]

Whereas in the matter of imports of Sodium Tripoly Phosphate (STPP) (hereinafter referred to as the subject goods), falling under sub heading 2835 31 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred as the said Customs Tariff Act), originating in, or exported from, People's Republic of China (hereinafter referred as the subject country) and imported into India, the designated authority in its preliminary findings vide notification No. 14/25/2009–DGAD, dated the 21st May, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 21st May, 2010, had come to the conclusion that-

- (i) the subject goods had entered the Indian market from the subject country at prices less than their normal values in the domestic market of the exporting country;
- (ii) the dumping margins of the subject goods imported from the subject country were substantial and above deminimis (2%);
- (iii) the domestic industry had suffered material injury and the injury had been caused to the domestic industry, both by volume and price effect of dumped imports of the subject goods originating in or exported from the subject country;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub heading of the First Schedule to the said Customs Tariff Act specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency specified in the corresponding entry in column (10) and per unit of measurement specified in the corresponding entry in column (9) of the said Table.

Table

S. No.	Sub-heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	2835 31 00	Sodium Tripoly Phosphate (STPP)	People's Republic of China	People's Republic of China	Sichuan Jinguang Industrial Group Co., Ltd.	Sichuan Jinguang Industrial Group Co., Ltd.	0.307	Kg	USD

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2.	2835 31 00	Sodium Tripoly Phosphate (STPP)	People's Republic of China	People's Republic of China	Guizhou Wengfu Gene-Phos Chemical Co., Ltd.	Wengfu Intertrade Ltd.	0.342	Kg	USD
3.	2835 31 00	Sodium Tripoly Phosphate (STPP)	People's Republic of China	People's Republic of China	Yibin Tianlan Chemical Co., Ltd.	Yibin Tianyuan Group Co., Ltd.	357	Kg	USD
4.	2835 31 00	Sodium Tripoly Phosphate (STPP)	People's Republic of China	People's Republic of China	Sichuan Blue Sword Chuanxi. Phospho-chemicals Co., Ltd.	Sichuan Blue Sword Import & Export Co., Ltd.	0.294	Kg	USD
5.	2835 31 00	Sodium Tripoly Phosphate (STPP)	People's Republic of China	People's Republic of China	Any Combination of producer and exporter other than Sl. No. 1 to 4		0.671	Kg	USD
6.	2835 31 00	Sodium Tripoly Phosphate (STPP)	People's Republic of China	Any country other than People's Republic of China	Any	Any	0.671	Kg	USD
7.	2835 31 00	Sodium Tripoly Phosphate (STPP)	Any country other than People's Republic of China	People's Republic of China	Any	Any	0.671	Kg	USD

2. The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the 20th March, 2011 and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON BARIUM CARBONATE ORIGINATING IN OR IMPORTED FROM CHINA PR.

[NOTFN. NO. 6/11-CUS., DT. 7.2.2011 as amended by 7/13, 15/15]

Whereas in the matter of imports of Barium Carbonate [hereinafter referred to as the subject goods], falling under sub heading 2836 60 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, People's Republic of China (hereinafter referred as the subject country) and

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
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imported into India, the designated authority in its preliminary findings vide notification No. 14/18/2009-DGAD, dated the 7th January, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 8th January, 2010, had come to the conclusion that -

- (a) the product under consideration had been exported to India from the subject country below its associated normal value, thus resulting in dumping of the product;
 - (b) the domestic industry had suffered material injury in respect of the subject goods;
 - (c) the material injury had been caused by the dumped imports from the subject country;
- and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods vide notification No. 37/2010-Customs, dated the 23rd March, 2010, published in the Gazette of India, Extraordinary Part II, Section 3, Sub-section (i), vide number G.S.R. 208(E), dated the 23rd March, 2010;

And whereas, the designated authority, in its final findings vide notification No. 14/18/2009-DGAD dated the 10th December, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 10th December, 2010, had come to the conclusion that-

- (a) the product under consideration had been exported to India from the subject country below its normal value, thus resulting in dumping of the product;
- (b) the domestic industry had suffered material injury in respect of the subject goods; and
- (c) The material injury had been caused by dumped imports of the subject goods from the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (1) read with sub-section (5) of section 9A of the said Customs Tariff Act, 1975 read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

S. No.	Sub-heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Duty amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	28366000	Barium Carbonate	People's Republic of China	People's Republic of China	M/s Guizhou Redstar Developing Co. Ltd.	M/s Guizhou Redstar Developing Import & Export Co. Ltd	210.33	M T	US Dollar
2.	28366000	Barium Carbonate	People's Republic of China	People's Republic of China	M/s Guizhou Redstar Developing Dalong Manganese Industry Co. Ltd.	M/s Guizhou Redstar Developing Import & Export Co. Ltd	205.92	M T	US Dollar
3.	28366000	Barium Carbonate	People's Republic of China	People's Republic of China	M/s Guizhou Hongtai Chemical Co. Ltd.	M/s Anhui Garments Shoes & Caps Industrial (Group) Co.	122	M T	US Dollar
4.	28366000	Barium Carbonate	People's Republic of China	People's Republic of China	M/s China Haohua Chemical Industry Group, Tianzhu Chemical Industry Co. Ltd. (Tianzhu)	M/s China Haohua Chemical Industry Group, Tianzhu Chemical Industry Co. Ltd. (Tianzhu)	147.88	M T	US Dollar
5.	28366000	Barium Carbonate	People's Republic of China	People's Republic of China	M/s China Haohua Chemical Industry Group, Tianzhu Chemical Industry Co. Ltd. (Tianzhu)	M/s Guangzhou Chemicals Import & Export Co. Ltd., People's Republic of China	102.19	M T	US Dollar
6.	28366000	Barium Carbonate	People's Republic of China	People's Republic of China	M/s Hunan Wanfeng Chemical Co. Ltd.	M/s Hunan Mint Imp & Exp	76.06	M T	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
						Company. Ltd			
7.	28366000	Barium Carbonate	People's Republic of China	People's Republic of China	Any other than combination at Sr. No.1 to 6.		236	M T	US Dollar
8.	28366000	Barium Carbonate	Any other than People's Republic of China	People's Republic of China	Any	Any	236	M T	US Dollar
9.	28366000	Barium Carbonate	People's Republic of China	Any other than People's Republic of China	Any	Any	236	M T	US Dollar

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, the 23rd March, 2010, and shall be payable in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification shall remain in force up to and inclusive of the 22nd day of March, 2016, unless revoked earlier.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI DUMPING DUTY ON SODIUM FORMALDEHYDE SULPHOXYLATE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRY.
[NOTFN. NO. 70/11-CUS., DT. 5.8.2011]**

Whereas, the designated authority vide notification No. 15/16/2009-DGAD, dated the 22nd June 2010, published in the Gazette of India, Extraordinary, Part I, Section 1 dated the 22th June 2010, had initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of Sodium Formaldehyde Sulphoxylate (SFS), falling under sub-heading 28311020 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, People's Republic of China, imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 23/2006-Customs, dated the 6th March 2006, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.139(E), dated the 6th March 2006, and had recommended, vide notification No. 15/16/2009-DGAD, dated the 17th June 2011, published in the Gazette of India, Extraordinary, Part I, Section

1 dated the 17th June 2011, continued imposition of Anti-Dumping Duty in place.

Now, therefore, in exercise of the powers conferred by sub-section (1) read with sub-section (5) of section 9A of the said Customs Tariff Act, 1975 read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes anti-dumping duty on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

Sl. No.	Sub heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Duty amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	2831 10 20	Sodium Formaldehyde Sulph oxylate (SFS)	People's Republic of China	People's Republic of China	Wuxi City Dongtai Fine Chemical Co. Ltd.	Wuxi Green-apple Chemical Industry Company Ltd.	471.91	Metric Tonne.	US Dollar
2.	2831 10 20	Sodium Formaldehyde Sulph oxylate (SFS)	People's Republic of China	People's Republic of China	Wuxi City Dongtai Fine Chemical Co. Ltd.	Any	471.91	Metric Tonne.	US Dollar
3.	2831 10 20	Sodium Formaldehyde Sulph oxylate (SFS)	People's Republic of China	People's Republic of China	Any (other than Fine Wuxi City Dongtai Fine Chemical Co.Ltd.)	Any	657.87	Metric Tonne.	US Dollar
4.	2831 10 20	Sodium Formaldehyde Sulph oxylate (SFS)	People's Republic of China	Any country except People's Republic of	Any (other than Fine Wuxi City	Any	657.87	Metric Tonne.	US Dollar

5.	2831 10 20	Sodium Formal- dehyde Sulph oxylate (SFS)	Any country except People's Republic of China	China People's Republic of China	Dongtai Fine Chemical Co.Ltd.) Any	Any	657.87	Metric Tonne.	US Dollar
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3. The anti-dumping duty imposed shall remain in force for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange for calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON SODIUM NITRITE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRY.

[NOTFN. NO. 76/11-CUS., DT. 17.8.2011]

Whereas, the designated authority vide notification No. 15/04/2010-DGAD, dated the 1st July, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1 dated the 1st July, 2010, had initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of Sodium Nitrite (hereinafter referred to as the subject goods), falling under sub-heading 28341010 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, People's Republic of China (hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 03/2006-Customs, dated the 17th January, 2006, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.18(E), dated the 17th January, 2006, as superseded vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 143/2009-Customs, dated the 22nd December, 2009, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.918(E), dated the 22nd December, 2009, and had recommended, vide notification No. 15/04/2010-DGAD, dated the 30th June, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 30th June, 2011, continuation of anti-dumping duty at the modified rates on imports of the subject goods originating in, or exported from, the subject country.

Now, therefore, in exercise of the powers conferred by sub-section (1) read with sub-section (5) of section 9A of the said Customs Tariff Act, 1975 read with rules 18 and 23 of the Customs Tariff (Identification,

Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes anti-dumping duty on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and exported from the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (6), and exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between, the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9), of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

Table

S1. Sub No.	Sub heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	28341010	Sodium Nitrite	China PR	China PR	Any	Any	515.94	Metric Tonne	US Dollar
2.	28341010	Sodium Nitrite	China PR	Any country other than China PR	Any	Any	515.94	Metric Tonne	US Dollar
3.	28341010	Sodium Nitrite	Any country other than China PR	China PR	Any	Any	515.94	Metric Tonne	US Dollar

3. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation. – For the purpose of this notification,-

(a) Landed value of imports shall be the assessable value as determined by the Customs Authority under the Customs Act, 1962 and all duties of Customs except duties under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975.

(b) 'rate of exchange' for calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON CAUSTIC SODA ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRY.**[NOTFN. NO. 79/11-CUS., DT. 23.8.2011 AS AMENDED BY 46/16]**

Whereas in the matter of imports of Caustic Soda (hereinafter referred to as the subject goods), falling under Chapter 28 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, Thailand, Chinese Taipei and Norway (hereinafter referred as the subject countries) and imported into India, the designated authority in its final findings vide notification No. 14/1/2010-DGAD, dated the 30th June, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 30th June, 2011, has come to the conclusion that –

- (a) the subject goods have been exported to India from the subject countries below their normal value;
- (b) the domestic industry has suffered material injury;
- (c) the injury has been caused by the dumped imports from subject countries;

and has recommended imposition of definitive anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1) read with sub-section (5) of section 9A of the said Customs Tariff Act, 1975 read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, specification of which is specified in column (4), falling under sub-heading of the First Schedule to the said Customs Tariff Act, specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (5), and exported from the country specified in the corresponding entry in column (6) and produced by the producer specified in the corresponding entry in column (7) and exported by the exporter specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between, the amount specified in the corresponding entry in column (9), in the currency specified in the corresponding entry in column (11) and per unit of measurement specified in the corresponding entry in column (10) of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

Table

S. No.	Sub-heading	Des-cription of goods	Specifi-cation	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of meas-urement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	281511, 281512	Caustic soda	Caustic soda Lye & Caustic soda Solid /flakes	Thailand	Thailand	Any	Any	379	DMT	USD
2.	281511, 281512	Caustic soda	Caustic soda Lye &	Thailand	Any Country other	Any	Any	379	DMT	USD

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3.	281511, 281512	Caustic soda	Caustic soda Solid /flakes Lye & Caustic soda Solid /flakes	Any Country other than subject Thailand	Thailand	Any	Any	379	DMT	USD
4.	281511, 281512	Caustic soda	Caustic soda Lye & Caustic soda Solid /flakes	Taiwan (Chinese Taipei)	Taiwan (Chinese Taipei)	Any	Any	361	DMT	USD
5.	281511, 281512	Caustic soda	Caustic soda Lye & Caustic soda Solid /flakes	Taiwan (Chinese Taipei)	Any country other than Chinese Taipei	Any	Any	361	DMT	USD
6.	281511, 281512	Caustic soda	Caustic soda Lye & Caustic soda Solid /flakes	Any country other than attracting anti- dumping duty	Taiwan (Chinese Taipei)	Any	Any	361	DMT	USD
7.	281511, 281512	Caustic soda	Caustic soda Lye & Caustic soda Solid /flakes	Norway	Norway	Any	Any	379	DMT	USD
8.	281511, 281512	Caustic soda	Caustic soda Lye & Caustic soda Solid /flakes	Norway	Any Country other than Norway	Any	Any	379	DMT	USD
9.	281511, 281512	Caustic soda	Caustic soda Lye & Caustic soda Solid /flakes	Any Country other than Norway	Norway	Any	Any	379	DMT	USD

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

3. Notwithstanding anything contained in paragraph 2, the anti-dumping duty imposed on the subject goods specified against serial numbers 4, 5 and 6 of the Table referred to in paragraph 1, shall remain in force up to and inclusive of the 22nd day of August, 2017, unless revoked earlier.

Explanation. – For the purpose of this notification,-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
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(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Act;

(b) "rate of exchange" applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON CAUSTIC SODA ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 95/11-Cus., dt. 3.10.2011 as amended by 4/14]

Whereas, the designated authority vide notification No. 15/2/2010-DGAD, dated the 8th June, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1 dated the 8th June, 2010, had initiated review, in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), *inter alia* in the matter of continuation of anti-dumping duty on Caustic Soda (hereinafter referred to as the subject goods) falling under Chapter 28 of the First Schedule to the Customs Tariff Act 1975, (51 of 1975), originating in, or exported from, Korea RP (hereinafter referred to as the subject country), imposed *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No.137/2008-Customs, dated the 26th December, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R.889(E), dated the 26th December, 2008;

And whereas, in the matter of Mid-term review of anti-dumping on import of the subject goods, originating in, or exported from, the subject country, the designated authority *vide* its final findings No. 15/2/2010-DGAD dated the 7th July, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 7th July, 2011, had come to the conclusion that-

- (i) the subject goods had been exported to India from the subject countries below its normal value;
- (ii) the domestic industry had suffered material injury;
- (iii) the injury had been caused by the dumped imports from subject countries.

and had recommended imposition of definitive anti-dumping equal to the lesser margin of dumping on imports of the subject goods, originating in, or exported from, the subject country, so as to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-section (1) read with sub-section (5) of section 9A of the said Customs Tariff Act, 1975 read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act, specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), and exported from the country specified in the corresponding entry in column (5) and produced by the producer specified

in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at a rate which is equivalent to the difference between, the amount specified in the corresponding entry in column (8), in the currency specified in the corresponding entry in column (10) and per unit of measurement specified in the corresponding entry in column (9) of the said Table, and the landed value of such imported goods in like currency per like unit of measurement.

Table

S. No.	Heading item	Des-cription of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measure-ment	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	281511, 281512	Caustic soda (Lye and Solid/ Flakes)	Korea RP	Korea RP	M/s Hanwha Chemical Corporation	Tricon Energy Limited, USA through M/s Hanwha Corporation	Not applicable	DMT	USD
2.	281511, 281512	Caustic soda (Lye and Solid/ Flakes)	Korea RP	Korea RP	Any combination other than at Sl. No.1 above		366	DMT	USD
3.	281511, 281512	Caustic soda (Lye and Solid/ Flakes)	Korea RP	Any country other than Korea RP	Any	Any	366	DMT	USD
4.	281511, 281512	Caustic soda (Lye and Solid/ Flakes)	Any country other than Korea RP	Korea RP	Any	Any	366	DMT	USD

2. The anti-dumping duty imposed under this notification shall be effective up to and inclusive of 25th December, 2014 with effect from the date of publication of this notification in the official Gazette and will be paid in Indian currency.

Explanation. -For the purpose of this notification,-

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Act;

(b) "rate of exchange" applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
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ANTI DUMPING DUTY ON PHOSPHORIC ACID OF ALL GRADES AND ALL CONCENTRATIONS ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[NOTFN. NO. 19/12-CUS., DT. 4.4.2012]

Whereas, in the matter of import of Phosphoric Acid of all grades and all concentrations (excluding Agriculture/Fertilizer Grade) (hereinafter referred to as the subject goods), falling under tariff item 28092010 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported from, Israel and Taiwan (hereinafter referred to as the subject countries) and imported into India, the designated authority, vide its preliminary findings No. 14/44/2010-DGAD, dated the 25th October, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 25th October, 2011, had come to the conclusion that-

- (a) the subject goods had been exported to India from the subject countries below its normal value;
- (b) the domestic industry had suffered material injury in respect of the subject goods;
- (c) the material injury to the domestic industry had been caused by the dumped imports of the subject goods from the subject countries,

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in or exported from, the subject countries;

And, whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods, vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No.4/2012-Customs (ADD), dated the 13th January, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 14(E), dated the 13th January, 2012;

And, whereas, the designated authority in its final findings vide notification No.14/44/2010 -DGAD, dated the 2nd February, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 2nd February, 2012, had come to the conclusion that-

- (a) the subject goods had been exported to India from the subject countries below its normal value;
- (b) the domestic industry had suffered material injury in respect of the subject goods;
- (c) the material injury to the domestic industry had been caused by the dumped imports of the subject goods from the subject countries,

and has recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in or exported from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in

the countries as specified in the corresponding entry in column (4), and exported from the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (6), and exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

S1. Tariff No. item	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1 28092010	Phosphoric Acid of all grades and concentrations (excluding Agriculture /Fertiliser Grade)	Israel	Israel	M/s Rotem Amfert Negev. Ltd.	M/S Israel Chemicals Limited	174.06	MT	US dollar
2. 28092010	Phosphoric Acid of all grades and concentrations (excluding Agriculture /Fertiliser Grade)	Israel	Israel	Any combination of producer& exporter except at Sr. No.1		194.51	MT	US dollar
3. 28092010	Phosphoric Acid of all grades and concentrations (excluding Agriculture /Fertiliser Grade)	Any country other than countries attracting Anti-dumping duty	Israel	Any	Any	194.51	MT	US dollar
4. 28092010	Phosphoric Acid of all grades and concentrations (excluding Agriculture /Fertiliser Grade)	Israel	Any other than Israel	Any	Any	194.51	MT	US dollar
5. 28092010	Phosphoric Acid of all grades and concentrations (excluding Agriculture /Fertiliser Grade)	Taiwan	Taiwan	Any	Any	116.45	MT	US dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
6.	28092010	Phosphoric Acid of all grades and concentrations (excluding Agriculture /Fertiliser Grade)	Any country other than countries attracting Anti-dumping duty	Taiwan	Any	Any	116.45	MT	US dollar
7.	28092010	Phosphoric Acid of all grades and concentrations (excluding Agriculture /Fertiliser Grade)	Taiwan	Any other than Taiwan	Any	Any	116.45	MT	US dollar

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, 13th January, 2012 and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON SODA ASH ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 34/12-Cus., dt. 03.07.2012 rescinded by 50/17]

ANTI DUMPING DUTY ON CAUSTIC SODA ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 49/12-Cus., dt. 26.11.2012 amended 39/17, 55/17]

Whereas, the designated authority, *vide* its notification No. 15/28/2010-DGAD, dated the 2nd September, 2011 published in Part I, Section I of the Gazette of India, Extraordinary, dated the 2nd September, 2011, had initiated a sunset review in the matter of continuation of anti-dumping on imports of Sodium Hydroxide commonly known as Caustic Soda, falling under sub-headings 2815 11 and 2815 12 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) [hereinafter referred to as subject goods], originating in, or exported from Saudi Arabia, Iran, Japan, USA and France (hereinafter referred to as subject countries), imposed *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No.98/2006- Customs, dated the 13th September, 2006 [GSR 550 (E) dated the 13th September, 2006]; And whereas, the Central Government had extended the anti-dumping duty on the subject goods originating in, or exported from the subject countries *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 1/2012 -Customs dated the 6th January, 2012, [G.S.R. 2 (E), dated

the 6th January, 2012] up to and inclusive of 1st day of September, 2012;

And whereas, in the matter of sunset review of anti-dumping on import of the subject goods, originating in, or exported from the subject countries, the designated authority *vide* its findings, No. 15/28/2010-DGAD dated the 31st August, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 31st August, 2012, had come to the conclusion that -

- (a) the subject goods are continuing to enter the Indian market from the Saudi Arabia, Iran, Japan and United States of America at dumping prices;
- (b) the domestic industry is suffering material injury and likely to recur injury due to the dumped imports;
- (c) dumping of the subject goods from the Saudi Arabia, Iran, Japan and United States of America and injury to the domestic industry is likely to continue if the duties are with drawn;

and had recommended continuation of anti-dumping duty, at specified rates in respect of imports of the subject goods, originating in, or exported from the Saudi Arabia, Iran, Japan and United States of America in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6), and produced by the producers as specified in the corresponding entry in column (7), and exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

S1. Sub- No. heading	Description of goods	Specifi- cation	Country of origin	Country of Export	Producer	Exporter	Amount (US\$)	Unit of Measur- ement	Currency
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1. 281511 281512	Caustic Soda	Any Grade	Iran	Iran	M/S Arvand Petro- chemical Company, Iran	Petro Chemical commercial company	Nil	Dry Metric Tonne	
2. 281511 281512	Caustic Soda	Any Grade	Iran	Iran	Any combination other than Sr. No. 1 above		9.75	Dry Metric Tonne	
3. 281511 281512	Caustic Soda	Any Grade	Iran	Any country other than the subject	Any	Any	9.75	Dry Metric Tonne	

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4.	281511 281512	Caustic Soda	Any Grade	Any country other than the subject countries	Iran	Any	Any	9.75	Dry Metric Tonne
5.	281511 281512	Caustic Soda	Any Grade	Saudi Arabia	Saudi Arabia	Saudi Petro- chemical Co. (SADAF) and Petrochem Middle East FZE, Dubai	SHELL trading (ME) Pvt. Ltd., UAE	16.24	Dry Metric Tonne
6.	281511 281512	Caustic Soda	Any Grade	Saudi Arabia	Saudi Arabia	Any combination other than Sr. No. 5 above		16.24	Dry Metric Tonne
7.	281511 281512	Caustic Soda	Any Grade	Saudi Arabia	Any country other than the subject countries	Any	Any	16.24	Dry Metric Tonne
8.	281511 281512	Caustic Soda	Any Grade	Any country other than the subject countries	Saudi Arabia	Any	Any	16.24	Dry Metric Tonne
9.	281511 281512	Caustic Soda	Any Grade	USA	USA	Any	Any	55.96	Dry Metric Tonne
10.	281511 281512	Caustic Soda	Any Grade	USA	Any country other than the subject countries	Any	Any	55.96	Dry Metric Tonne
11.	281511 281512	Caustic Soda	Any Grade	Any country other than the subject countries	USA	Any	Any	55.96	Dry Metric Tonne

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, amended and superseded earlier) from the date of publication of this notification in the official Gazette and shall be payable in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification, unless revoked earlier, shall remain in force up to and inclusive of the 25th November, 2018.

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
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Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON SODIUM HYDROSULPHITE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[NOTFN. NO. 55/12-CUS., DT. 14.12.2012]

Whereas, the designated authority vide notification No. 15/34/2010-DGAD, dated the 14th October, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 14th October, 2011, had initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, in the matter of continuation of anti-dumping duty on imports of Sodium Hydrosulphite, falling under headings 2831 and 2832 of the First Schedule to the Customs Tariff Act, originating in, or exported from, People's Republic of China, imposed *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 108/2006-Customs, dated the 16th October, 2006, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R.641 (E), dated the 16th October, 2006, read with notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 133/2009-Customs, dated the 9th December, 2009, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R.870 (E), dated the 9th December, 2009;

And whereas the designated authority, in its final findings in Sunset Review *vide* notification No. 15/34/2010-DGAD, dated the 3rd October, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd October, 2012, has come to the conclusion that-

- (i) the subject goods entered the Indian market at prices below normal value, resulting in continued dumping;
- (ii) the subject goods are likely to enter the Indian market in increased volumes at dumped prices if the anti-dumping duty in force is allowed to cease. The dumping is likely to continue and intensify in the event of cessation of anti dumping duty;
- (iii) the domestic industry has suffered continued injury;
- (iv) the domestic industry is likely to suffer continued injury and its performance is likely to deteriorate further, should the existing anti dumping duties be allowed to cease;
- (v) cessation of the present duty is likely to lead to continuation of dumping and injury;
- (vi) thus the anti dumping duties are required to be extended and modified;

and has recommended continued imposition of definitive anti-dumping duty on modified rates on imports of the subject goods originating in, or exported from, the subject country.

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of

section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings and recommendation of the designated authority, hereby imposes anti-dumping duty on the goods, the description of which is specified in column (3) of the following Table, specification of which is specified in column (4) of the said Table, falling under headings of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (5), exported from the country specified in the corresponding entry in column (6), produced by the producer specified in the corresponding entry in column (7), exported by the exporter specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the aforesaid Table, namely:-

Table

S1. Heading No.	Description of goods	Specification	Country of origin	Country of Export	Producer	Exporter	Amount	Unit of Measurement	Currency
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1. 2831, 2832	Sodium Hydrosulphite	All Grades	People's Republic of China	Any	Any	Any	435.39	Metric Tonne	US Dollar
2. 2831, 2832	Sodium Hydrosulphite	All Grades	Any	People's Republic of China	Any	Any	435.39	Metric Tonne	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, amended and superseded earlier) from the date of publication of this notification in the Official Gazette, and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON IMPORT OF SODA ASH ORIGINATING OR EXPORTED FROM RUSSIA AND TURKEY.

[Notfn. No. 8/13-Cus., dt. 18.4.2013 rescinded by 51/17]

ANTI DUMPING DUTY ON CARBON BLACK EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 9/13-Cus., dt. 26.4.2013 as amended by 31/14]

WHEREAS in the matter of import of Carbon Black used in rubber applications (hereinafter referred to as the subject goods), falling under the tariff- item 28030010 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported from the People's Republic of China, Thailand, Russia and Australia (hereinafter referred to as the subject countries), on the basis of the findings of the designated authority made vide notification No. 14/21/

2008-DGAD, dated the 24th December, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 24th December, 2009, the Central Government had imposed definitive anti-dumping duty on the subject goods vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 6/2010-Customs, dated the 28th January, 2010, published in the Gazette of India Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 50 (E), dated the 28th January, 2010;

AND WHEREAS, the designated authority vide notification No. 15/41/2010-DGAD, dated the 30th August, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 30th August, 2011, had initiated review in terms of sub-section (5) of section 9A of the said Customs Tariff Act read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of subject goods, originating in, or exported from, the subject countries, imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 06/2010-Customs, dated the 28th January, 2010, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.50 (E), dated the 28th January, 2010, and vide notification No. 15/41/2010-DGAD, dated the 28th February, 2013, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 28th February, 2013, had recommended for continuation of the anti-dumping duty at the specified rates;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the said rules, 1995, and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 06/2010-Customs, dated 28th January, 2010, published in the Gazette of India Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 50 (E), dated the 28th January, 2010, except as respects things done or omitted to be done before such supersession, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff-item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and produced by the producers as specified in the corresponding entry in column (6), when exported from the country as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

Sl. No.	Tariff item	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	28030010	Carbon Black used in rubber applications*	Australia	Australia	Any	Any	0.330	KG	US Dollar
2.	28030010	Carbon Black used in rubber applications*	Australia	Any	Any	Any	0.330	KG	US Dollar
3.	28030010	Carbon Black used in	Any	Australia	Any	Any	0.330	KG	US Dollar

4.	28030010	rubber applications* Carbon Black used in rubber applications*	People's Republic of China	People's Republic of China	Any	Any	0.423	KG	US Dollar
5.	28030010	Carbon Black used in rubber applications*	People's Republic of China	Any	Any	Any	0.423	KG	US Dollar
6.	28030010	Carbon Black used in rubber applications*	Any	People's Republic of China	Any	Any	0.423	KG	US Dollar
7.	28030010	Carbon Black used in rubber applications*	Russia	Russia	Any	Any	0.391	KG	US Dollar
8.	28030010	Carbon Black used in rubber applications*	Russia	Any	Any	Any	0.391	KG	US Dollar
9.	28030010	Carbon Black used in rubber applications*	Any	Russia	Any	Any	0.391	KG	US Dollar
10.	28030010	Carbon Black used in rubber applications*	Thailand	Thailand	Any	Any	0.186	KG	US Dollar
11.	28030010	Carbon Black used in rubber applications*	Thailand	Any	Any	Any	0.186	KG	US Dollar
12.	28030010	Carbon Black used in rubber applications*	Any	Thailand	Any	Any	0.186	KG	US Dollar

*Note: - Thermal Black and Carbon Black grade meant for semi conductive compound applications are excluded from the scope of the product under consideration.

2. The anti-dumping duty imposed under this notification shall be levied from the date of publication of this notification in the Official Gazette and valid up to the 29th July, 2014 and shall be payable in Indian currency.

3. Notwithstanding anything contained in paragraph 2, the anti-dumping duty specified against serial numbers 4 to 12 in the TABLE above shall be levied up to and inclusive of the 29th day of July, 2015, unless revoked earlier and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
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ANTI DUMPING DUTY ON PERSULPHATES OR EXPORTED FROM SPECIFIED COUNTRIES.

[NOTFN. NO. 11/13-CUS., DT. 16.5.2013 AS AMENDED BY 26/18]

Whereas, the designated authority vide notification No. 15/9/2011-DGAD, dated the 13 th March, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 13 th March, 2012, had initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, in the matter of continuation of anti-dumping duty on imports of Peroxosulphates (Persulphates), falling under tariff-item 28334000 of the First Schedule to the Customs Tariff Act (herein after referred to as the subject goods) , originating in, or exported from the People's Republic of China (China PR) and Japan (hereinafter referred to as the subject countries), imposed *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 96 /2007-Customs, dated the 29 th August, 2007 , published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R.567 (E), dated the 29 th August, 2007 , read with notification of the Government of India, in the Ministry of Finance (Department of Revenue)No. 20 /2012-Customs (ADD), dated the 4 th April, 2012 , published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R.287 (E), dated the 4 th April, 2012;

And whereas the designated authority, in its final findings in Sunset Review vide notification No. 15/9/2011-DGAD, dated the 12 th March, 2013, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 12 th March, 2013, has come to the conclusion that-

(a) there has been continued dumping of the subject goods from China PR and the dumping is likely to continue, if the anti-dumping duty is allowed to cease;

(b) the subject goods are entering the Indian market at dumped prices from China PR and the dumping margin is above de-minimis and should the present anti-dumping duties be revoked, dumping of the subject goods may continue causing injury to the domestic industry;

(c) as regards the country of Japan, considering the magnitude and price of Japan's exports of subject goods world over, in the event of revocation of antidumping duty, the subject goods are likely to be dumped in India causing injury to the domestic industry,

and has recommended continued imposition of definitive anti-dumping duty on such rates on imports of the subject goods originating in, or exported from, the subject countries, as specified in the Table therein.

Now, therefore, in exercise of the powers conferred by sub-section (1), and sub-section (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings and recommendation of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the following Table, specification of which is specified in column (4) of the said Table, falling under Tariff-item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (5), exported from the country specified in the corresponding entry in column (6), produced by the producer specified in the corresponding entry in column (7), exported by the exporter specified in the corresponding entry in column (8), and imported into India, an

anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the aforesaid Table, namely:-

Table

S1. Tariff No. item/	Description of goods	Speci- fication	Country of Origin	Country of Export	Producer	Exporter	Duty amount	Unit	Currency
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1. 2833 40 00	Peroxo- sulphates or Persulphates	Ammonium Persulphates, Potassium Persulphates or Sodium Persulphates	China PR	China PR	Any	Any	420	M T	US \$
2. 2833 40 00	Peroxo- sulphates or Persulphates	Ammonium Persulphates, Potassium Persulphates or Sodium Persulphates	China PR	Any	Any	Any	420	M T	US \$
3. 2833 40 00	Peroxo- sulphates or Persulphates	Ammonium Persulphates, Potassium Persulphates or Sodium Persulphates	Any	China PR	Any	Any	420	M T	US \$
4. 2833 40 00	Peroxo- sulphates or Persulphates	Ammonium Persulphates, Potassium Persulphates or Sodium Persulphates	Japan	Japan	Any	Any	822	M T	US \$
5. 2833 40 00	Peroxo- sulphates or Persulphates	Ammonium Persulphates, Potassium Persulphates or Sodium Persulphates	Japan	Any	Any	Any	822	M T	US \$
6. 2833 40 00	Peroxo- sulphates or Persulphates	Ammonium Persulphates, Potassium Persulphates or Sodium Persulphates	Any	Japan	Any	Any	822	M T	US \$

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, amended and superseded earlier) from the date of publication of this notification in the Official Gazette.

2A. Notwithstanding anything contained in paragraph 2, this notification, unless revoked earlier, shall remain in force upto and inclusive of the 14th day of May, 2019.

3. The anti-dumping duty imposed under this notification shall be payable in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON SODIUM PERCHLORATE OR EXPORTED FROM SPECIFIED COUNTRIES.
[NOTFN. NO. 20/13-CUS., DT. 6.9.2013]

Whereas, in the matter of Sodium Perchlorate (hereinafter referred to as the subject goods), falling under tariff item 28299010 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from, the People's Republic of China (hereinafter referred to as the subject country) and imported into India, the designated authority vide its final findings Fl. No. 14/10/2012-DGAD dated the 26 th June, 2013, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 26 th June, 2013, had come to the conclusion that-

- (a) the subject goods have entered the Indian market from the subject country below associated normal values, thus resulting in dumping of the subject goods;
- (b) the dumping margin of the subject goods imported from the subject country is above deminimus;
- (c) the domestic industry has suffered material injury in respect of the subject goods; and
- (d) the material injury to the domestic industry has been caused due to dumped imports of the subject goods from the subject country,

and had recommended imposition of definitive anti-dumping duty on the imports of subject goods, originating in or exported from, the subject country,

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the Customs Tariff Act, 1975, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, the specification of which is specified in column (4) of the Table below, falling under tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6), and produced by the producers as specified in the corresponding entry in column (7), and exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table:-

Table

Sl. Tariff- No. item	Description of goods	Specifi- cation	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	28299010	Sodium Perchlorate	All Grades	People's Republic of China	Any	Any	Any	0.23	Kg	U \$S
2	28299010	Sodium Perchlorate	All Grades	Any	People's Republic of China	Any	Any	0.23	Kg	U \$S

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, amended and superseded earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, under section 14 of the Customs Act, 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON ZINC OXIDE ALL GRADES OR EXPORTED FROM SPECIFIED COUNTRIES.

[NOTFN. NO. 21/13-CUS., DT. 6.9.2013 AS AMENDED BY 57/16]

Whereas, the designated authority, vide its notification No. 15/4/2011-DGAD, dated the 2 nd May, 2012, published in Part I, Section I of the Gazette of India, Extraordinary, dated the 2 nd May, 2012, had initiated a review in the matter of continuation of anti-dumping on imports of Zinc Oxide (hereinafter referred to as the subject goods) falling under tariff items 2817 0010 or 3812 3030 of the First Schedule to the Customs Tariff Act 1975, (51 of 1975), originating in, or exported from, the Peoples Republic of China (hereinafter referred to as the subject country), imposed vide notification of Government of India, in the Ministry of Finance (Department of Revenue), No. 64/2007 dated the 7 th May, 2007 published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide G.S.R. No. 329 (E), dated the 7 th May, 2007.

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, the subject country up to and inclusive of the 6 th of May, 2013 videnotification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 27/2012 ?Customs (ADD) dated the 18 th May, 2012, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide G.S.R No. 374(E), dated the 18 th May, 2012.

And whereas, in the matter of review of anti-dumping on import of the subject goods, originating in, or exported from the subject country, the designated authority vide its final findings, No. 15/4/2011-DGAD dated the 25 th June, 2013, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 25 th June, 2013, has come to the conclusion that -

- (i) the subject goods are likely to enter the Indian market at dumped prices, should the present measures be withdrawn;
- (ii) even though the domestic industry has improved its performance over the injury period, the injury to domestic industry may occur, should the present anti-dumping duties are withdrawn;

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
	(iii)	continuation of the antidumping duty is necessary against subject goods originating in or exported from China ; and has recommended continued imposition of the anti-dumping duty against the subject goods, originating in, or exported from, the subject country ;							

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), and exported from the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (6), and exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at a rate which is equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

S1.	Tariff No. items	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	28170010 or 38123930	Zinc Oxide all Grades 99.5% purity	People's Republic of China	People's Republic of China	Any	Any	430.93	M T	USD
2	28170010 or 38123930	Zinc Oxide all Grades 99.5% purity	People's Republic of China	Any country other than People's Republic of China	Any	Any	430.93	M T	USD
3	28170010 or 38123930	Zinc Oxide all Grades 99.5% purity	Any country other than People's Republic of China	People's Republic of China	Any	Any	430.93	M T	USD

2. The rate of anti-dumping duty for Zinc Oxide of all grades of purity other than 99.5% shall be worked out on pro-rata basis.

3. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette. The anti-dumping duty shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, under section 14 of the Customs Act, 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON PHOSPHORIC ACID ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 33/13-Cus., dt. 31.12.2013]

Whereas, the designated authority vide notification No. 15/1010/2012-DGAD, dated the 10th September, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 10th September, 2012, had initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, in the matter of continuation of anti-dumping duty on imports of Phosphoric Acid-Technical Grade and Food Grade (including Industrial Grade), falling under Sub-heading 280920 of the First Schedule to the Customs Tariff Act, originating in, or exported from, People's Republic of China, imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No.17/2008-Customs, dated the 19th February, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.96 (E), dated the 19th February, 2008, read with notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 45/2012-Customs (ADD), dated the 25th September, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 716 (E), dated the 25th September, 2012;

And whereas the designated authority, in its final findings in Sunset Review vide notification No.15/1010/2012-DGAD, dated the 8th November, 2013, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 8th November, 2013, has come to the conclusion that-

- (i) the subject goods are entering the Indian market at dumped and injurious prices;
 - (ii) the imports of the subject goods from the subject country continued to be at dumped price in spite of existing anti dumping duties
 - (iii) in the event of cessation of the existing anti dumping duty, there is likelihood that the subject country will divert the subject goods to India at dumped and injurious price.
- and has recommended continued imposition of definitive anti-dumping duty on modified rates on imports of the subject goods originating in, or exported from, the subject country.

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings and recommendation of the designated authority, hereby imposes anti-dumping duty on the goods, the description of which is specified in column (3) of the following Table, specification of which is specified in column (4) of the said Table, falling under Sub-heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (5), exported from the country specified in the corresponding entry in column (6), produced by the producer specified in the corresponding entry in column (7), exported by the exporter specified in the corresponding entry in column (8), and imported

into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the aforesaid Table, namely:-

Table

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
S1.	Sub- No. heading	Description of goods	Specifi- cation	Country of origin	Country of Export	Producer	Exporter	Amount	Unit of meas- urement	Currency
1.	280920	Phosphoric Acid	Technical Grade and Food Grade (including industrial Grade)	People's Republic of China	People's Republic of China	Any	Any	249.38	M T	US Dollar
2.	280920	Phosphoric Acid	Technical Grade and Food Grade (including industrial Grade)	People's Republic of China	Any other than People's Republic of China	Any	Any	249.38	M T	US Dollar
3.	280920	Phosphoric Acid	Technical Grade and Food Grade (including industrial Grade)	Any other than People's Republic of China	People's Republic of China	Any	Any	249.38	M T	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, amended and superseded earlier) from the date of publication of this notification in the Official Gazette, and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON RED PHOPHORUS EXCLUDING RED PHOSPHOROUS USED IN ELECTRONIC APPLICATIONS ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 13/14-Cus., dt. 19.3.2014]

Whereas in the matter of 'Red Phosphorous, excluding red phosphorous used in electronic applications' (hereinafter referred to as the subject goods), falling under Chapter 28 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported

from the People's Republic of China (hereinafter referred to as the subject country), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/12/2012-DGAD dated the 27 th December, 2013 , had come to the conclusion that-

- (a) the subject goods have been exported to India from the subject country below normal value, thus resulting in the dumping of the product in the country;
- (b) the domestic industry has suffered material injury;
- (c) the material injury to the domestic industry has been caused by the dumped imports of subject goods from the subject country;

And whereas, the designated authority in its aforesaid findings has recommended imposition of definitive anti-dumping duty on imports of the subject goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and exported from the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (6), and exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8) in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

Sl. No.	Tariff Item	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	2804 70 20	Red Phosphorus excluding red phosphorous used in electronic applications	People's Republic of China	People's Republic of China	Any	Any	1.20	Kg	US Dollar
2	2804 70 20	Red Phosphorus excluding red phosphorous used in electronic applications	People's Republic of China	Any	Any	Any	1.20	Kg	US Dollar
3	2804 70 20	Red	Any	People's	Any	Any	1.20	Kg	US

Phosphorus excluding red phosphorous used in electronic applications	Republic of China	Dollar
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2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and therelevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON SODIUM NITRATE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 14/14-Cus., dt. 19.3.2014]

Whereas in the matter of Sodium Nitrate (hereinafter referred to as the subject goods), falling under Chapter 28 or 31 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported from the European Union, the People's Republic of China, Ukraine and Korea RP (hereinafter referred to as the subject countries), and imported into India, the designated authority in its preliminary findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification No. 15/1009/2012-DGAD dated the 6th January, 2014, had come to the provisional conclusion that-

- (a) the subject goods have been exported to India from the subject countries below their normal value thus resulting in the dumping of the product;
- (b) the domestic industry has suffered material injury on account of subject imports from the subject countries;
- (c) the material injury has been caused by the dumped imports of the subject goods from subject countries;

And whereas, the designated authority in its aforesaid findings, has recommended imposition of provisional anti-dumping duty on imports of the subject goods, originating in or exported from the subject countries and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid preliminary findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff

item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and exported from the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (6), and exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8) in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

Sl. No.	Sub-heading/ Tariff Item	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	2834, 3102 50 00	Sodium Nitrate	People's Republic of China	People's Republic of China	Any	Any	0.15	Kg	US Dollar
2.	2834, 3102 50 00	Sodium Nitrate	People's Republic of China	Any	Any	Any	0.15	Kg	US Dollar
3.	2834, 3102 50 00	Sodium Nitrate	Any country other than the subject countries	People's Republic of China	Any	Any	0.15	Kg	US Dollar
4.	2834, 3102 50 00	Sodium Nitrate	European Union	European European	Any	Any	0.19	Kg	US Dollar
5.	2834, 3102 50 00	Sodium Nitrate	European Union	Any	Any	Any	0.19	Kg	US Dollar
6.	2834, 3102 50 00	Sodium Nitrate	Any country other than the subject countries	European European	Any	Any	0.19	Kg	US Dollar
7.	2834, 3102 50 00	Sodium Nitrate	Ukraine	Ukraine	Any	Any	0.17	Kg	US Dollar
8.	2834, 3102 50 00	Sodium Nitrate	Ukraine	Any	Any	Any	0.17	Kg	US Dollar
9.	2834, 3102 50 00	Sodium Nitrate	Any country other than the subject countries	Ukraine	Any	Any	0.17	Kg	US Dollar
10.	2834, 3102 50 00	Sodium Nitrate	Korea RP	Korea RP	Any	Any	0.13	Kg	US Dollar

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11	2834, 3102 50 00	Sodium Nitrate	Korea RP	Any	Any	Any	0.13	Kg	US Dollar
13	2834, 3102 50 00	Sodium Nitrate	Any country other than the subject countries	Korea RP	Any	Any	0.13	Kg	US Dollar

2. The anti-dumping duty imposed under this notification shall be levied for a period not exceeding six months (unless revoked, amended or superseded earlier) from the date of publication of this notification in the Gazette of India and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and therelevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON PEROXOSULPHATES OR PERSULPHATES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 22/14-Cus., dt. 16.5.2014]

Whereas, in the matter of ‘‘Peroxosulphates’ also known as ‘Persulphates’ (hereinafter referred to as the subject goods), falling under Chapter 28 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from the Taiwan, Turkey and the United States of America (hereinafter referred to as the subject countries), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/9/2012-DGAD dated the 4th March, 2014, had come to the conclusion that –

- (a) The subject goods have been exported to India from the subject countries except Turkey below its normal value;
- (b) The domestic industry has suffered material injury on account of subject imports from the United States of America and Taiwan;
- (c) The material injury has been caused by the dumped imports of subject goods from the United States of America and Taiwan.

and has recommended imposition of definitive anti-dumping duty on imports of the subject goods, originating in or exported from the United States of America and Taiwan and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, specification of which is specified in column (4), falling under tariff item of the First Schedule to the Customs Tariff Act as specified

in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6), and produced by the producers as specified in the corresponding entry in column (7), and exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9) in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

S. No.	Tariff item	Description of goods	Specifications	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	2833 40 00	Peroxosulphates or Persulphates	Ammonium Persulphates, Potassium Persulphates or Sodium Persulphates	United States of America	United States of America	Any	Any	62	MT	US Dollar
2	2833 40 00	Peroxosulphates or Persulphates	Ammonium Persulphates, Potassium Persulphates or Sodium Persulphates	United States of America	Any country other than United States of America	Any	Any	62	MT	US Dollar
3	2833 40 00	Peroxosulphates or Persulphates	Ammonium Persulphates, Potassium Persulphates or Sodium Persulphates	Any country other than United States of America and Taiwan	United States of America	Any	Any	62	MT	US Dollar
4	2833 40 00	Peroxosulphates or Persulphates	Ammonium Persulphates, Potassium Persulphates or Sodium Persulphates	Taiwan	Taiwan	Any	Any	94	MT	US Dollar
5	2833 40 00	Peroxosulphates or Persulphates	Ammonium Persulphates, Potassium Persulphates or Sodium Persulphates	Taiwan country	Any other than Taiwan	Any	Any	94	MT Dollar	US
6	2833 40 00	Peroxosulphates or Persulphates	Ammonium Persulphates, Potassium Persulphates	Any country other than	Taiwan	Any	Any	94	MT	US Dollar

or Sodium United
Persulphates States of
 America
 and
 Taiwan

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON SODIUM NITRITE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 37/14-Cus., dt. 8.8.2014]

Whereas, the designated authority, vide notification No. 15/1009/2012-DGAD dated 23rd March, 2013, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on imports of sodium nitrite (hereinafter referred to as subject goods) falling under heading 2834 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from the European Union (hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 49/2008-Customs, dated the 11th April, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 284 (E), dated the 11th April, 2008;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject country upto and inclusive of the 10th April, 2014 vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 4/2013-Customs (ADD), dated the 10th April, 2013, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary vide number G.S.R 214 (E), dated the 10th April, 2013;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject country, the designated authority in its final findings, published vide notification No.15/1009/2012-DGAD, dated 12th May, 2014, in Part I, Section 1 of the Gazette of India, Extraordinary, has come to the conclusion that-

(i) the product under consideration continues to be imported at the dumped prices from the subject country;

(ii) the domestic industry continues to suffer material injury on account of dumped imports;

(iii) the material injury to the domestic industry on account of dumping of subject goods is likely to continue if the anti dumping duties from subject country are revoked,

and has recommended continued imposition of the anti-dumping duty on the subject goods, originating in or exported from subject country.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under the sub-heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8) in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9), of the said Table, namely:-

Table

S. No.	Sub-heading	Description	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	2834 10	Sodium Nitrite	European Union	European Union	Any	Any	3.00	MT	US Dollar
2.	2834 10	Sodium Nitrite	European Union	Any country other than subject country	Any	Any	3.00	MT	US Dollar
3.	2834 10	Sodium Nitrite	Any country other than subject country	European Union	Any	Any	3.00	MT	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON SODIUM NITRITE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.**[Notfn. No. 46/14-Cus., dt. 8.12.2014 as amended by 39/16]**

Whereas, the designated authority vide notification number No. 15/2/2013-DGAD, dated the 18th October, 2013, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 18th October, 2013, had initiated mid-term review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, in the matter of continuation of anti-dumping duty on imports of Sodium Nitrite (hereinafter referred to as the subject goods), falling under tariff item 28341010 of the First Schedule to the Customs Tariff Act, originating in, or exported from, People's Republic of China (hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 76/2011-Customs, dated the 17th August, 2011, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 628(E), dated the 17th August, 2011;

And, whereas, the designated authority, in its final findings in mid-term review vide notification No. 15/02/2013, dated the 15th October, 2014, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 15th October, 2014, has recommended that anti-dumping duty is required to be extended at the modified rates on imports of the subject goods originating in, or exported from, the subject country.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 76/2011-Customs, dated the 17th August, 2011, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 628(E), dated the 17th August, 2011, except as respects things done or omitted to be done before such supersession, the Central Government, on the basis of aforesaid finding and recommendation of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act, as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9), of the said Table, namely:-

Table

Sl. No.	Tariff No.	Description item of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	2834 1010	Sodium Nitrite	People's Republic of China	People's Republic of China	Any	Any	135.83	Metric Tonne	US Dollar
2	2834 1010	Sodium Nitrite	People's	Any	Any	Any	135.83	Metric	US

			Republic of China	country other than People's Republic of China			Tonne	Dollar	
3	2834 1010	Sodium Nitrite	Any country other than People's Republic of China	People's Republic of China	Any	Any	135.83	Metric Tonne	US Dollar

2. This notification shall remain in force upto and inclusive of the 16th August, 2016, unless revoked earlier, and the anti-dumping duty shall be paid in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification shall remain in force up to and inclusive of the 16th day of August, 2017, unless revoked earlier.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON SODIUM NITRATE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 3/15-Cus., dt. 10.2.2015]

Whereas, in the matter of "Sodium Nitrate" (hereinafter referred to as the subject goods), falling under Chapter 28 or 31 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from, the European Union, the People's Republic of China, Ukraine and Korea RP (hereinafter referred to as the subject countries) and imported into India, the designated authority in its preliminary findings vide notification No. 15/1009/2012-DGAD, dated the 6th January, 2014, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 7th January, 2014, had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from the subject countries;

And, whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 14/2014-Customs (ADD), dated the 19th March, 2014, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 194 (E), dated the 19th March, 2014;

And, whereas, the designated authority in its final findings vide notification No.15/1009/2012-DGAD, dated the 12th November, 2014, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 13th November, 2014, has come to the conclusion that-

- (a) the subject goods have been exported to India from the subject countries below its normal value thus resulting in the dumping of the product;
- (b) the domestic industry has suffered material injury in respect of the subject goods;
- (c) the material injury has been caused by the dumped imports of subject goods from the subject countries;

and has recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in, or exported from the subject countries.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading/ tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9), of the said Table, namely :-

Table

Sl. No.	Heading Tariff Item	Description of goods	Country of	Country of Origin	Producer Export	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	2834, 3102 50 00	Sodium Nitrate	People's Republic of China	People's Republic of China	Any	Any	137.35	MT	US Dollar
2	2834, 3102 50 00	Sodium Nitrate	People's Republic of China	Any	Any	Any	137.35	MT	US Dollar
3	2834, 3102 50 00	Sodium Nitrate	Any country other than the subject countries	People's Republic of China	Any	Any	137.35	MT	US Dollar
4	2834, 3102 50 00	Sodium Nitrate	European Union	European Union	Any	Any	171.79	MT	US Dollar
5	2834, 3102 50 00	Sodium Nitrate	European Union	Any	Any	Any	171.79	MT	US Dollar
6	2834, 3102 50 00	Sodium Nitrate	Any country other than the subject countries	European Union	Any	Any	171.79	MT	US Dollar
7	2834, 3102 50 00	Sodium Nitrate	Ukraine	Ukraine	Any	Any	157.91	MT	US Dollar
8	2834, 3102 50 00	Sodium Nitrate	Ukraine	Any	Any	Any	157.91	MT	US Dollar

9	2834, 3102 50 00	Sodium Nitrate	Any country other than the subject countries	Ukraine	Any	Any	157.91	MT	US Dollar
10	2834, 3102 50 00	Sodium Nitrate	Korea RP	Korea RP	Any	Any	117.20	MT	US Dollar
11	2834, 3102 50 00	Sodium Nitrate	Korea RP	Any	Any	Any	117.20	MT	US Dollar
12	2834, 3102 50 00	Sodium Nitrate	Any country other than the subject countries	Korea RP	Any	Any	117.20	MT	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, the 19th March, 2014 and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON POTASSIUM CARBONATE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 40/15-Cus., dt. 12.8.2015]

Whereas, the designated authority, vide notification No. 15/12/2014- DGAD, dated the 9th June, 2014, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on imports of Potassium Carbonate (hereinafter referred to as the subject goods) falling under tariff item 2836 40 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from the European Union, People's Republic of China, Korea RP and Taiwan (hereinafter referred to as the subject countries), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 61/2009-Customs, dated the 10th June, 2009, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 399(E), dated the 10th June, 2009;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject countries upto and inclusive of the 9th June, 2015, vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No.34/2014-Customs (ADD), dated the 23rd July, 2014, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R 529(E), dated the 23rd July, 2014;

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
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And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject countries, the designated authority in its final findings, published vide notification No. 15/12/2014-DGAD, dated the 8th June, 2015, in the Gazette of India, Extraordinary, Part I, Section 1, has come to the conclusion that-

- (i) the subject goods from Taiwan are entering in the Indian market at dumped prices;
- (ii) there is likelihood of recurrence of dumping and injury from Korea RP;
- (iii) there is no likelihood of recurrence of dumping and injury from People's Republic of China and European Union,

and has recommended continued imposition of the anti-dumping duty on the subject goods, originating in or exported from the subject countries except the People's Republic of China and European Union, with modifications.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, specification of which is specified in column (4), falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), exported from the countries as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10) of the said Table, namely:-

Table

S1. No.	Tariff item	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	2836 40 00	Potassium Carbonate	Any specification	Taiwan	Taiwa	Any	Any	153	Metric Tonne	US Dollar
2.	2836 40 00	Potassium Carbonate	Any specification	Taiwan	Any country other than Taiwan	Any	Any	153	Metric Tonne	US Dollar
3.	2836 40 00	Potassium Carbonate	Any specification	Any country other	Taiwan	Any	Any	153	Metric Tonne	US Dollar

4.	2836 40 00	Potassium Carbonate	Any specification	than Korea RP and Taiwan Korea RP	Korea RP	M/s UNID Co. Ltd.	M/s UNID Co. Ltd.	9.45	Metric Tonne	US Dollar
5.	2836 40 00	Potassium Carbonate	Any specification	Korea RP	Korea RP	Any combination otherthan S. No. 4 above		123.86	Metric Tonne	US Dollar
6.	2836 40 00	Potassium Carbonate	Any specification	Korea RP	Any country other than Korea RP	Any	Any	123.86	Metric Tonne	US Dollar
7.	2836 40 00	Potassium Carbonate	Any specification	Any country other than Korea RP and Taiwan	Korea RP	Any	Any	123.86	Metric Tonne	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON CAUSTIC SODA ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 42/15-Cus., dt. 18.8.2015]

Whereas, the designated authority, vide notification No. 15/23/2013-DGAD, dated the 19th December, 2013, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on imports of Caustic Soda (hereinafter referred to as the subject goods) falling under Chapter 28 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from People's Republic of China, imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 137/2008-Customs, dated the 26th December, 2008, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 889(E), dated the 26th December, 2008 and originating in or exported from Korea RP imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 95/2011-Customs dated the 3rd October, 2011 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 739(E), dated the 3rd October, 2011;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from People's Republic of China up to and inclusive of the 25 th December, 2014 , vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No.03/2014-Customs (ADD) , dated the 16th January, 2014, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R 23 (E), dated the 16th January, 2014;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from Korea RP up to and inclusive of the 25 th December, 2014 , vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No.04/2014-Customs (ADD), dated the 16th January, 2014, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R 24(E), dated the 16th January, 2014;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from People's Republic of China and Korea RP (hereinafter referred to as the subject countries), the designated authority in its final findings, published vide notification No. 15/23/2013-DGAD, dated the 18th June, 2015 , in the Gazette of India, Extraordinary, Part I, Section 1, has come to the conclusion that-

- (i) subject goods continue to be exported by non-cooperative producers and exporters from the subject countries to India below their normal value resulting in dumping and injury;
- (ii) both dumping margin and injury margin are significant and positive, in respect of non-cooperative producers and exporters from the subject countries, implying likelihood of intensified dumping and consequent injury to the domestic industry;
- (iii) the anti-dumping duty on the subject goods originating in or exported from the non-cooperative producers and exporters from the subject countries to India is required to be continued with some modifications,

and has recommended imposition of the anti-dumping duty on the subject goods, originating in or exported from the subject countries.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, specification of which is specified in column (4), falling under sub-heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), exported from the countries as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10) of the said Table, namely:-

Table

Sl. Sub- No. heading	Description of goods	Specifi- cation	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measure- ment	Currency
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CHAPTER 28

2347 ANTI-DUMPING DUTY NOTIFICATIONS

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	2815 11 and 2815 12	Caustic Soda	Any grade	Korea RP	Korea RP	M/s Hanwha Chemical Corpo- ration	Tricon Energy Limited, USA	Nil	Dry Metric Tonne	US Dollar
2.	2815 11 and 2815 12	Caustic Soda	Any grade	Korea RP	Korea RP	Any combination other than S. No. 1 above.		21.90	Dry Metric Tonne	US Dollar
3.	2815 11 and 2815 12	Caustic Soda	Any grade	Korea RP	Any country other than Korea RP	Any Producer	Any Exporter	21.90	Dry Metric	US Dollar
4.	2815 11 and 2815 12	Caustic Soda	Any grade	Any country other than subject countries and countries attracting anti- dumping duties.		Any Producer	Any Exporter	21.90	Dry Metric	US Dollar
5.	2815 11 and 2815 12	Caustic Soda	Any grade	People's Republic of China	People's Republic of China	M/s Shanghai Chlor- Alkali Chemical Co. Ltd	Tricon Overseas USA	Nil	Dry Metric	US Dollar
6.	2815 11 and 2815 12	Caustic Soda	Any grade	People's Republic of China	People's Republic of China	M/s Tianjin Dagu Chemical Company Limited	Tricon Energy Inc., USA	Nil	Dry Metric	US Dollar
7.	2815 11 and 2815 12	Caustic Soda	Any grade	People's Republic of China	People's Republic of China	M/s Tianjin Dagu Chemical Company Limited	Tricon Overseas Inc., USA	Nil	Dry Metric	US Dollar
8.	2815 11 and 2815 12	Caustic Soda	Any grade	People's Republic of China	People's Republic of China	Any combination other than S. No. 5, 6 and 7 above.		48.39	Dry Metric	US Dollar
9.	2815 11 and 2815 12	Caustic Soda	Any grade	People's Republic of China	Any country other than People's Republic of China	Any Producer	Any Exporter	48.39	Dry Metric	US Dollar
10.	2815 11	Caustic	Any	Any	People's	Any	Any	48.39	Dry	US

and 2815 12	Soda	grade	country other than subject countries and countries attracting anti- dumping duties.	Republic of China	Producer	Exporter	Metric	Dollar
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2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and therelevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON PHOSPHORIC ACID ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 45/15-Cus., dt. 24.8.2015]

Whereas, the designated authority, vide notification No. No.15/7/2014-DGAD, dated the 20th June, 2014, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on imports of Phosphoric Acid of all grades and all concentration (excluding Agriculture or Fertilizer grade) (hereinafter referred to as the subject goods) falling under tariff item 2809 20 10 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from Korea RP (hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 140/2009-Customs, dated the 15th December, 2009, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 897(E), dated the 15th December, 2009;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject country upto and inclusive of the 21st June, 2015, vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No.32/2014-Customs (ADD), dated the 23rd July, 2014, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 527(E), dated the 23rd July, 2014;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject country, the designated authority in its final findings, published vide notification No.15/7/2014-DGAD, dated the 19th June, 2015, in the Gazette of India, Extraordinary, Part I, Section 1, has come to the conclusion that-

- (i) the subject goods continue to be exported from the subject country to India below the normal value resulting in dumping and injury to the domestic industry;

(ii) both dumping margin and injury margin are significant and positive in respect of producers and exporters from the subject country, implying likelihood of intensified dumping and consequent injury to the domestic industry;

(iii) the anti-dumping duty on the subject goods originating in or exported from the subject country to India is required to be extended,

and has recommended imposition of anti-dumping duty on the subject goods, originating in or exported from the subject country;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, specification of which is specified in column (4), falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (5), exported from the country as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10) of the said Table, namely:-

Table

S1. No.	Tariff Item	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	2809 20 10	Phosphoric Acid	All grades and all concentrations (excluding Agriculture or Fertilizer Grade)	Korea RP	Korea RP	Any	Any	162.52	Metric Tonne	US Dollar
2.	2809 20 10	Phosphoric Acid	All grades and all concentrations (excluding Agriculture or Fertilizer Grade)	Korea RP	Any country other than Korea RP	Any	Any	162.52	Metric Tonne	US Dollar
3.	2809 20 10	Phosphoric Acid	All grades and all concentrations (excluding	Any country other than Korea	Korea RP	Any	Any	162.52	Metric Tonne	US Dollar

Agriculture RP
or Fertilizer
Grade)

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON CARBON BLACK USED IN RUBBER APPLICATIONS ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 54/15-Cus., dt. 18.11.2015]

Whereas, the designated authority, vide notification No. 15/8/2014-DGAD, dated the 15th July, 2014, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on imports of “Carbon Black used in rubber applications” (hereinafter referred to as the subject goods) falling under Chapter 28 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from People’s Republic of China, Russia and Thailand (hereinafter referred to as the subject countries) imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No.9/2013-Customs(ADD), dated the 26th April, 2013, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 275(E), dated the 26th April, 2013;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject countries up to and inclusive of the 29th July, 2015, vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No.31/2014-Customs (ADD), dated the 23rd July, 2014, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R 526(E), dated the 23rd July, 2014;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject countries, the designated authority in its final findings, published vide notification No. 15/8/2014-DGAD, dated the 1st October, 2015, in the Gazette of India, Extraordinary, Part I, Section 1, has come to the conclusion that-

- (i) there is continued dumping of the subject goods from People’s Republic of China and Russia;
- (ii) dumping of the subject goods from People’s Republic of China and Russia is likely to intensify should the current anti-dumping duty be revoked;
- (iii) the anti-dumping duty on import of subject goods from Thailand is required to be revoked,

and has recommended imposition of the anti-dumping duty on the subject goods, originating in or exported from People’s Republic of China and Russia.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs

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Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under the tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8) in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

Table

S1. Tariff No. item	Description of goods*	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency	
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	
1	2803 00 10	Carbon Black used in rubber applications	People's Republic of China	People's Republic of China	(i) Wuhai Black Cat Carbon Co., Ltd (ii) Handan Black Cat Carbon Co. Ltd (iii) Chao-yang Black Cat Carbon Black Inc., Ltd (iv) Hancheng Black Cat Carbon Black Co., Ltd (v) Tangshan Black Cat Carbon Black Inc. Ltd (vi) Taiyuan Black Cat Carbon Black Co., Ltd	Jiangxi Black Cat Carbon Black Co. Ltd	397.10	Metric Tonne	US Dollar
2	2803 00 10	Carbon Black used in rubber	People's Republic of China	Any	Any	Any	494.00	Metric Tonne	US Dollar

3	2803 00 10	applications Carbon Black used in rubber applications	Any	People's Republic of China	Any	Any	494.00	Metric Tonne	US Dollar
4	2803 00 10	Carbon Black used in rubber applications	Russia	Russia	Any	Any	36.17	Metric Tonne	US Dollar
5	2803 00 10	Carbon Black used in rubber applications	Russia	Any	Any	Any	36.17	Metric Tonne	US Dollar
6	2803 00 10	Carbon Black used in rubber applications	Any	Russia	Any	Any	36.17	Metric Tonne	US Dollar

*Note: Thermal Black and Carbon Black grade meant for semi conductive compound applications are excluded from the scope of the product under consideration.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON BARIUM CARBONATE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 14/16-Cus., dt. 21.4.2016]

Whereas, the designated authority, vide notification No.15/27/2014-DGAD, dated the 19th March, 2015, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on imports of Barium Carbonate (hereinafter referred to as the subject goods) falling under tariff item 2836 60 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from People's Republic of China (hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 6/2011- Customs, dated the 7th February, 2011, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 69(E), dated the 7th February, 2011;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject country upto and inclusive of the 22nd March, 2016, vide notification of the

Government of India, in the Ministry of Finance (Department of Revenue) No. 15/2015-Customs (ADD), dated the 22nd April, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R 308(E), dated the 22nd April, 2015;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject country, the designated authority in its final findings, published vide notification No. 15/27/2014-DGAD, dated the 23rd February, 2016, in the Gazette of India, Extraordinary, Part I, Section 1, has come to the conclusion that,-

- (i) there is continued dumping of the subject goods from the subject country;
- (ii) the dumped imports from the subject country continue to cause injury to the domestic industry;
- (iii) dumping of the subject goods from the subject country is likely to continue and intensify, if the anti-dumping duty is revoked,

and has recommended imposition of the anti-dumping duty on the subject goods, originating in or exported from the subject country;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8) in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

Table

Sl.	Tariff No.	Description item	Country of goods	Country of Origin	Producer of Export	Exporter	Amount	Unit of	Currency measurement
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	2836 60 00	Barium Carbonate	People's Republic of China	People's Republic of China	Hunan Wanfeng Chemical Co. Ltd	Hunan Mint Imp & Exp Company Ltd.	96.94	M T	US Dollar
2	2836 60 00	Barium Carbonate	People's Republic	People's Republic	Any combination other than S.No.1 above		144.82	M T	US Dollar

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3	2836 60 00	Barium Carbonate	of China Any other than People's Republic of China	of China People's Republic of China	Any	Any	144.82	MT	US Dollar
4	2836 60 00	Barium Carbonate	People's Republic of China	Any other than People's Republic of China	Any	Any	144.82	MT	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

ANTI DUMPING DUTY ON PHOSPHORIC ACID-TECHNICAL GRADE AND FOOD GRADE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 8/17-Cus., dt. 15.3.2017 rescinded by 18/18]

ANTI DUMPING DUTY ON HYDROGEN PEROXIDE (OTHER THAN OF FOOD GRADE AND ELECTRONIC GRADE HAVING CONCENTRATION OF 90% AND ABOVE) ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 28/17-Cus., dt. 14.6.2017]

Whereas, in the matter of import of Hydrogen Peroxide (hereinafter referred to as the subject goods) falling under the tariff item 2847 00 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from Bangladesh, Taiwan, Korea RP, Indonesia, Pakistan and Thailand (hereinafter referred to as the subject countries), the designated authority in its final findings vide notification No. 14/3/2015-DGAD, dated the 11th April, 2017 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 11th April, 2017 has come to the conclusion that-

- (a) the subject goods have been exported to India from the subject countries (other than Indonesia) below its normal value;
- (b) the domestic industry has suffered material injury; and
- (c) the injury has been caused by the dumped imports from subject countries (other than Indonesia); and has recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in, or exported, from the subject countries (other than Indonesia).

Now, therefore, in exercise of the powers conferred by sub-section (1) and sub-section (5) of section 9A of the Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and

Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (9) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table:-

Table

S. No.	Tariff Item	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Currency	Unit
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	28470000	Hydrogen Peroxide (other than of food grade and electronic grade having concentration of 90% and above)	Bangladesh	Bangladesh	M/s Samuda Chemicals	M/s Samuda Chemicals	46.90	US Dollar	Metric Ton
2	28470000	-Do-	Bangladesh	Bangladesh	Tasnim Chemicals	Tasnim Chemicals	27.81	US Dollar	Metric Ton
3	28470000	-Do-	Bangladesh	Bangladesh	ASM Chemicals	ASM Chemicals	46.29	US Dollar	Metric Ton
4	28470000	-Do-	Bangladesh	Bangladesh	Any combination other than mentioned in S.N. 1,2 and 3 above		91.47	US Dollar	Metric Ton
5	28470000	-Do-	Bangladesh	Any country other than those subject to anti-dumping duty	Any	Any	91.47	US Dollar	Metric Ton
6	28470000	-Do-	Any country other than those subject to anti-	Bangladesh	Any	Any	91.47	US Dollar	Metric Ton

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7	28470000	-Do-	dumping duty Pakistan	Pakistan	M/s Sitara Peroxide Ltd.	M/s Sitara Peroxide Ltd.	51.91	US Dollar	Metric Ton
8	28470000	-Do-	Pakistan	Pakistan	Descon Oxychem Ltd.	Descon Oxychem Ltd.	61.05	US Dollar	Metric Ton
9	28470000	-Do-	Pakistan	Pakistan	Any combination other than those mentioned in S.N 7 and 8 above		117.94	US Dollar	Metric Ton
10	28470000	-Do-	Any country other than those subject to anti- dumping duty	Pakistan	Any	Any	117.94	US Dollar	Metric Ton
11	28470000	-Do-	Pakistan	Any country other than those subject to anti- dumping duty	Any	Any	117.94	US Dollar	Metric Ton
12	28470000	-Do-	Thailand	Thailand	M/s. Thai Peroxide Co Ltd.	M/s. Thai Peroxide Co Ltd.	16.91	US Dollar	Metric Ton
13	28470000	-Do-	Thailand	Thailand	Any combination other than mentioned in S.No12 above		63.32	US Dollar	Metric Ton
14	28470000	-Do-	Any country other than those subject to anti- dumping duty	Thailand	Any	Any	63.32	US Dollar	Metric Ton
15	28470000	-Do-	Thailand	Any country other than those subject to anti- dumping duty	Any	Any	63.32	US Dollar	Metric Ton
16	28470000	-Do-	Korea	Korea	Any	Any	46.16	US	Metric

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17	28470000	-Do-	Korea	Any country other than those subject to anti-dumping duty	Any	Any	46.16	Dollar US Dollar	Ton Metric Ton
18	28470000	-Do-	Any country other than those subject to anti-dumping duty	Korea	Any	Any	46.16	US Dollar	Metric Ton
19	28470000	-Do-	Taiwan	Taiwan	Any	Any	56.33	US Dollar	Metric Ton
20	28470000	-Do-	Taiwan	Any country other than those subject to anti-dumping duty	Any	Any	56.33	US Dollar	Metric Ton
21	28470000	-Do-	Any country other than those subject to anti-dumping duty	Taiwan	Any	Any	56.33	US Dollar	Metric Ton

2. The anti-dumping duty imposed shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

ANTI DUMPING DUTY ON SODIUM NITRITE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.**[Notfn. No. 40/17-Cus., dt. 25.8.2017]**

Whereas, the designated authority vide notification No. 15/06/2016-DGAD dated the 27th July, 2016, published in the Gazette of India, Extraordinary, Part I, Section 1 dated the 27th July, 2016, had initiated third sunset review investigation in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of Sodium Nitrite (hereinafter referred to as the subject goods), falling under tariff item 2834 10 10 of the First Schedule to the Customs Tariff Act, originating in or exported from People's Republic of China (hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No.76/2011-Customs, dated 17th August 2011, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.628 (E), dated the 17th August 2011;

And whereas, the Central Government had issued the notification in supersession of notification No.76/2011-Customs, G.S.R.628 (E), dated the 17th August 2011 for continued imposition of anti-dumping duty at the modified rates vide notification No. 46/2014- Customs (ADD) dated the 8th December, 2014, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.877 (E), dated the 8th December, 2014;

And whereas, the Central Government had extended the period of imposition of anti-dumping duty on the subject goods, originating in or exported from the subject country up to and inclusive of the 16th August, 2017 vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 39/2016-Customs (ADD), dated 8th August, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.773 (E), dated the 8th August, 2016;

And whereas, in the matter of review of anti-dumping duty on imports of the subject goods, originating in or exported from the subject country, the Designated Authority in its final findings, published vide notification No. 15/06/2016-DGAD, dated the 19th July, 2017, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 19th July, 2017 has come to the conclusion that-

- (i) there is continued dumping of the product concerned from subject country, causing injury to the domestic industry;
- (ii) imports are significantly undercutting and underselling the prices of the domestic industry;
- (iii) cessation of antidumping duty is likely to lead to continuation and recurrence of dumping and injury to the domestic industry,

and has recommended continued imposition of anti-dumping duty on imports of the subject goods originating in, or exported, from the subject country.

Now, therefore, in exercise of the powers conferred by sub-section (1) and sub-section (5) of

section 9A of the Customs Tariff Act read with rules 18 and 23 of the said rules, the Central Government, on the basis of the aforesaid findings of the Designated Authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at a rate which is equivalent to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9), of the said Table:-

Table

Sr. No.	Tariff Item	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit of measure	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	2834 10 10	Sodium Nitrite	China PR	China PR	Any	Any	72.95	Metric Tonne	US Dollar
2.	-Do-	-Do-	China PR	Any country other than China PR	Any	Any	72.95	Metric Tonne	US Dollar
3.	-Do-	-Do-	Any country other than China	China PR	Any	Any	72.95	Metric Tonne	US Dollar

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation. - For the purpose of this notification, rate of exchange for calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

ANTI DUMPING DUTY ON SODIUM CHLORATE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 53/17-Cus., dt. 2.11.2017]

Whereas in the matter of "Sodium Chlorate" (hereinafter referred to as 'the subject goods') falling

under tariff item 2829 11 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from Canada, China PR and EU (hereinafter referred to as the subject countries), and imported into India, the designated authority in its final findings vide notification number 14/13/2015-DGAD, dated the 10th August, 2017, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 10th August, 2017, has come to the conclusion that -

- (i) There is dumping of product concerned from the subject countries;
- (ii) Imports from subject countries are suppressing the prices of the domestic industry;
- (iii) The price injury to domestic industry has been caused by dumped imports, with a significant positive injury margin due to price suppression;

And, whereas, the designated authority has recommended the imposition of definitive anti-dumping duty on the imports of subject goods, originating in or exported from the subject countries and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), exported from the country as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), as per unit of measurement as specified in the corresponding entry in column (9) and in the currency as specified in column (10) of the said Table, namely :-

Table

Sl. No.	Tariff Item	Description of goods*	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	28291100	Sodium Chlorate	China	China	Any	Any	17.77	M T	US\$
2	-do-	-do-	China	Any	Any	Any	17.77	M T	US\$
3	-do-	-do-	Any	China	Any	Any	17.77	M T	US\$
4	-do-	-do-	Canada	Canada	Any	Any	120.14	M T	US\$
5	-do-	-do-	Canada	Any	Any	Any	120.14	M T	US\$
6	-do-	-do-	Any	Canada	Any	Any	120.14	M T	US\$

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7	-do-	-do-	EU	EU	Arkema	Arkema	60.51	M T	US\$
8	-do-	-do-	EU	EU	Any other than mentioned in S.No. 7 above	Any other than mentioned in S.No. 7 above	95.35	M T	US\$
9	-do-	-do-	EU	Any	Any	Any	95.35	M T	US\$
10	-do-	-do-	Any	EU	Any	Any	95.35	M T	US\$

2. The anti-dumping duty imposed shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

ANTI DUMPING DUTY ON HYDROGEN PEROXIDE ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES.

[Notfn. No. 33/18-Cus., dt. 1.6.2018]

Whereas in the matter of "Hydrogen Peroxide" (hereinafter referred to as 'the subject goods') falling under tariff item 2847 00 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the 'Customs Tariff Act'), originating in, or exported from Bangladesh, Taiwan, Korea RP, Indonesia, Pakistan and Thailand (hereinafter referred to as 'the subject countries'), and imported into India, the designated authority in its final findings vide notification No. 14/3/2015-DGAD, dated the 11th April, 2017, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 11th April, 2017, had recommended the imposition of definitive anti-dumping duty on the imports of subject goods, originating in or exported from the subject countries and notified vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 28/2017-Customs (ADD), dated the 14th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.587 (E), dated the 14th June, 2017;

And whereas, in the matter of review of anti-dumping duty on imports of the subject goods, originating in or exported from the subject countries, in pursuance of the Customs, Excise and Service Tax Appellate Tribunal (CESTAT) order No. 58470-58474/2017 = 2018-TIOL-1023-CESTAT-DEL dated the 20th December, 2017, the designated authority in its final findings, published vide notification No. 14/3/2015-DGAD, the dated 17th April, 2018, in the Gazette of India, has re-determined the Non-Injurious Price (NIP) and recommended the revised anti-dumping duty on import of 'subject goods' originating in or exported from 'subject countries' and imported into India;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18,20 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government hereby makes the following amendments in the notification of the Government of India, in the Ministry of Finance (De-

partment of Revenue), No. 28/2017-Customs (ADD), dated the 14th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.587 (E), dated the 14th June, 2017, namely:- In the said notification, for the Table and the entries relating thereto, the following Table and entries shall be substituted, namely: -

Table

S. No.	Heading	Description of goods	Country of	Country of Origin	Producer Export	Exporter	Amount	Currency	Unit
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	2847	Hydrogen Peroxide	Bangladesh	Bangladesh	M/s Samuda Chemicals	Samuda Chemicals	46.90	USD	M T
2	2847	Do	Bangladesh	Bangladesh	Tasnim Chemicals	Tasnim Chemicals	27.81	USD	M T
3	2847	Do	Bangladesh	Bangladesh	ASM Chemicals	ASM Chemicals	46.29	USD	M T
4	2847	Do	Bangladesh	Bangladesh	Any combination other than mentioned in S.N. 1,2 & 3 above		105.82	USD	M T
5	2847	Do	Bangladesh	Any country other than those subject to antidumping duty	Any	Any	105.82	USD	M T
6	2847	Do	Any country other than those subject to antidumping duty	Bangladesh	Any	Any	105.82	USD	M T
7	2847	Do	Pakistan	Pakistan	M/s Sitara Peroxide Ltd	M/s Sitara Peroxide Ltd	69.91	USD	M T
8	2847	Do	Pakistan	Pakistan	Descon Oxychem Ltd.	Descon Oxychem Ltd.	76.60	USD	M T
9	2847	Do	Pakistan	Pakistan	Any combination other than mentioned in S.N. 7 & 8 above		132.31	USD	M T
10	2847	Do	Any country	Pakistan	Any	Any	132.31	USD	M T

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			other than those subject to antidumping duty						
11	2847	Do	Pakistan	Any country other than those subject to antidumping duty	Any	Any	132.31	USD	M T
12	2847	Do	Thailand	Thailand	M/s Thai Peroxide Co Ltd	M/s Thai Peroxide Co Ltd	31.59	USD	M T
13	2847	Do	Thailand	Thailand	Any combination other than mentioned in S.N. 12 above		78	USD	M T
14	2847	Do	Any country other than those subject to antidumping duty	Thailand	Any	Any	78	USD	M T
15	2847	Do	Thailand	Any country other than those subject to antidumping duty	Any	Any	78	USD	M T
16	2847	Do	Korea	Korea	Any	Any	60.52	USD	M T
17	2847	Do	Korea	Any country other than those subject to antidumping duty	Any	Any	60.52	USD	M T
18	Do2847	Do	Any country other than those subject to antidumping duty	Korea	Any	Any	60.52	USD	M T
19	2847	Do	Taiwan	Taiwan	Any	Any	71	USD	M T
20	2847	Do	Taiwan	Any country other than those subject	Any	Any	71	USD	M T

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				to antidumping duty						
21	2847	Do	Any country other than those subject to antidumping duty	Taiwan	Any	Any	71	USD	MT	
